

**Joint committee report submitted to the Hon'ble National
Green Tribunal (SZ), Chennai**

1. PREAMBLE:-

In the matter of Original Application Number 101/2021, the Hon'ble National Green Tribunal, Southern Zone, Chennai in its order dated 16.04.2021 has appointed the Directorate of Geology and Mining as the Nodal Agency and also appointed a Joint Committee comprising of following officials and directed to submit a factual as well as action taken report if there is any violation found.

- (i) The District Collector, Chengalpattu District, or a Senior Officer not below the rank of Assistant Collector/Sub-Divisional Magistrate as deputed by the District Collector.
- (ii) A senior officer from the State Environment Impact Assessment Authority (SEIAA),
- (iii) A senior from the Directorate of Geology and Mining as deputed by its Director and
- (iv) a senior officer from the Tamil Nadu State Pollution Control Board (TNPCB) as deputed by its Chairman to inspect the area in question.

The Committee is also directed to ascertain as to whether;

- i) the 6th respondent is having necessary clearance permission for the purpose of carrying out the quarrying operation,
- ii) whether the 6th respondent had violated the conditions / permission/clearance, if any granted,
- iii) whether the 6th respondent had encroached into other areas than the area permitted under the lease

- and Environmental Clearance (EC) or permission granted,
- iv) whether the 6th respondent had done any excess mining and if so, what is the quantity of excess mining done,
 - v) whether any action has been taken for realization of any penalty or compensation for the alleged excess mining done,
 - vi) whether the 6th respondent is continuing with his operation even after the expiry of the validity of Environmental Clearance/ permission granted as alleged in the application and if so, what is the quantity of minerals mined during this period,
 - vii) whether the 6th respondent had carried out his obligation undertaken under the Mining Closure Plan in accordance with law and if there is any violation found and damage caused the environment, then assess environmental compensation to be recovered from the 6th respondent.

1.2. COMPOSITION OF THE COMMITTEE

In compliance to the Hon'ble NGT [SZ] order,

- a. The Director of Geology and Mining vide Rc.No.2885/MM1/2021 dated 04.05.2021 (**Annexure-1**) had nominated Tmt.B.Jothi, Deputy Director of Geology and Mining as a member of the Joint committee. Further, in order to assist the Joint Committee during the inspection of the quarry site Thiru.K.Vijayaragavan, Assistant Director (i/c) of Geology and Mining, Chengalpattu and Thiru. S. Velu, Sub-Inspector of Survey, O/o. the Assistant Director of Geology and Mining, Tiruvallur had also been deputed by the Director of Geology

and Mining vide Rc.No.2885/MM1/2021 dated 10.08.2021.(Annexure-2)

- b. The Member Secretary, Tamil Nadu Pollution Control Board vide letter No.TNPSC/LAW/LA-V/NGT/010203/2021 dated 08.06.2021 had nominated Thiru D. Vasudevan, District Environmental Engineer, Maraimalai Nagar as a member of the Joint committee. (Annexure-3)
- c. The State Level Environment Impact Assessment Authority vide letter No. SEIAA/ Tamilnadu/ NGT/ O.A.101 of 2021/2021-1 dated 23.06.2021 had deputed Thiru C.Tholkappian, Assistant Environment Engineer, SEIAA, Tamil Nadu, Chennai as a member of the Joint Committee. (Annexure-4)
- d. The District Collector, Chengalpattu vide in its Rc.No.6408/Mines/2021 dated 29.06.2021 had deputed Thiru. D.Ravichandiran, Revenue Divisional Officer, Tambaram as a member of the Joint Committee. (Annexure-5)

Accordingly, the nominated members of the Joint Committed is given as under.

1. Thiru.D.Ravichandran.,
Revenue Divisional Officer,
Tambaram. - Member
2. Thiru.D.Vasudevan,
District Environmental Engineer
Tamil Nadu Pollution Control Board,
Maraimalai Nagar. - Member
3. Tmt.D.Jyothi,
Deputy Director,
Commissionarate of Geology and Mining,
Chennai-32. - Member
4. Thiru.C.Tholkappian, - Member
Assistant Environment Engineer,
SEIAA Tamil Nadu, Chennai

3. PRAYER OF THE WRIT PETITIONER

- a) To pass orders forbearing the 6th Respondent from quarry operation in lands in S.F.Nos 275/2A, 2B, 2C, 2C2A, 2C2B, 2C2C, 2D1, 2D3, 2D4, 2D5, 273/3 and S.F.NOs.324/1, 324/2, 326/2A, 326/2B of Unamancheri village, Chengalpattu Taluk, Chengalpattu district thereby cancelling of licenses / consent / permission /NOCs.
- b) Direct respondents 1 to 5 to take immediate action against the 6th Respondent for illegal quarrying operations.
- c) Direct respondents 1 and 5 to assess, levy and collect a pollution fine from the 6th respondent for the illegal quarrying carried on.
- d) Issue such other orders as it deems fit in the interest of the case and thus render justice.
- e) Further, the petitioner in his application dated 16.5.2021 filed before National Green Tribunal, South zone at Chennai has also pointed out violation in the quarry granted in SF.No.273/1, 319/1, 326/1A, 326/4 in Unamancherri village, Chengalpattu Taluk and Kancheepuram District and the lease, expired on 13.11.2018.

4. Observation of the Joint Committee

The Joint Committee had inspected the area under lease granted to 6th respondent Thiru.U.G.C.Aravind dated 02.09.2021. The Assistant Director and Assistant Geologist, Department of Geology and Mining, Kancheepuram, Assistant Environmental Engineer, Pollution Control Board, Maraimalai Nagar, Tahsildar, Vandalur Taluk, the Head Surveyor, Vandalur, Firka Surveyor and the Revenue Inspector, Unamancheri and the Village Administrative Officer, Unamancheri were also present and assisted the committee at the time of inspection.

The lessee Thiru.U.G.C.Aravind was also present at the time of inspection of the quarry sites.

The Officials of Revenue and Survey Departments i.e., the Firka Surveyor and the Village Administrative Officer, Unamancheri Village had identified the boundaries of the area granted under lease in respect of leases mentioned by the petitioner in Unamancheri village and the dimensions of the quarried pit had been measured with Total Station instruments.

In then Kancheepuram District, presently Chengalpattu District there are 12 Rough stone and Gravel quarry leases in Unamancheri village of Chengalpattu Taluk existing from the year 2004 onwards. Cumulatively the quarry operation had been carried over an extent of 9.99.80 ha out of 24.68.00 ha. All the leases are merged together and formed a single pit and the part of pit is filled with rain water (water logged). Presently, the 6th respondent is carrying rough stone quarry operation in two valid leases only remaining are abandoned quarries. The details of leases granted in Unamancheri village are as follows:-

TABLE I

Sl. No.	Name of the lessee and address	SF.Nos.	Extent in hect.	District Collector's Proceedings.	Lease Period.
1	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	321/1,2,3,, 322/1,2, 323/3A, 326/3, 327/1,2,3,4,5	3.75.50	Rc.1426/Q3/2004 dated 19.12.2004	20.12.2004 to 19.12.2009
2	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	270/6, 272/1A,1B, 2, 320	1.22.5	Rc.1759/2005/Q3 dated 6.11.2005.	06.11.2005 to 05.11.2010
3	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	321/1,2,3, 322/1 etc., 323/3A, 326/3	0.88.0	Rc.430/2004/Q3 dated 19.02.2004	20.02.2004 to 19.02.2009.

4	S.Sriram, No.6, Abdul Rasak Street, Tambaram West, Chennai-45.s	267/2E, 268/8,11,12 270/1A 4B, 5A,10, 5C 273/1, 274/1, 275/1A, 3,5, 276/1,4, 319/1	3.44.5	Rc.1386/2005/Q3 dt.18.10.2005.	28.10.2005 to 27.10.2010
5	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	323/3A, 321, 322, 327, 326/3, 270/6, 272, 320	4.97.5	Rc.129/2009-Q3 dated 23.02.2010	23.02.201 to 22.05.2015 (lease cancelled Rc.No.233/ Q1/2013, dated 16.9.2013
6	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	323/1,2, 324, 326/2A, 326/3B	1.85.5	Rc.505/2009/Q3 dt.13.3.2010.	13.3.2010 to 12.03.2015.
7	S.Sriram, S/o.Shanmuganathan, No.2, Mudichur Road, Lakshmipuram Extension, West Tambaram, Chennai-45.	267/2B, 268/1,4, 278/1,2,3	0.99.0	Rc.297/2010/Q3 dt.24.09.2010.	24.9.2010 to 23.09.2015
8	R.Nageswaran, No.23, Sasthri Nagar, Varadharajapuram, Chennai-48.	267/2E, 268/6,7,8,10,11, 12, 269/2A, 270/1A, 1B, 1C, 1D, 2,3,4A,4B, 5A,5B, 5C, 274/1, 275/1A, 1B, 3 276/1,2,3,4, 277/3.	2.38.5	Rc.459/2010/Q3 dated 11.11.2010.	11.11.2010 to 10.11.2015.
9	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	273/1, 319/1, 326/1A, 326/4	1.77.5	Rc.72/2012-Q3 dated 14.11.2013.	14.11.2013 to 13.11.2018
10	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	270/1B, 1C, 1D, 2,3,4A,4B, 5A, 5B, 5C, 274/1,2,3, 275/1A, 1B	1.33.5	Rc.358/2014-Q3 dated 29.4.2015.	29.4.2015 to 28.4.2020.

11	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	324/1,2, 326/2A, 2B	0.95.50	Rc.1302/Q2/2017 dated 08.11.2018.	08.11.2018 to 07.11.2023.
12	UGC.Aravind, No.9, Pillaiyar Koil Street, Unamancheri village, Chengalpattu Taluk.	275/2A, 2B, 2C1, 2C2A, 2C2B, 2C2C, 2D1, 3,4,5, 277/3	1.10.50	Rc.1303/Q2/2017 dated 08.11.2018.	08.11.2018 to 17.11.2023.

The Joint Committee had conducted the detailed survey in three leases (2 existing leases and 1 old lease) which are pointed out by the petitioner and inspection report is furnished as below:

4.1 Lease I (old quarry) :- S.F.Nos.273/1 etc., over an extent of 1.77.50 ha

i) A Rough Stone and Gravel quarry lease had been granted for a period of five years to Thiru.U.G.C.Aravind for quarrying Rough stone and Gravel over an extent of 1.77.5 ha of patta lands in SF Nos 273/1, (0.39.0), 319/1(0.30.5), 326/1A (0.09.0) and 326/4 (0.99.0) of Unamancheri village, Chengalpattu Taluk, Chengalpattu District vide Kanchipuram District Collector Proceedings Rc.No.72/2012/Q3/ dated 14.11.2013. The lease deed was executed on 14.11.2013 and the lease expired on 13.11.2018. **(Annexure-6)**

ii) The lessee had obtained Environmental clearance from the State level Environmental Impact Assessment Authority for a period of 5 years from the date of execution of lease deed vide Lr. No. SEIAA-TN/ F.No.1339/ EC /1(a) / 594 /2013 dated 18.07.2013 subject to the conditions stipulated for quarrying of Rough Stone and Gravel in SF.No.273/1, etc., to the tune of 37411 cbm and 24688 cbm respectively for a depth of 30 m. **(Annexure-7)**

iii) The lessee had also obtained TNPCB consent vide CTO Proc.No.F.0273/ MMN/ RS/ DEE/ TNPCB/ MMN/ W&A/ 2015 dated.18/06/2015 valid up to July 17, 2018 subject to comply with the conditions in the EC and quarry lease agreement.

(Annexure-8)

iv) Findings observed are as follows:

- a) As per lease deed conditions the required safety distance of 7.5 and 10mts has not been provided to the adjacent Patta and Poramboke lands and quarrying had been carried out in the safety zone area also.
- b) Boundary pillars have not been erected and maintained all along the boundary of the lease granted area as per rule 36(4) of Tamil Nadu Minor Mineral Concession Rules 1959.
- c) The lessee had not maintained 5m height and width for benches with 45 degree slope from horizontal in order to avoid untoward incident as per regulation 106(2)(a) of the Metalliferrous Mines Regulations 1961 and also the lessee had not carried out the quarrying operations in a skillful, scientific and systematic manner keeping in view of proper safety of the labourers.
- d) Mining operation is approved up to depth of 30 m (below ground level) in environmental clearance whereas the lessee had carried out the mining operation in SF.No.326/4 to a maximum depth of 47.5 m over an extent of 0.67.5 ha out of 1.77.5 Hectares.
- e) As per the pit measurement, it is estimated that a quantum of 62,934 cbm of gravel and 4,03,835 cbm of rough stone had been quarried from the area granted under lease in S.F.Nos. 273/1, (0.39.0), 319/1(0.30.5), 326/1A (0.09.0) and 326/4 (0.99.0).

4.2 Lease II :- S.F.Nos.324/1 etc., over an extent of 0.95.50 ha - Existing Quarry

i) A Rough Stone and Gravel quarry lease had been granted for a period of five years to Thiru.U.G.C.Aravind for quarrying Rough stone and Gravel over an extent of 0.95.50 ha of patta lands in SF Nos 324/1 (0.22.50), 324/2 (0.25.00), 326/2A (0.24.00) and 326/2B (0.24.00) of Unamancheri village, Chengalpattu Taluk, Chengalpattu District vide Kanchipuram District Collector Proceedings Rc.No.1302/ Q2/ 2017 dated 8.11.2018. The lease deed was executed on 8.11.2018 and the lease is valid upto 7.11.2023. **(Annexure-9)**

ii) The lessee had obtained Environmental clearance from the District level Environmental Impact Assessment Authority for a period of 5 years from the date of execution of lease deed vide Lr. No. DEIAA-DIA/TN/MIN/1302/Q2/2017 -KPM EC.No.24-2018 dated: 03.10.2018 subject to the conditions stipulated therein for quarrying of Rough Stone and Gravel in SF.No.324/1 etc., to the tune of 33490 cbm and 16848 cbm respectively. **(Annexure-10)**

iii) The lessee had also obtained TNPCB consent vide CTO Proc.NO.F.2038MMN/ RS/ DEE/ TNPCB/ MMN/ W&A/ 2018 dated.30/11/2018 valid up to 31-03-2023 subject to comply with the conditions in the EC and quarry lease agreement. **(Annexure-11)**

iv) Findings observed in the lease granted area are;

- a) As per lease deed conditions the required safety distance of 7.5 m had been provided to the adjacent patta lands and quarrying operation carried out over an extent of 0.60.00 ha out of 0.95.50 ha.

- b) Boundary pillars have been maintained on the northern area, other sides not maintained all along the boundary of the lease granted area as per rule 36(4) of Tamil Nadu Minor Mineral Concession Rules 1959
- c) The lessee has not maintained 1.5m height and width for benches with 45 degree slope from horizontal in order to avoid untoward incident as per regulation 106(2)(a) of the Metalliferous Mines Regulations 1961 and also the lessee had not carried out the quarrying operation in a skillful, scientific and systematic manner keeping in view of proper safety of the labourers.
- d) The lessee had monitored the quality of the ground water and air sampling survey in and around the quarry site periodically.
- e) Mining operation is approved up to a depth of 28 m (below ground level) in the mining plan / environmental clearance and the lessee had carried out the mining operation to a depth of 20 m.
- f) As per the pit measurement, it is estimated that a quantum of 42573 cbm of gravel and 74177 cbm of rough stone had been quarried from the area granted under lease in SF.Nos.324/1 (0.22.50), 324/2 (0.25.00), 326/2A (0.24.00) and 326/2B (0.24.00).

4.3 Lease III :- S.F.Nos.275/2A etc., over an extent of 1.10.50 ha - Existing Quarry

- i) A Rough Stone and Gravel quarry lease had been granted for a period of five years to Thiru.U.G.C.Aravind for quarrying Rough stone and Gravel over an extent of 1.10.50 ha of patta lands in SF.Nos. 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00) of

Unamancheri village, Chengalpattu Taluk, Chengalpattu District vide Kanchipuram District Collector Proceedings Rc.No.1303/Q2/2017 dated 8.11.2018. The lease deed was executed on 8.11.2018 and the lease deed is valid upto 7.11.2023. **(Annexure-12)**

ii) The lessee had obtained Environmental clearance from the District level Environmental Impact Assessment Authority for a period of 5 years from the date of execution of lease deed vide Lr. No. DEIAA-DIA/TN/MIN/1303/Q2/2016-KPM, EC.No.25-2018 dated: 03.10.2018 subject to the conditions stipulated therein for quarrying of Rough Stone and Gravel in SF.Nos.275/2A etc., to the tune of 154190 M³ and 27594 M³ respectively. **(Annexure-13)**

iii) The lessee had also obtained TNPCB consent vide CTO Proc.NO.F.2037MMN/ RS/ DEE/ TNPCB/ MMN/ W&A/ 2018 dated.30/11/2018 valid up to 31-03-2023 subject to comply with the conditions in the EC and quarry lease agreement. **(Annexure-14)**

iv) The lessee had entered into blasting work contract agreement with Sri Sivakumar S/o Sri Jawahar Udayam Explosives, perungalathur for extraction of mineral.

v) Findings observed are as follows:

a) As per lease deed conditions the required safety distance of 7.5 has not been provided to the adjacent patta lands on the southern side and quarrying had been carried out in the safety zone area also.

b) Boundary pillars have not been erected and maintained all along the boundary of the lease granted area as per rule 36(4) of Tamil Nadu Minor Mineral Concession Rules 1959.

c) The lessee had not maintained the 1.5m height and width for benches with 45 degree slope from horizontal in order to avoid untoward incident as per regulation 106(2)(a) of the Metalliferous Mines Regulations 1961 and also the lessee had not carried out the quarrying operations in a skillful, scientific and systematic manner keeping in view of proper safety of the labourers.

d) The lessee had monitored the quality of the ground water and air sampling survey in and around the quarry site periodically.

e) Mining operation is approved up to depth of 33 m (below ground level) in the mining plan / environmental clearance whereas the lessee had carried out the mining operation to a maximum depth of 20 m i.e., over an extent of 0.22.0 hec out of 1.10.50 ha

f) As per the pit measurement, it is estimated that a quantum of 8800 cbm of gravel and 44000 cbm of rough stone had been quarried from the area granted under lease in S.F.Nos. 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00).

7. The quantity of rough stone permitted in the Approved Mining Plan / Environmental Clearance, quantity for which transport permits obtained from the Office of the Deputy Director of Geology and Mining, Kanchipuram, and the actual quantum of minerals quarried and removed within the lease hold area granted under lease I, II and III in Unamancheri village, Vandalur Taluk, Chengalpattu District are tabulated as below: **TABLE II**

Sl. No	Year	Quantum of mineral permitted in the approved mining plan (in M ³).		Quantum of minerals for which transport permits obtained (in M ³)		Actual quantity of minerals quarried and removed (in M ³)		Quantum of Mineral quarried and transported unlawfully (in M ³)	
		Gravel	Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel	Rough stone
	1	2	3	4	5	6	7	8=(6-4)	9=(7-5)
1	Old quarry	24688	37411	19200	294900	62934	403835	43734	108935
2	Lease-I	16848	33490	7500	37800	42753	74177	35253	36377
3	Lease II	27594	154190	7200	59700	8800	44000	140	15700
Total		69130	225091	33900	392400	114487	522012	79127	161012

Thus, it is estimated that a quantum of 79127 cbm of gravel and 161012 cbm of rough stone had been quarried and removed from the lease hold area without payment of seigniorage fee and without obtaining despatch slips.

6. Encroachment and Illegal quarry in non-lease hold area:

- i) The lessee had encroached and indulged in illegal quarrying operation in the adjacent non lease Government poramboke (Medu) in S.F.Nos.271(Part) over an extent of 0.04.5 hec and illegally transported to the tune of 2255 cbm of gravel and 12854 cbm of rough stone.
- ii) The lessee had also encroached and indulged in illegal quarrying operation in the adjacent non leased Government poramboke (Grazing Ground) in S.F.No. 481 (P) over an extent of 0.04.47 ha and illegally transported to the tune of 2235 cbm of gravel and 12516 cbm of rough stone.
- iii) The lessee had also encroached and indulged in illegal quarrying operation in the adjacent patta land in SF.No.326/1B (Part) over an extent 0.00.86 ha and illegally transported to the tune of 654 cbm of gravel and thereby the lessee has contravened the sub section (1)

& (1A) of Section 4 of Mines and Minerals (Development and Regulation) Act, 1957.

- iv) Dumping of 58,045 cbm of over burden and weathered rock were noticed in the northern side i.e, non lease hold patta lands in S.F. Nos.306/4 (P), 307 (P), 308/1 (P), 308/4 (P), 325/2A (P) & 354 (P). Within the lease hold area, 2250 cbm of earth and 1000 cbm of rough stone were stocked in the bench of down side area.

Abstract of Quantity of Minerals Quarried and Transported Illegally - TABLE III

Sl. No.	S.F.Nos.	Extent (in Hec.)	Quantum of the Mineral Illegally quarried (within the lease hold area)		Quantum of the Mineral Illegally quarried (Outside the lease hold area)	
			Gravel (in M ³)	Rough stone (in M ³)	Gravel (in M ³)	Rough stone (in M ³)
1.	217 (P)	0.04.50	43734	108935	Nil	Nil
2.	418	0.00.86	35253	36377	Nil	Nil
3.	275/2A etc.,	1.10.50	140	15700	Nil	Nil
4.	271/1(P) G.V(Medu)	Nil	Nil	Nil	2255	12854
5.	418(P) Meikkal	Nil	Nil	Nil	2235	12516
6.	326/1B Patta	Nil	Nil	Nil	654	Nil
Total			79127	161012	5144	25370
Total Gravel			84271 cum			
Total Rough stone			186382 cum			

The topographical base plan and details of survey carried out by Sub Inspector of Survey, O/o Assistant Director, Geology and Mining, Tiruvallur dated 06-09-2021 to 16.09.2021 [camp at Kancheepuram] is enclosed **(Annexure-15)**.

Photographs taken during inspection are enclosed **(Annexure-16a and 16b)**.

7. The District Forest Officer has represented in letter Ref.No.4274/2012 dated.04.09.2020 that the patta lands falling in S.No.273/1 (0.39.0 Hect.), 319/1 (0.30.5), 326/1A (0.09.0) and 326/4 (0.99.0) over an extent of 1.77.5 ha in Unamancheri village, Chengalpattu Taluk, Kancheepuram District is not a part and parcel of any forest area notified under the Tamil Nadu Forest Act, 1882. The area is also not qualified to define as forest as per the orders of the Hon'ble Supreme Court of India in W.P.(C) 202/1995. Thus, the provisions of Forest (Conservation) Act, 1980 is not applicable. As stated in the District Collector reference the 7.5 metres strip of the forest land all along the outer boundary of the mining lease area shall be maintained as per the Government of India instructions. The provisions of Tamil Nadu Minor Mineral Concession Rules 1959, Environment Protection Act 1986 and rules framed therein and Board standing orders shall also be followed scrupulously. In the light of the above, there is no objection with reference to the forest laws in this matter subject to the fulfilment of all other regulations prescribed in the relevant law. **(Annexure-17)**

8. Environmental compensation and cost required for Environmental damages

As per the CPCB guidelines the Environmental compensation shall be calculated as, Environmental compensation to be paid (EC) = $PI \times N \times R \times S \times LF$

Where,

PI Pollution index of industrial sector - For Red category [Sl.No. 1085] it is 60 to 100. An average value of 80 taken

N Number of days of violation took place

Actual quantity of minerals (rough stone) quarried and removed	6,67,013 M3
Number of days of quarrying operation from 18.06.2015 to 02.09.2021	2268 days
Quantity of minerals quarried per day	$667013/2268=$ 294.1 M3/day
Quantum of minerals for which transport permits obtained	426300 M3
Number of days of quarrying operation carried legally	$426300/294.1=$ 1450 days
Number of days of quarrying operation carried unlawfully / illegally	$2268 - 1450 = 818$ days

Hence, it may be considered that the proponent has taken the excess mining from the date of commissioning from 18.06.2015 (818 days)

R = A factor in Rupees for EC is minimum of 100 and maximum of 500. An average value of Rs.250 taken for violation

S = Factor for scale of operation (0.5 for small, 1.0 for medium and 1.5 for large scale). Hence 0.5 taken since it is small scale.

LF = Location factor (population from 1 to <5 million LF is 1.25).

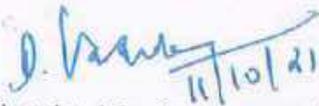
$$EC = 80 \times 818 \times \text{Rs. } 250 \times 0.5 \times 1.25 = \text{Rs. } 1,02,25,000/-$$

It is respectively submitted that the proponent may be issued with directions to remit the Environmental compensation of Rs. 1,02,25,000/- under section 5 of Environmental [Protection] act, 1986 as amended after giving an opportunity to the proponent.

9. Recommendations :-

- i) For illegal and unlawful quarrying and transportation of 84271 of gravel and 186382 cum of rough stone and gravel necessary penal action has to be initiated by the concerned authority as per G.O.170 industries department dated 05.08.2020 and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- ii) For the violations of lease deed conditions, penalty action may be imposed in respect of such breach, and may cancel the lease after granting an opportunity of hearing to the lessee as per the Rule 36 (5) (h) of Tamil Nadu Minor Mineral Concession Rules, 1959.
- iii) Since at present further quarrying in the subject area is a threat to the life of the quarry workers, further quarrying may be allowed only after taking remedial measures and after getting concurrence from the Director General of Mines Safety and District Collector.
- vii) The committee recommends that drone survey be undertaken for the existing / proposed quarries at the expense of the lessee twice in a year through the empanelled agencies.
- viii) For removal of over and above the approved mining plan quantity of mineral from the lease granted in Sl.No.2, the District Administration had already issued notice demanding cost of mineral for the excess removed quantity to the concerned lessee.
- ix) Action may be initiated demanding cost of mineral for removal of over and above the approved mining plan quantity of mineral from the quarry mentioned in Sl.3 of Table II

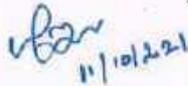
- x) The committee recommends that the lessee shall deposit Environmental Compensation as appealed by Hon'ble National Green Tribunal (SZ) in the TNPCB - Environmental Compensation Fund payable at Chennai. The amount shall be used for restoration of environment and for necessary remedial and preventive measures in regard to environmental matters.


11/10/21

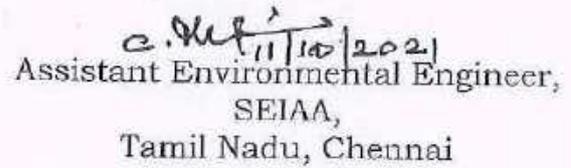
District Environmental Engineer,
Tamil Nadu Pollution Control Board
Maraimalai Nagar.


11/10/21

Revenue Divisional Officer,
Tambaram


11/10/21

Deputy Director,
Directorate of Geology and Mining,
Guindy, Chennai - 32


11/10/2021

Assistant Environmental Engineer,
SEIAA,
Tamil Nadu, Chennai

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.101 of 2021(SZ)**

IN THE MATTER OF :

C.R.Vijaykumar,
S/o.M.C.Ranganathan,
No.223/1, Bajanai Kovil Street,
Unamancheri,
Chennai-600 127.

... Applicant(s)

-Versus-

1. The Member Secretary,
State Environment Impact Assessment Agency,
3rd Floor, Panagal Maligai,
No.1, Jennis Road, Saidapet,
Chennai-600 015.
Email.ID:mstnseiaa@yahoo.com
Phone No.044-2435 9974.

& 5 others

...Respondent(s)

INDEX TO TYPED SET OF PAPERS

Sl.No	Date	Subject	Page No
1	04.05.2021	Annexure-1 - Copy of the Proceedings from the Director, Department of Geology and Mining, Chennai vide Rc.No.2885 /MM1/2021 dated 04.05.2021.	1 - 2
2	10.08.2021	Annexure-2 - Copy of the Proceedings from the Director, Department of Geology and Mining, Chennai vide Rc.No.2885 /MM1/2021 dated 10.08.2021.	3 - 4
3	08.06.2021	Annexure-3 - Copy of the Tamil Nadu Pollution Control Board vide letter No. TNPCB/LAW/LA-V/NGT/010203/2021 dated 08.06.2021 .	5 - 6
4	23.06.2021	Annexure-4 - Copy of the State Level Environment Impact Assessment Authority vide letter No.SEIAA /Tamilnadu/NGT/O.A.No.101of 2021/2021-1 dated 23.06.2021.	7 - 8

5	29.06.2021	Annexure-5 - Copy of the District Collector, Chengalpattu Proceedings Rc.No.6408 / Mines /2021 dated 29.06.2021.	9 - 10
6	14.11.2013	Annexure-6 Copy of the District Collector Proceedings Rc.No.72/2012/Q3 dated 14.11.2013.	11- 22
7	18.07.2013	Annexure- 7 - Copy of the State level Environmental Impact Assessment Authority vide Lr. No. SEIAA /TN/F.NO.1339/1(a)/EC.NO.594/2013 Dated 18.07.2013.	23 - 30
8	08.06.2018	Annexure-8 - Copy of the Tamil Nadu Pollution Control Board consent vide Proc. No. F.0273/RS/DEE/TNPCB/MMN /A&W/2018 dated 08.06.2018.	31 - 74
9	8.11.2018	Annexure-9 - Copy of the District Collector Proceedings Rc.No.1302/2017 /Q2 dated 08.11.2018.	75 - 90
10	3.10.2018	Annexure-10 Copy of the District level Environmental Impact Assessment Authority vide Lr. No.DEIAA-DIA /TN / MIN/1302/Q2/2017-KPM,EC.No.24, 2018 Dated 03.10.2018.	91 - 116
11	30.11.2018	Annexure-11 -Copy of the Tamil Nadu Pollution Control Board consent vide CTO Proc. No.F.2038MMN /RS/DEE /TNPCB /MMN/A&W/2018 dated 30.11.2018.	117 - 132
12	8.11.2018	Annexure-12-Copy of the District Collector Proceedings Rc.No.1303 /2016 /Q2 dated 08.11.2018.	133 - 142
13	3.10.2018	Annexure-13 - Copy of the District level Environmental Impact Assessment Authority vide Lr. No. DEIAA-DIA /TN / MIN/1303/Q2/2016-KPM,EC.No.25, 2018, Dated 03.10.2018.	143 - 156
14	30.11.2018	Annexure-14 - Copy of the Tamil Nadu Pollution Control Board consent vide CTO Proc. No. F. 2037 /MMN /RS /DEE /TNPCB/MMN/A&W/2018 dated 30.11.2018.	157 - 172

15	06.09.2021 to 16.09.2021	Annexure-15- Copy of the Topographical base plan details of survey carried out by Sub-Inspector of Survey, O/o the Assistant Director, Geology and Mining, Tiruvallur.	173- 176
16	02.09.2021	Annexure-16 Photographs taken during inspection .	177 - 178
17	04.09.2020	Annexure-17 copy of the District Forest Officer letter Ref.No.4274/2012 dated 04.09.2020.	179 - 180

**PROCEEDINGS OF THE COMMISSIONER OF GEOLOGY AND MINING,
GUINDY, CHENNAI- 32
PRESENT :Dr.L.SUBRAMANIAN, I.A.S.**

Re.No.2885/MM1/2021

Date: 04.05.2021

Sub: Mines and Minerals — Minor mineral — Rough stone — Chengalpattu Taluk and District — Unamancheri Village — over an extent of 1.77.50 hecets. — S.F. Nos.273/1,319/1,326/1A,326/4 — Quarry lease granted — the Hon'ble National Green Tribunal, Southern Zone, Chennai passed orders dated 16.04.2021 in O.A.No.101/2021(SZ) — directed to constitute a Joint Committee -- Nomination of member — order issued — regarding.

Ref: The Hon'ble National Green Tribunal, Southern Zone, Chennai order dated 14.04.2021 in O.A.NO.101/2021 (SZ).

ORDER:

In the reference cited, the Hon'ble National Green Tribunal, Southern zone, Chennai has passed orders therein directed to constitute a Joint Committee to inspect the area in question and ascertain the genuineness of the allegations made in the application and also the violations, if any, alleged to have been committed by the 6th respondent in carrying out the quarrying operation in the disputed area narrated in the application. The said Joint Committee comprising of

- i. The District Collector, Chengalpattu or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate as deputed by the DistrictCollector.
- ii. A Senior Officer from the State Environment Impact Assessment Authority (SEIAA).
- iii. A Senior from the Directorate of Geology and Mining as deputed by its Director.
- iv. A Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman.

2) The NGT, Southern Zone, Chennai has instructed the said Joint Committee to submit a factual as well as action taken report, if there is any violation before the NGT on or before 28.05.2021 by e-filing in the form of searchable PDF/OCR Supportable PDF and not

Mined



in the form of Image PDF along with necessary hard copies to be produced as per Rules.

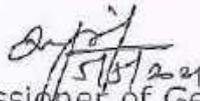
3) In this connection, the officer mentioned below is nominated as a member of the Joint Committee, from the Commissionerate of Geology and Mining

Sl.No.	Name of the Officer	Designation & Place of Working
1.	Tmt. B. Jyothi	Deputy Director, Commissionerate of Geology and Mining, Guindy, Chennai-32.

4) The Assistant Director, Geology, and Mining Kancheepuram is hereby directed to provide necessary co-ordination/assistance for field inspection as per the orders of the NGT.

5) The said officer is eligible for TA/DA and other allowances as admissible.

Sd/- L.Subramanian
Commissioner of Geology and Mining
Forwarded// by order


For Commissioner of Geology and Mining

Copy submitted
The Principal Secretary to government,
Industries(MMC-2) Department,
Secretariat,
Chennai-9.

Copy to

1) District Collector,
Chengalpet,

2) Assistant Director
Geology and Mining,
Chengalpet

3) Deputy Director,
Kancheepuram.

4) P.A(NT)/ Account officer (Commissionerate of geology and Mining).

5) Stock File(MM1).

A-2

3

**PROCEEDINGS OF THE COMMISSIONER OF GEOLOGY AND MINING,
GUINDY, CHENNAI-32.**

PRESENT: THIRU L. NIRMAL RAJ, I.A.S.,

Rc.No.2885/MM1/2021

Date: 10.08.2021

Sub: Mines and Minerals – Minor Mineral – Rough stone – Chengalpattu taluk & district – Unamancheri village – over an extent of 1.77.50 hectares – S.F.Nos.273/1, 319/1, 326/1A, 326/4 – quarry lease granted – O.A.No.101 of 2021 (SZ) filed before the Hon'ble National Green Tribunal (Southern Zone), Chennai – Orders dated 14.04.2021, – Joint Committee appointed – Officers Deputed – orders issued – reg.

Ref: 1. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No.101 of 2021 (SZ), dated 14.04.2021.
2. Proceedings of the Commissioner of Geology and Mining, Guindy, Chennai in Rc.No.2885/MM1/2021, dated 04.05.2021.

-o0o-

ORDER:

In the reference 1st cited, the Hon'ble National Green Tribunal, Southern Zone Chennai has issued orders appointing a joint committee to inspect the area in question and ascertain the genuineness of the allegations made in the application and also the violations, if any, alleged to have been committed by the 6th respondent in carrying out the quarrying operation in the disputed area narrated in the application. The said Joint Committee is comprising of

- i. The District Collector, Chengalpattu or a e Senior officer not below the rank of Assistant Collector/Sub Divisional Magistrate as deputed by the District Collector.
- ii. A senior officer from the State Level Environment Impact Assessment Authority (SEIAA), Tamil Nadu.
- iii. A senior officer from the Department of Geology and Mining as deputed by the Director.
- iv. A senior officer from the Tamil Nadu Pollution Control Board (TNPCB) as mentioned by its Chairman.

2) The NGT, Southern Zone, Chennai has directed the Joint Committee to submit a report before the NGT by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hard copies to be produced as per Rules.

3) In the reference 2nd cited, Tmt. B. Jyothi, Deputy Director, Directorate of Geology and Mining has been nominated as a member of the Joint Committee.

4) In the light of the orders passed by the Hon'ble National Green Tribunal and to ascertain the nature of violations and gravity, the following

official is deputed to assist the Joint Committee constituted for carrying out detailed inspection in the subject area in question.

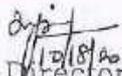
Sl.No.	Name of the Official	Designation & Place of Working
1.	Thiru S. Velu	Sub-Inspector of Survey, O/o. the Assistant Director, Dept. of Geology and Mining, Tiruvallur.

5) Since the Department of Geology and Mining is a nodal agency, the Assistant Director of Geology and Mining, Kancheepuram is hereby directed to provide all the required assistance and logistics to the members of the Joint Committee for executing the works as ordered by the Hon'ble National Green Tribunal.

6) The said official is eligible for TA/DA and other allowances as admissible.

Sd/-L.Nirmal Raj
Director of Geology and Mining

Forwarded /By order


For Director

To
Thiru S. Velu,
Sub-Inspector of Survey,
O/o. the Assistant Director,
Dept. of Geology and Mining,
Tiruvallur.

09
10/1/24

Copy Submitted to:-
The Principal Secretary to Government,
Industries Department,
Secretariat, Chennai-09.

Copy to:

1. The District Collector,
Chengalpattu.
2. Tmt. Jyothi,
Deputy Director of Geology and Mining,
Directorate of Geology and Mining,
Guindy, Chennai-32.
3. Assistant Director,
Dept. of Geology and Mining,
Chengalpattu district.
4. Assistant Director,
Dept. of Geology and Mining,
Tiruvallur district
5. PA (NT)/Account Officer,
Directorate of Geology and Mining,
Guindy, Chennai-32.
6. Stock file.

280-
27/11/21
TAMIL



5

TAMIL NADU POLLUTION CONTROL BOARD

From
Dr. S. Selvan., M.E., MBA., Ph.D.,
Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600 032.

To
The Commissioner,
Directorate of Geology and Mining
Department, Alandur Road,
Guindy Industrial Estate,
Guindy,
Chennai-600032.

Letter No. TNPCB/LAW/LA-V/NGT/010203/2021 Dated: 08.06.2021.

Sir,

Sub:- TNPCB - Law - NGT O.A. No. 101 of 2021 (SZ) - F/b C.R. Vijayakumar,
No.223/1, Bajanaikoil Street, Unamancheri, Chennai against The Member
Secretary, SEIAA, Saidapet, Chennai and Ors - NGT Order dt: 16.04.2021
- Nomination of the Member of the Joint Committee - Reg.

Ref:- Copy of the Hon'ble NGT dated: 16.04.2021 passed in O.A.No. 101 of
2021 (SZ)

I am to invite your kind attention to the reference cited above, It is informed that,
as per the orders of the Hon'ble National Green Tribunal dated 16.04.2021 passed in
O.A.No.101 of 2021, the Hon'ble NGT has constituted the Joint Committee comprising
of "(1) District Collector, Chengalpattu District or a Senior Office not below the
rank of Assistant Collector/Sub Divisional Magistrate as deputed by the District
Collector (2) a Senior Officer from the State Environment Impact Assessment
Authority (SEIAA), (3) a Senior from the Directorate of Geology and Mining
Department as deputed by its Director and (4) a Senior Officer from the Tamil
Nadu Pollution Control Board (TNPCB) as deputed by its Chairman to inspect
the area in question and submit a factual as well as action taken report, if there
is any violation found.

The committee is directed to ascertain as to whether the 6th respondent is
having necessary clearance/permission for the purpose of carrying out the
quarrying operation, whether the 6th respondent had violated the
conditions/permission/clearance, if any granted, whether the 6th respondent had
encroached into other areas, than the area permitted under the lease and
Environmental Clearance (EC) or permission granted, whether the 6th
respondent had done any excess mining and if so, what is the quantity of
excess mining done and whether any action has been taken for realization of
any penalty or compensation for the alleged excess mining done, whether the
6th respondent is continuing with his operation even after the expiry of the

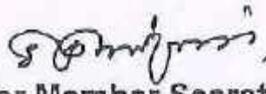
No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

validity of Environmental Clearance / permission granted as alleged in the application and if so, what is the quantity of minerals mined during this period, whether the 6th respondent had carried out his obligation undertaken under the Mining Closure Plan in accordance with law and if there is any violation found and damage caused to the environment, then assess environmental compensation to be recovered from the 6th respondent.

The Directorate of Geology and Mining Department will be the nodal agency for co-ordination and for providing necessary logistics for this purpose."

In this regard, it is informed that the DEE, TNPCB, Maramalai Nagar is nominated as member of the Joint Committee from the Tamil Nadu Pollution Control Board for the above said committee.

Tr. D. Vasudevan, M.Tech.,
The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Kancheepuram District-603 209.
Mob No:80560 42170
Email id:tnpcbmmnagar@gmail.com


For Member Secretary 9/6/21


09/06/21

Copy to: The District Environmental Engineer, TNPCB, MM Nagar – for compliance of Hon'ble NGT Order.



31

THIRU.K.V.GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENTAL
ASSESSMENT AUTHORITY - CHENNAI
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-600015.
Telephone No.: 044-2435 9973

Lr.No.SEIAA-TN/NGT/O.A.No.101 of 2021/2021-1 dated: 23.06.2021

To

The Commissioner of Geology and Mining
Thiru.Vi.Ka Industrial Estate
Guindy, Chennai - 600032

Sir,

Resgaminigabany
file note
Sub: SEIAA-TN - Court Case - Hon'ble National Green Tribunal, Southern Zone
Chennai in Original Application No.101 of 2021 order dated 16.04.2021 -
Member nominated on behalf of SEIAA-TN - Communicated - Regarding

Ref: Rc.No.2885/MM1/2021, dated:29.04.2021 from Commissioner, G&M, Guindy,
Chennai received through Directorate of Environment on 05.05.2021.

from
In the reference cited above, the Commissioner of Geology and Mining, Chennai has
requested to nominate an officer from SEIAA-TN as a Member of Committee so as to
comply with the orders of Hon'ble National Green Tribunal, Southern Zone, Chennai order
dated 16.04.2021.

In this regard, it is informed that the following officer is nominated on behalf of
SEIAA-TN for compliance of Hon'ble NGT order.

Thiru.C.Tholkappiyan,
Assistant Environmental Engineer
SEIAA-TN, Chennai
Mobile No: +91-8056046133
Mail Id: cmantnseiaa@yahoo.com

[Signature]
For MEMBER SECRETARY
SEIAA - TN

F-5 9

PROCEEDING TO THE DISTRICT COLLECTOR, CHENGALPATTU

PRESENT : THIRU. A.R. RAHUL NADH, I.A.S.,

Rc. No.6408/Mines / 2021,

Dated. .06.2021

Sub: Chengalpattu District - Hon'ble National Green Tribunal (Principal Bench), New Delhi order dated 21.01.2019 against O.A. No.101/ 2021 (SZ) in the matter of legality of the quarrying activities in District Chengalpattu District - Committee Constituted - Factual and action taken report to be furnished - Official to be nominated - Regarding.

- Ref: 1. Orders of the National Green Tribunal, Southern Zone, Chennai in O.A. No. 101 / 2021 (SZ) dated 16.04.2021.
2. Proceeding of the Commissioner of Geology Mining, Chennai - 32 in Rc.No.2885/MM1/2021, dated.04.05.2021.
3. The District Collector, Chengalpattu Rc.No.6408/Mines/2021, Office Note approved dated.29.06.2021.
-

Kind attention is invited to the reference cited above.

The Hon'ble National Green Tribunal, Southern Zone vide the order dated 14.04.2021 in O.A. No. 101/ 2021 (SZ) had directed a Joint Inspection by a Committee comprising of following officials to ascertain the genuineness of complaint raise by the petitioner.

- i. The District Collector, Chengalpattu or a Senior Officer not below the rank of Assistant Collector / Sub Divisional Magistrate as deputed by the District Collector.
- ii. A Senior Officer from the Tamil Nadu State Environment Impact Assessment Authority (TN SEIAA).
- iii. A Senior Geologist from the office of the Deputy Director of Geology and Mining Department, Chengalpattu.
- iv. A Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman.

The National Green Tribunal, Southern Zone, Chennai has instructed the said Joint Committee to submit a factual as well as action taken report, if there is any violation before the NGT on or before 28.05.2021 and furnish a factual and action taken report in the matter by E-Mail at ngt.filing@gmail.com.

Vide reference 2nd cited, the Director of Geology and Mining hereby requested to Communicate the name of nominated Senior officer from SEIAA and TNPC Board departments, as the member of committee to conduct Joint Inspection as well as to prepare Joint Inspection report.

In this connection, the officer mentioned below is nominated as a member of Joint Committee, for inspection of subject quarry.

Sl. No.	Name of the Officer	Designation & Place of Working
1.	Thiru. D. Ravichandran	Revenue Divisional Officer, Tambaram.

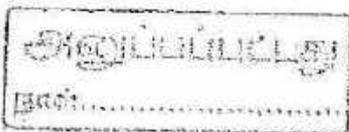
The Assistant Director, Geology and Mining, Kancheepuram is hereby directed to provide necessary co-ordination/ assistance for file inspection as per the order of NGT.


District Collector,
Chengalpattu.

To Thiru. D. Ravichandran
Tmt. K. Shaghitha Parveen, Tambaram
Revenue Divisional Officer, Chengalpattu.

Copy to:

1. The Director of Geology Mining, Guindy, Chennai - 32.
2. The Chairman,
State Environmental Impact Assessment Authority, Chennai.
3. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.



A-6

112

PROCEEDINGS OF THE COLLECTOR OF KANCHIPURAM DISTRICT
@ Kanchipuram.

Present: -Thiru K.Baskaran, I.A.S.,

Rc.72/2012/O3

Dated 14.11.2013.

Sub: Mines and Minerals- Kanchipuram District- Chengalpattu Taluk, Unamancheri Village patta lands -S.Nos.273/1(0.39.0), 319/1(0.30.5), 326/1A (0.09.0) and 326/4 (0.99.0), totally over an extent of 1.77.5 hectares - requesting permission quarrying lease for stone and earth -requested by Thiru.UGC.Aravind- orders issued .

- Ref:
1. Application of Thiru.UGC.Aravind dated 6.2.2012.
 2. Report of the Revenue Divisional Officer, Chengalpatu, K.Dis.873/2012/A dated 20.3.2012.
 3. Report of the Assistant Director of Geology and Mining, Kanchipuram dated 19.4.2012.
 4. The District Forest Officer, Chengalpattu Forest Division, Kancheepuram Lr.No.4274/2012 D dated 04.09.2012.
 5. Hon'ble Supreme Court of India order I.ANos.12-13/2011in SLP No © No 19628-19629 of 2009 etc., dt 27-2-2012.
 6. Govt.of India, Ministry of Environment and Forests Office Memorandum dt.18.5.2012.
 7. The Chairman, State Level Environment Impact Assessment Authority , Tamil Nadu D O Letter No SEIAA-TN/Minor Minerals/2012 dt.17-9-2012 .
 8. This office Notice Rc.72/2012-Q3 dated 14.12.2012.
 9. Thiru.U.G.C.Aravind of Chennai-48 letter dated 17.5.2013.
 - 10.Letter No SEIAA. TN/F-NO 1339/EC/1(a) /594/2013, Dated 18-7-2013 from the Member Secretary , State Level Environment Impact Assessment Authority, Chennai -15
 - 11.Other connected records.

-x-x-x-

Order:-

In the reference 1st cited, one Thiru.UGC. Aravind, S/o.Thiru.U.G.Chandrasekaran, No.167, Periyar Street, Unamancheri Village, Chengalpattu Taluk, Kancheepuram Distirct has applied for the grant of lease to quarry and transport of

roughstone and earth in patta lands in S.Nos.273/1(0.39.0), 319/1(0.30.5), 326/1A (0.09.0) and 326/4 (0.99.0), totally over an extent of 1.77.5 hectares of Unamancheri Village, Chengalpattu Taluk, Kancheepuram District for a period of five years under Rule 19 of TNMMCR, 1959.

2. The Revenue Divisional Officer, Chengalpattu in his report vide reference 2nd cited has reported that the lands in S.Nos.273/1(0.39.0), 319/1(0.30.5), 326/1A (0.09.0) are stands registered in the name of the applicant vide Patta No.1975 and the lands in S.F>No.326/4 (0.99.0) stands jointly registered in the applicant, Thiru.UGC.Aravind, S/o. Thiru.U.G.Chandrasekaran and one Thiru. U.G.Laxmanan, S/o. Thiru.Govindasamy vide Patta No.1875 and he has given consent to the applicant. The applicant is having stone lease in SF.NOs. 272, 320,321, 322, 323 and 327. The lands in SF.Nos.273/1 and 319/1 were already leased out for a period of five years from 28.10.2005 vide District Collector's Proceedings in Rc.No.1386/2005-Q3 dated 28.10.2005. There are no habitation, historical monuments, Graveyard, temple, electric lines etc., located within a radial distance of 300metres from the applied and an approach road to the applied area is available. He has recommended for the grant of stone quarry lease to the applicant.

3. The Assistant Director of Geology and Mining, Kancheepuram in the reference 3rd cited has reported that, the lands in the applied area were identified with reference to the boundary stones and the lands in SF.Nos.273/1 and 319/1 were already leased out to one Thiru.S.Sriram for a period of five years from 28.10.2005 vide District Collector's Proceedings in Rc.No.1386/2005-Q3 dated 28.10.2005 and an old working pit for an average depth of 10.0 metre is noticed. The rock type found in the applied area is Charnockite variety. The rock is hard and compact, grey coloured and coarse grained. Multiple joints and fractures are also noticed. Due to the hard nature, the rock type available in this area is suitable for making road and construction

13
167

materials such as jelly, chakkai etc. There is no habitation within a radial distance of 300metres from the applied area. There are no, graveyard and historical monuments located within the safety distance. He has recommended the quarry lease application for the grant of permission to quarry and transport of stone and earth to the applicant in patta lands in S.Nos.273/1(0.39.0), 319/1(0.30.5), 326/1A (0.09.0) and 326/4 (0.99.0), totally over an extent of 1.77.5 hectares of Unamancheri Village, Chengalpattu Taluk, Kancheepuram District for a period of five years under Rule 19, 20, 22 and 36 of TNMMCR, 1959.

4. The District Forest Officer, Chengalpattu Forest Division, Kancheepuram in the reference fourth cited has reported that the patta lands falling in SF.No.273/1 (0.39.0 Ha), 319/1 (0.30.5 Ha), 326/1A (0.09.0) and 326/4 (0.99.0 Ha) taking over an extent of 1.77.5 Ha, Unamanchery Village, Chengalpattu taluk, Kancheepuram District is not part and parcel of any forest area notified under the Tamil Nadu Forest Act, 1882. The area is also not qualified to define as forest as per the orders of the Hon'ble Supreme Court of India in W.P.(C).202/1995. Thus, the provisions of Forest (Conservation) Act, 1980 is not applicable. The provisions of Tamil Nadu Minor Mineral Concession Rules, 1959, Environment Protection Act 1986 and rules framed therein and Board standing orders shall also be followed scrupulously. In the light of the above, there is no objection with reference to the forest laws in this matter subject to the fulfillment of all other regulations prescribed in the relevant law.

5. In accordance with the orders of the Hon'ble Supreme Court of India in IA. Nos 12-13 of 2011 of SLP (c) No 19628 -19629 of 2009 etc dated 27-2-2012 and the Ministry of Environment and Forest Office Memorandum dated 18-5-2012, the applicant has produced the Environment Clearance issued by the State Level Environmental Impact Assessment Authority, Chennai.

6. The Member Secretary, State Level Environment Impact Authority in its letter No SEIAA.TN/F.No. 1339/EC/1(a)/594/2013, Dated 18-7-2013 has accorded Environment Clearance to the said project under the provision of Environment Impact Assessment Notification, 2006 subject to the strict compliance of the terms and conditions imposed therein .

7. Based on the recommendations of the Revenue Divisional Officer, Chengalpattu the Assistant Director (Mines), Kanchipuram, and as per the Environment Clearance issued by the SEIAA, Chennai the applicant Thiru.UGC.Aravind,S/o.Thiru. U.G. Chandrasekaran, No.167, Periyar Street, Unamancheri Village, Chengalpattu Taluk, is granted permission for Stone and Earth quarry lease in patta lands in S.Nos.273/1(0.39.0), 319/1(0.30.5), 326/1A (0.09.0) and 326/4 (0.99.0), totally over an extent of 1.77.5 hectares of Unamancheri Village, Chengalpattu Taluk, Kancheepuram District, District for a period of five years from 14.11.2013 to 13.11.2018 under the provision of Rule 19 (1) of TNMMCRules 1959 subject to the following conditions

- a. The lessee should operate the quarry strictly in accordance with the conditions imposed in the Environmental Clearance issued by the Member Secretary, State Level Environment Impact Assessment Authority in Letter No SEIAA, TN /F.No 1339/EC/1(a)/594/2013, Dated 18-7-2013.
- b. Quarrying operation should be carried out in accordance with the approved mining plan and a maximum quantity of 24688 cubic metre of earth and 37411 cubic metre of stone is permitted for removal for the entire lease period of 5 years as per the mining plan appended.
- c. Safety distance 7.5metres should be left and maintained to the adjacent patta lands
- d. 10 metres safety distance has to be provided to the Government Land located in S.F.No.481.
- e. The applicant should make his own arrangement to form approach road to the applied area.
- f. Quarrying should be carried out by using Hand-Jack-Hammer driller and mild explosives substance.
- g. Quarrying operation should be carried out by employing Certified Fore-man, Mine-mat and Licensed Explosive Holders.
- h. Commencing of quarrying operation should be intimated to the Director of Mine safety, Chennai.

- i Quarrying operation should be carried out in systematic and scientific manner and eco-friendly.
- j. Barbed wire fencing should be erected for the lease hold area before the commencement of quarrying operation.
- k. Vehicles carrying rough stone without valid dispatch slip will be seized and action will be initiated under Rule 36-A of TNMMCRules 1959.
- l Blasting operation should be done by the short firer only with mild explosive after giving signal by the siren as per the provisions of Indian Explosive Act 1884.
- m The grantee should strictly adhere the conditions stipulated in Rule 36 of TNMMCRules 1959 and other Rules and Acts in force.
- n. The grantee should maintain correct account of mineral quarried, transported and dispatch slip obtained from the Assistant Director, Geology and Mining, Kancheepuram.
- o Quarrying operation should be carried out between the hours of 7.00 am to 5.00 pm only .

Sd/-14.11.2013
 District Collector,
 Kanchipuram.

/ By order /


 For Collector.

To

Thiru U.G.C.Aravind,
 S/o.U.G.Chandrasekaran,
 No.167, Periyar Street,
 Unamancheri, Chennai-48.


 14/11/13

The lessee has to commence the quarry operation only after obtaining consent from the Tamil Nadu Pollution Control Board authority concerned.

Copy to:-

1.The District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 Maraimalai Nagar.

-For necessary action.

2.The Tahsildar, Chengalpattu

is requested to allow the lessee to commence the quarry operation only after production of certificate obtained from Tamil Nadu Pollution Control Board authority and to monitor the quarrying operation.

3.The Revenue Divisional Officer,
 Chengalpattu

is requested to given suitable instruction to the Tahsildar.

4. Village Administrative Officer, Unamancheri

5.The Member Secretary,
 SELAA-TN, , 3rd Floor, Panagal Maligai,
 No 1 Jeenis Road, saidapet, Chennai 15.

பெரியம. குளியல் பரக

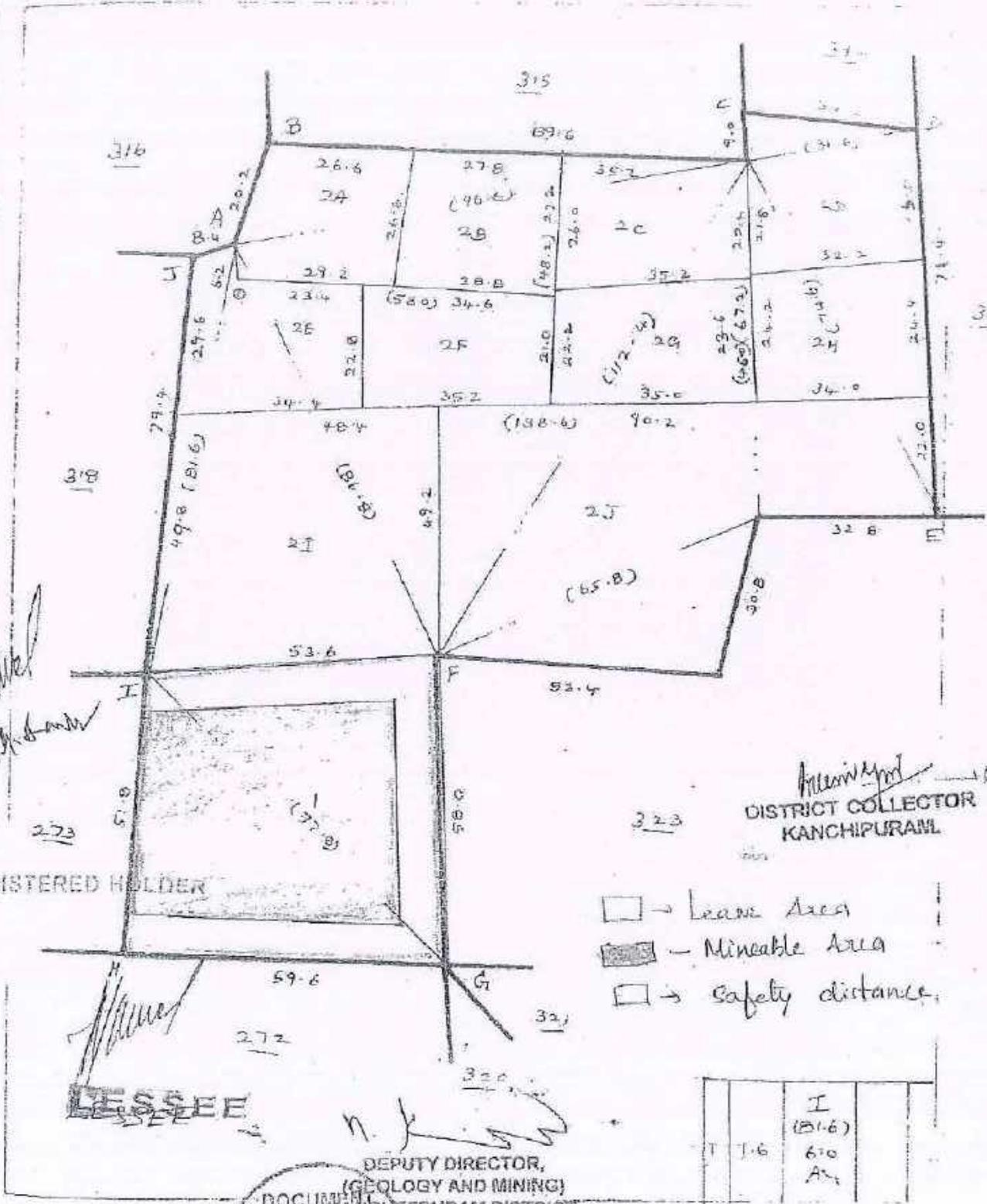
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DISTRICT COLLECTOR
KANCHIPURAM

- Leave Area
- Mineable Area
- Safety distance.

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DEPUTY DIRECTOR,
(GEOLOGY AND MINING)
KANCHIPURAM DISTRICT
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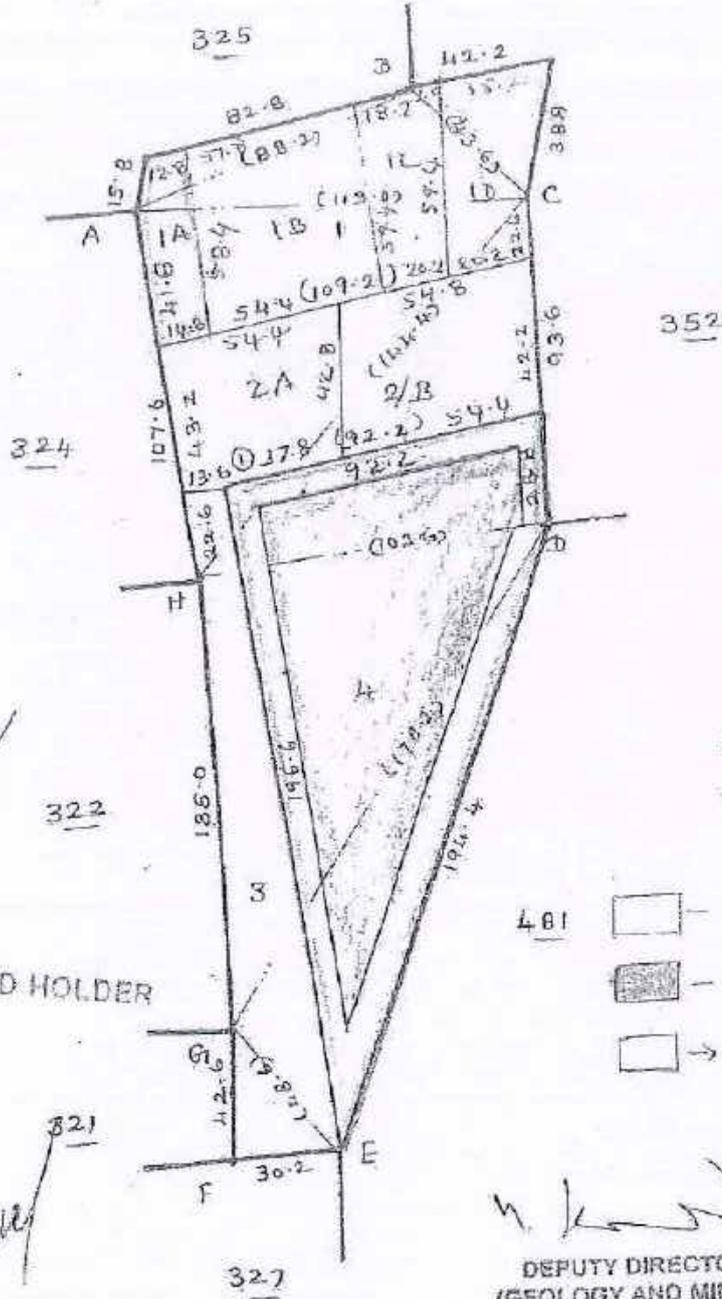
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DISTRICT COLLECTOR
KANCHIPURAM

401

- - Lease Area
- - Mineable Area
- → Safety distance

DEPUTY DIRECTOR,
(GEOLOGY AND MINING)
KANCHEEPURAM DISTRICT

REGISTERED HOLDER

LEASEE

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

Dr. H.MALLESHAPPA, I.F.S.,
MEMBER SECRETARY



3rd Floor, Panagal Maaligai,
No.1, Jeeris Road, Saidapet,
Chennai-15.
Telephone :044 - 2435 9974

Lr. No.SEIAA-TN/F.No. 1339 /EC/1(a)/594/2013 dated: 18.07.2013

To
Thiru U.G.C.Aravind,
167, Periyar Street,
Unamancheri
Chennai - 600 048

Sir,
25/7/2013
Sub: SEIAA-TN -Proposed Rough Stone Quarrying at S.F No.273/1,319/1,326/1A,326/4,
Unamancheri Village, Chengalpettu Taluk, Kanchipuram District by Thiru U.G.C.Aravind-
Environmental Clearance - Regarding

Ref: 1. Your Application for Environmental Clearance dt: 07.06.2013
2. Minutes of the SEAC meeting held on 26.06.2013 & 27.06.2013
3. Minutes of the SEIAA meeting held on 18.07.2013.

1. Preamble:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for Rough Stone Quarrying at S.F No. 273/1,319/1,326/1A,326/4, Unamancheri Village, Chengalpettu Taluk, Kanchipuram District. The mine lease area of 1.77.50 ha. The proposed mining area is reported as lying in Latitude-12°51'07.89"N, Longitude-80°08'87.69"E, in Topo Sheet No.66/D-1 & 66/D-5.

No forest land is involved. No sensitive water bodies, Bio-Spheres, National Parks, Sanctuaries are located within 15 km radius as reported. There is no village within 500 metre of the project site as reported. Mine working will be open cast semi-mechanised mining and is proposed upto a depth of 30 metres. The production would be 37411 cu.m of Rough Stone & 24688 cu.m of Top Soil over a period of 5 years. Water requirement of 1 KLD for drinking purposes will be sourced through water tanker and 2.6 KLD required for dust suppression and green belt will be sourced from surface water. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Kanchipuram District vide Rc. 72/2013-Q3 dated 03.06.2013. The precise area communication has been approved by the District Collector, Kanchipuram in letter 72/2013-Q3 dated 03.10.2012. There is no State or National boundaries within 15 km radius as reported. The project cost is Rs. 8.50 lakhs. EMP cost is Rs.0.93 lakhs.

MEMBER SECRETARY
25/7/2013

ENVIRONMENTAL CLEARANCE

The proposal was considered and examined by the SEAC on the directions of the Hon'ble Supreme Court on bringing all mines within the fold of prior EC, irrespective of their Mining Lease (ML) size. Thus the present proposal, though of less than 5 ha lease area (and hence not covered under the EIA Notification 2006) was appraised based on the project documents furnished and the explanation made before the Committee in its 41st meeting held on 26.06.2013 & 27.06.2013. The SEAC has recommended for the grant of environmental clearance for the said Rough Stone quarry project.

The proposal was placed before the SEIAA in its 81th meeting and the Authority considered the proposal and noted that the size of the mine, production rate, the mineral mined and the eco-sensitivity of the area are such that the operation of the mine will have negligible impact on the surroundings and as such the project deserved to be granted the blanket clearance subject to the mines less than 5 ha area brought under the EC regime on the directions from Hon'ble Supreme Court and hence decided to grant environmental clearance to the said project. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

2. Conditions to be Complied before commencing mining operations:-

- i. The project authorities should advertise with basic details at least in two widely circulated local newspapers, one of which shall be in the vernacular language of the locality concerned, within 7 days of the receipt of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of the SEIAA, TN at <http://seiaa.tn.gov.in> and a copy of the same is being sent to the Regional Office of Ministry of Environment and Forest, Government of India located at Bangalore.
- ii. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- iii. copy of the Environmental Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat/Panchayat union, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
- iv. Provision shall be made for the housing of construction labour nearby the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

MEMBER SECRETARY

03-25-

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- v. The proponent shall ensure that First Aid Box is available at site.

3. Specific Conditions:

- i. The environmental clearance will be coterminous with the mine lease period, however limited to a maximum period of 5 (five) years from the date of issue.
- ii. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- iii. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- iv. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- v. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- vi. The critical parameters such as RSPM (Particulate matter with size less than 10micron i.e., PM10) and NOX in the ambient air within the core zone shall be monitored periodically. The monitored data shall be uploaded on the website of the proponent as well as displayed on a display board at the project site. The Circular No. 1-20012/1/2005-IA.II (M) dated 27.05.2009 issued by Ministry of Environment and Forests, which is available on the website of the Ministry www.envfor.nic.in shall also be referred to in this regard for its compliance.
- vii. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Bangalore.
- viii. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- ix. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- x. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
- xi. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.

MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- xii. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
- xiii. The following measures are to be implemented to reduce Noise Pollution.
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- xiv. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
- xv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
- xvi. Permission from the competent authority should be obtained for drawal of ground water, if any, required for this project.
- xvii. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- xviii. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked-out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- xix. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.

MEMBER SECRETARY

141
29

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- xxii. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
- xxiii. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

4. General Conditions:

- i. The project proponent shall obtain Consent to Establish and Consent to Operate from the Tamil Nadu Pollution Control Board and effectively implement all the conditions stipulated therein.
- ii. No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- iii. No change in the calendar plan including excavation, quantum of mineral should be made.
- iv. The project proponent shall ensure that the plan of mining is in conformity with the mine lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bridges structures adjacent private land, streams river lake etc.
- v. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision insurance thereof shall be strictly followed.
- vi. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road.
- vii. The proponent shall maintain the village road through which transportation of mineral is carried out at his own cost. The roads shall be blacktopped to the extent required.
- viii. Quarrying should enrich rather than deplete the biodiversity as a corollary to their intervention in the ecology of their area of activity.
- ix. EC is given only on the factual records, documents and details furnished by the Proponent particularly in respect of
 - Aerial distance of the nearest village is as mentioned in the proposal from the mining site boundary
 - No structure is located within 500 m from the quarry site boundary.
- x. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- x. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xii. The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
- xv. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- xvi. All necessary statutory clearances shall be obtained before start of mining operations
- xvii. Mining shall be limited to 7 AM to 5 PM only. The loading shall not be done during night hours.
- xviii. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- xix. No wildlife habitat will be infringed.
- xx. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable.
- xxi. Parking of vehicles should not be made on public places.
- xxii. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.

MEMBER SECRETARY

27

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- xxiii. Any change in mining area, SF numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended from time to time)
- xxiv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xxv. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- xxvi. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxvii. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxviii. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xxix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- xxx. Hill area conservation Authority approval where ever necessary shall be obtained before commencing the quarrying operation.
- xxxi. If the periphery of any other quarry (sand, savudu, rough stone, granite etc.,) is located within 500 mts. from the periphery of this site and if the total extent of both the existing quarry and the quarry now cleared for Environmental Clearance exceeds 5 ha. of mining area, then this Environmental Clearance is not valid, since the activity shall become Category 'B1' project under the EIA Notification, 2006.

MEMBER SECRETARY

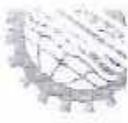
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ENVIRONMENTAL CLEARANCE

- xxxii. In the event of the above condition is applicable, then the proponent concerned, is to file a fresh application under EIA Notification, 2006, seeking Environmental Clearance in respect of the cluster. [A cluster of mines is defined wherein more than one mining site is located within 500 mts., from the periphery of another nearby mining site and the total area of these mining sites exceeds 5 ha. Then a EIA study report along with Public Consultation are necessitated].
- xxxiii. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu.
4. The Chief Conservator of Forests, Ministry of Environment & Forests, (SZ) Kendriya Sadan, IV Floor, E&F Wings, 17th Main Road, Koramangala II Block, Banagalore-560034
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110032
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Kanchipuram District
8. The Controller of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare-



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : MMN/267/2013

Proceedings No. : DEE/TNPCB/MMN/F.2312/RS/ W/2013 dated: 23.12.2013

Sub : Tamil Nadu Pollution Control Board - Consent for Establishment -

**M/s. Aravind Stone Quarry,
S.F. No. 273/1, 319/1, 326/1A, 326/4,
Oonamancheri Village,
Chengalpattu Taluk,
Kancheepuram District.**

For the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 53 of 1988) - Reg.

- Ref:**
1. B.P Ms. No. 38 dated 01.06.2013
 2. Your Application through CARE Centre CC18453, dated: 12.12.2013
 3. DEE I.R. No. : DEE/TNPCB/MMN/F.2312/RS/2013/dated: 20.12.2013
 4. Minutes of the 24th DCCC meeting held on 23.12.2013 (Item No. 24 - 2)

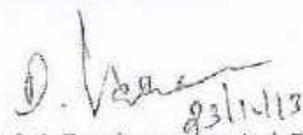
Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 (Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

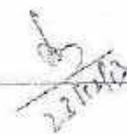
The Proprietor,
M/s. Aravind Stone Quarry,

(hereinafter referred to as 'The Applicant') authorizing him/her/them to establish or take steps to establish the industry in the site mentioned below:

S.F. No. 273/1, 319/1, 326/1A, 326/4,
Oonamancheri Village,
Chengalpattu Taluk,
Kancheepuram District

This Consent to establish is valid for two years or till the industry obtains consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.


23/12/13
District Environmental Engineer
Tamil Nadu Pollution Control Board
Maraimalai Nagar


22/12/13



TAMILNADU POLLUTION CONTROL BOARD

To

The Proprietor,
M/s. Aravind Stone Quarry,
No. 140 , UGC Building,
Kolapakkam Post, Vandalur,
Chennai - 48.

Copy to

The Commissioner,
Kattankulathur Panchayat Union,
Kattankulathur, Chengalpattu Taluk,
Kancheepuram District

Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board,
Chennai for favour of kind information.



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity
a	Main Products manufactured:	
	Quarrying of rough stones and gravels in an extent of 1.775 Hectares	
	Rough stone - 37411 m ³ /5 years	
	Top soil - 24688 m ³ /5 years	
b	By/Intermediate products manufactured:	
	-Nil-	

2. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
1	Sewage	1.0	On industry's Land

3. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)
(1)	(2)	(2)	(3)	(4)
Sewage	1	Septic tank	1	2.0x1.5x1.5 M
	2	Soak pit	1	0.9 m dia x 1.2 m

4. Additional conditions.

1. The Unit shall strictly comply with the conditions imposed by State Level Environment Impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide letter No. SEIAA/TN/F.1339/EC/1(a)/594/2013, dt.18.7.2013.
2. The Unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order issued to the unit vide Proceedings No. Rc. 72/2012-Q2 dated 14.11.2013.
3. The unit shall provide Septic tank, Soak pit arrangement for the treatment and disposal of sewage.
4. The unit shall ensure that no trade effluent is generated at any stage of the manufacturing activity.
5. Quarrying operation should be carried out in systematic, scientific and eco-friendly manner and in accordance with the approved mining plan.
6. The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.

J. Neelam
23/11/13

District Environmental Engineer
Tamil Nadu Pollution Control Board
Maraimalai Nagar

[Signature]
21/11/13



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The industry shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.
3. The unit shall construct compound wall around the boundary of the unit.
4. Samples of water from the wells or any other nearby water sources have to be taken by the unit and get them analyzed by the Board Laboratory to develop base line data to assess the existing water quality.
5. The unit shall provide an alternate power source along with separate energy meter for the Effluent Treatment Plant to ensure continuous operation of the Effluent Treatment Plant.
6. The consent does not authorize or approve the construction of any physical structures or facilities, or the undertaking of any work in any natural watercourse.
7. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
8. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (if applicable).
9. Consent to operate will not be issued unless the unit complies with all the conditions of consent to establish.
10. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

D. Mani
22/11/13

District Environmental Engineer
Tamil Nadu Pollution Control Board
Maraimalai Nagar

22/11/13



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : MMN/267/2013

Proceedings No. : DEE/TNPCB/MMN/F. 2312/RS/ A/2013, dated: 23.12.2013

Sub : Tamil Nadu Pollution Control Board - Consent for Establishment -

M/s. Aravind Stone Quarry,
S.F. No. 273/1, 319/1, 326/1A, 326/4,
Oonamancheri Village,
Chengalpattu Taluk,
Kancheepuram District.

For the establishment or take steps to establish the industry under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 (Central Act, 14 of 1981)- Reg.

- Ref:
1. B.P Ms. No. 38 dated 01.06.2013
 2. Your Application through CARE Centre CC18453, dated: 12.12.2013
 3. DEE L.R. No. : DEE/TNPCB/MMN/F.2312/RS/2013/dated: 20.12.2013
 4. Minutes of the 24th DCCC meeting held on 23.12.2013 (Item No. 24 - 2,

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 and the Rules and Orders made there under to

The Proprietor,
M/s. Aravind Stone Quarry,

(hereinafter referred to as 'The Applicant') authorizing him/her/them to establish or take steps to establish the industry in the site mentioned below:

S.F. No. 273/1, 319/1, 326/1A, 326/4,
Oonamancheri Village,
Chengalpattu Taluk,
Kancheepuram District

This Consent to establish is valid for two years or till the industry obtains consent to operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.


23/12/13
District Environmental Engineer
Tamil Nadu Pollution Control Board
Maraimalai Nagar


23/12/13



TAMILNADU POLLUTION CONTROL BOARD

To

The Proprietor,
M/s. Aravind Stone Quarry,
No. 140, UGC Building,
Kolapakkam Post, Vandalur,
Chennai - 48

Copy to

The Commissioner,
Kattankulathur Panchayat Union,
Kattankulathur, Chengalpattu Taluk,
Kancheepuram District

Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board,
Chennai for favour of kind information.

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity
a	Main Products manufactured:	
	Quarrying of rough stones and gravels in an extent of 1.775 Hectares Rough stone - 37411 m ³ /5 years Top soil - 24688 m ³ /5 years	
b	By/Intermediate products manufactured:	
	Nil	

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Sl No.	Source of Emission	APC measures to be provided	Point of Discharge- Stack height (in metres)	Additional facilities to be provided	Maximum discharge in cubic metre/hr.
1.			---		

3. Additional conditions.

1. The Unit shall strictly comply with the conditions imposed by State Level Environment Impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide letter No. SEIAA/TN/F.1339/EC/1(a)/594/2013, dt.18.7.2013.
2. The Unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order issued to the unit vide Proceedings No. Rc. 72/2012-Q2 dated 14.11.2013.
3. The unit shall sprinkle water to arrest the fugitive dust emission from drilling, blasting, loading and transport operations so as to satisfy the Ambient Air Quality Standards prescribed by the Board.
4. Quarrying operation should be carried out in systematic, scientific and eco-friendly manner and in accordance with the approved mining plan.
5. The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.
6. The unit shall develop green belt within the premises.

D. Naran
23/11/13
District Environmental Engineer
Tamil Nadu Pollution Control Board
Maraimalai Nagar

POLLUTION PREVENTION PAYS

அகம் தூயமை வாயடைக்கு! புறம் தூயமை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 150411010682

DATED: 18/06/2015.

PROCEEDINGS NO.F.0273MMN/RS/DEE/TNPCB/MMN/W/2015 DATED:
18/06/2015

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. ARAVIND STONE QUARRY , S.F.No. 273/1,319/1,326/1A,326/4, OONAMANJERI village Chengalpattu Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: Application filed by the unit for the consent of the Board under the Water and Air Act through online on 09.06.2015.

2. Pro. No. DEE/TNPCB/MMN/F. 2312/RS/W & A/2013 dt. 23.12.2013.

3. IR No.F.0273MMN/RS/AEE/MMN/2015 dated 09.06.2015

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. ARAVIND STONE QUARRY
S.F.No.273/1,319/1,326/1A,326/4,
OONAMANJERI Village,
Chengalpattu Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2016


District Environmental Engineer,
Tamilnadu Pollution Control Board,
MARAIMALAI NAGAR

To

The Proprietor,

M/s.ARAVIND STONE QUARRY,

S.F.No.273/1,319/1,326/1A,326/4,Oonamancheri Village,Chengalpattu Taluk, Kancheepuram District,

Pin: 600048

22/6/15



TAMILNADU POLLUTION CONTROL BOARD

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	37411	cum / 5 Years
2.	Top Soil	24688	Cu.m / 5 Years
By-Product Details			
1.	Nil	0	0
Intermediate Product Details			
1.	Nil	0	0

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Septic Tank and Soak pit	1.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Nil trade effluent	0.0	Not Applicable

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage	Trade Effluent		
			01			
1.	Temperature	oC	-			
2.	Total Suspended Solids	mg/l	30			
3.	Total Dissolved solids (inorganic)	mg/l	-			
4.	Oil & Grease	mg/l	-			
5.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
6.	pH	-	5.5 to 9			
7.	Particle size of Suspended solids	-	-			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Cyanide (as CN)	mg/l	-			
28.	Fluoride (as F)	mg/l	-			
29.	Residual Sodium Carbonate	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Radioactive materials b). Beta emitters	micro curie/ml	-			
32.	Sulphide (as S)	mg/l	-			
33.	Radioactive materials a) Alpha emitters	micro curic/ml	-			
34.	Pesticides	mg/l	-			



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply with the conditions imposed by State Level Environment Impact Assessment Authority, Tamilnadu in the Environment Clearance issued the unit vide letter No SEIAA /TN /F.1339/EC/1(a) /594/2013, dt.18.7.2013.
2. The Unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order issued to the unit vide Proceedings No .Re.72/2012-Q2 dated 14.11.2013.
3. The unit shall treat the sewage in the Septic tank followed by soak pit arrangement provided in the unit.
4. The unit shall ensure that no trade effluent is generated at any stage of the manufacturing activity.
5. Quarrying operation should be carried out in systematic, scientific and eco friendly manner and in accordance with the approved mining plan.
6. The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.
7. The unit shall continue to develop green belt around the periphery of the unit.


 District Environmental Engineer,
 Tamilnadu Pollution Control Board,
 MARAIMALAI NAGAR

8
 22/6/15



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.



TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
MARAIMALAI NAGAR
9/22/15



TAMILNADU POLLUTION CONTROL BOARD



TAMILNADU POLLUTION CONTROL BOARD



CONSENT ORDER NO. 1808/13229013

DATED: 08/06/2018.

PROCEEDINGS NO.F.0273MMN/RS/DEE/TNPCB/MMN/W/2018 DATED: 08/06/2018

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. ARAVIND STONE QUARRY, S.F.No. 273/1,319/1,326/1A,326/4. OONAMANJERI village, Chengalpattu Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) - Issued- Reg.

- REF: 1. TNPCBoard Proceedings No F.0273MMN/RS/DEE/TNPCB/ MMN/A&W/2015/dt. 18.06.2015
2. TNPCBoard Proceedings No F.0273MMN/RS/DEE/ TNPCB/ MMN/A&W/2016/dt 05.03.2016
3. Your Application Number for - CTO / Air & Water / reNew: 13229013/date. 08-05-2018
4. IR No : F.0273MMN/RS/AEE/MMN/2015/dated.07/06/2018

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.ARAVIND STONE QUARRY,
S.F.No. 273/1,319/1,326/1A,326/4,
OONAMANJERI Village,
Chengalpattu Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending July 17, 2018

P. SENTHUR
PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

Digitally signed by P. SENTHUR PANDY
DN: cn=P. SENTHUR PANDY, o=TAMILNADU POLLUTION CONTROL BOARD, email=PSENTHURPANDY@TNP
C.B.INDIA.GOV.IN, c=IN
E: PSENTHURPANDY@TNP.C.B.INDIA.GOV.IN
O: TAMILNADU POLLUTION CONTROL BOARD
C: IN



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	37411	cum / 5 Years
2.	Top Soil	24688	Cu.m / 5 Years
By-Product Details			
1.	Nil	0	0
Intermediate Product Details			
1.	Nil	0	0

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Septic Tank and Soak pit	1.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Nil trade effluent	0.0	Not Applicable



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall maintain the Septic Tank, Soak Pit arrangement for the treatment and disposal of sewage.
2. The Unit shall comply with the conditions imposed by state Level Environment impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide Letter No. SEIAA/TN/F.No.1339/EC/1 (a)/594/2013, dt.18.07.2013
3. The Unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order dt.14.11.2013 issued to the unit & proceedings No.RC.72/2012/Q2/ dated 14.11.2013
4. Quarrying operation should be carried out in systematic, scientific and eco-friendly manner and in accordance with the approved mining plan.
5. The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment
6. The unit shall continue to develop green belt around the periphery of the unit

P. SENTHUR
PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

Digitally signed by P. SENTHUR PANDY
DN: cn=P. SENTHUR PANDY, o=Tamil Nadu Pollution Control Board,
ou=District Environmental Engineer, email=P.Senthur.Pandy@tnpcb.gov.in,
c=IN

To

The Proprietor,

M/s.ARAVIND STONE QUARRY,

S.F.No.273/1,319/1,326/1A,326/4,Oonamancheri Village,Chengalpattu Taluk, Kancheepuram District,

Ptn: 600048

Copy to:

1.The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpattu Taluk, Kancheepuram District

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the ICEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

4. File



TAMILNADU POLLUTION CONTROL BOARD



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 150421010682

DATED: 18/06/2015.

PROCEEDINGS NO.F.0273MMN/RS/DEE/TNPCB/MMN/A/2015
18/06/2015

DATED:

SUB: Tamil Nadu Pollution Control Board – CONSENT TO OPERATE –After CTE -M/s. ARAVIND STONE QUARRY , S.F.No. 273/1,319/1,326/1A,326/4, OONAMANJERI village Chengalpattu Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: Application filed by the unit for the consent of the Board under the Water and Air Act through online on 09.06.2015.

2. Pro. No. DEE/TNPCB/MMN/F. 2312/RS/W & A/2013 dt. 23.12.2013.

3. IR No.F.0273MMN/RS/AEE/MMN/2015 dated 09.06.2015

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. ARAVIND STONE QUARRY,
S.F.No.273/1,319/1,326/1A,326/4,
OONAMANJERI Village,
Chengalpattu Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2016


District Environmental Engineer,
Tamilnadu Pollution Control Board,
MARAIMALAI NAGAR

To

The Proprietor,

M/s.ARAVIND STONE QUARRY,

S.F.No.273/1,319/1,326/1A,326/4,Oonamancheri Village,Chengalpattu Taluk, Kancheepuram District,

Pin: 600048

22/6/15



TAMILNADU POLLUTION CONTROL BOARD

4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	37411	cum / 5 Years
2.	Top Soil	24688	Cu.m / 5 Years
By-Product Details			
1.	Nil	0	0
Intermediate Product Details			
1.	Nil	0	0

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
0	Nil	Not applicable	0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Drilling	Fugitive	Water sprinkler system	
2.	Blasting	Fugitive	Controlled blasting and Manual Water sprinkling	
3.	Loading	Fugitive	Water sprinkler system	
4.	Vehicle Movement	Fugitive	Water sprinkler system	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50	20
				80	80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40	30
				80	80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60	60
				100	100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40	40
				60	60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100	100
				180	180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5	0.5
				1.0	1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02	02
				04	04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100	100
				400	400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Industrial Area	75	70

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.



TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1.The unit shall comply with the conditions imposed by State Level Environment Impact Assessment Authority, Tamilnadu in the Environment Clearance issued the unit vide letter No SELAA /TN /F.1339/EC/1(a) /594/2013, dt.18.7.2013.

2.The Unit shall comply with the conditions imposed by District Collector' Kancheepuram District in the quarry lease order issued to the unit vide Proceedings No .Rc.72/2012-Q2 dated 14.11.2013.

3.The unit shall sprinkle water to arrest fugitive dust emission from drilling, blasting, loading and transport operations so as to satisfy the Ambient Air Quality standards prescribed by the Board.

4.Quarrying operation should be carried out in systematic, scientific and eco friendly manner and in accordance with the approved mining plan.

5.The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.

6. The unit shall continue to develop green belt around the periphery of the unit.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
MARAIMALAI NAGAR

22/6/15



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
MARAIMALAI NAGAR


22/10/15



TAMILNADU POLLUTION CONTROL BOARD



- 59 -



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160814666452

DATED: 05/03/2016.

PROCEEDINGS NO.F.0273MMN/RS/DEE/TNPCB/MMN/W/2016 DATED: 05/03/2016

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. ARAVIND STONE QUARRY, S.F.No. 273/1,319/1,326/1A,326/4, OONAMANJERI village, Chengalpattu Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1.CTE Proceedings No.DEE/TNPCB/MMN/F.2312/RS/W&A/ dated 23.12.2013
2.CTO Proceedings No.F.0273MMN/RS/DEE/TNPCB/MMN/W&A/2015 dated 18.06.2015
3.Unit's Application dated 04.03.2016
4.RIR.No : F.0273MMN/RS/AE/MMN/2016 dated 05/03/2016

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

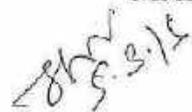
The Proprietor
M/s.ARAVIND STONE QUARRY,
S.F.No. 273/1,319/1,326/1A,326/4,
OONAMANJERI Village ,
Chengalpattu Taluk ,
Kancheepuram District .

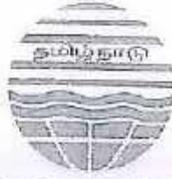
Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending June 30, 2018


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR





TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	1. Rough Stone	37411	cum / 5 Years
2.	2. Top Soil	24688	Cu.m / 5 Years

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	1.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	No trade Effluent	0.0	Not applicable



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The Unit shall comply with the conditions imposed by state Level Environment impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide Letter No. SEIAA/TN/F.No.1339/EC/1(a)/594/2013, dt.18.07.2013.
2. The Unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order issued to the unit vide proceedings No.RC.72/2012-Q3 dated 14.11.2013.
3. The unit shall provide Septic Tank, Soak Pit arrangement for the treatment and disposal of sewage.
4. The unit shall ensure that no trade effluent is generated at any stage of the manufacturing activity.
5. Quarrying operation should be carried out in systematic, scientific and ecofriendly manner and in accordance with the approved mining plan.
6. The Unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.

P. V. S. S. K.
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Proprietor,
M/s.ARAVIND STONE QUARRY,
S.F.No.273/1,319/1,326/1A,326/4,Oonamancheri Village,Chengalpattu Taluk, Kancheepuram District,
Pin: 600048

Copy to:

1. The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpattu Taluk, Kancheepuram District.
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 4. File
-



TAMILNADU POLLUTION CONTROL BOARD



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160824666452

DATED: 05/03/2016.

PROCEEDINGS NO.F.0273MMN/RS/DEE/TNPCB/MMN/A/2016 DATED: 05/03/2016

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. ARAVIND STONE QUARRY , S.F.No. 273/1,319/1,326/1A,326/4, OONAMANJERI village, Chengalpattu Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 1.CTE Proceedings No.DEE/TNPCB/MMN/F.2312/RS/W&A/ dated 23.12.2013
2.CTO Proceedings No.F.0273MMN/RS/DEE/TNPCB/MMN/W&A/2015 dated 18.06.2015
3.Unit's Application dated 04.03.2016
4.RIR.No : F.0273MMN/RS/AE/MMN/2016 dated 05/03/2016

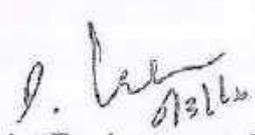
RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

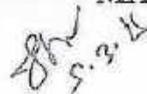
The Proprietor
M/s.ARAVIND STONE QUARRY,
S.F.No. 273/1,319/1,326/1A,326/4,
OONAMANJERI village,
Chengalpattu Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending June 30, 2018


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR


5.3.16



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	1. Rough Stone	37411	cum / 5 Years
2.	2. Top Soil	24688	Cu.m / 5 Years

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Dilling	Fugitive	Water sprinkler system	
2.	Blasting	Fugitive	Controlled blasting and manual water sprinkling	
3.	Loading	Fugitive	Water sprinkler system	
4.	Vehicle movement	Fugitive	Water sprinkler system	



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

- 1.The Unit shall comply with the conditions imposed by state Level Environment impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide Letter No. SEIAA/TN/F.No.1339/EC/1 (a)/594/2013,dt.18.07.2013.
- 2.The Unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order issued to the unit vide proceedings No.RC.72/2012-Q3 dated 14.11.2013.
- 3.The Unit shall sprinkle water to arrest to fugitive dust emission from drilling blasting, loading and transport operations so as to satisfy the Ambient Air Quality Standards prescribed by the Board.
- 4.Quarrying operation should be carried out in systematic, scientific and ecofriendly manner and in accordance with the approved mining plan.
- 5.The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.
- 6.The unit shall continue to develop green belt within the premises.

P. Lee
13/11/16
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

Shri S.S.K

To
The Proprietor,
M/s.ARAVIND STONE QUARRY,
S.F.No.273/1,319/1,326/IA,326/4,Oonamancheri Village,Chengalpattu Taluk, Kancheepuram District,
Pin: 600048

Copy to:

- 1.The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpattu Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD



TAMILNADU POLLUTION CONTROL BOARD

19/12/2018
19/12/2018

- 67 -



CONSENT ORDER NO. 1808113229013 DATED: 08/06/2018.

PROCEEDINGS NO.F.0273MMN/RS/DEE/TNPCCB/MMN/W/2018 DATED: 08/06/2018

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. ARAVIND STONE QUARRY, S.F.No. 273/1,319/1,326/1A,326/4, OONAMANJERI village, Chengalpattu Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

- REF:** 1. TNPCCB Proceedings No F.0273MMN/RS/DEE/TNPCCB/ MMN/A&W/2015/dt. 18.06.2015
2. TNPCCB Proceedings No F.0273MMN/RS/DEE/ TNPCCB/ MMN/A&W/2016/dt 05.03.2016
3. Your Application Number for - CTO / Air & Water / reNew: 13229013/date. 08-05-2018
4. IR.No : F.0273MMN/RS/AEE/MMN/2018/dated.07/06/2018

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to.

The Proprietor
M/s.ARAVIND STONE QUARRY,
S.F.No. 273/1,319/1,326/1A,326/4,
OONAMANJERI Village,
Chengalpattu Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending July 17, 2018

**P. SENTHUR
PANDY**
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

Digitally signed by P. SENTHUR PANDY
DN: cn=P. SENTHUR PANDY, o=TAMILNADU POLLUTION CONTROL
BOARD, email=SENTHUR.PANDY@tnpcb.gov.in,
serial=13229013, c=IN
c=IN, o=TAMILNADU POLLUTION CONTROL BOARD,
ou=MARAIMALAI NAGAR, email=SENTHUR.PANDY@tnpcb.gov.in,
cn=P. SENTHUR PANDY



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	37411	cum / 5 Years
2.	Top Soil	24688	Cu.m / 5 Years
By-Product Details			
1.	Nil	0	0
Intermediate Product Details			
1.	Nil	0	0

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Septic Tank and Soak pit	1.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Nilo trade effluent	0.0	Not Applicable



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall maintain the Septic Tank, Soak Pit arrangement for the treatment and disposal of sewage.
2. The Unit shall comply with the conditions imposed by state Level Environment Impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide Letter No. SEIAA/TN/F.No.1339/EC/I (a)/594/2013, dt.18.07.2013
3. The Unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order dt.14.11.2013 issued to the unit & proceedings No.RC.72/2012/Q2/ dated 14.11.2013
4. Quarrying operation should be carried out in systematic, scientific and eco-friendly manner and in accordance with the approved mining plan.
5. The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.
6. The unit shall continue to develop green belt around the periphery of the unit

P. SENTHUR
PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

Digitally signed by P. SENTHUR PANDY
DN: cn=P. SENTHUR PANDY, o=TAMILNADU POLLUTION CONTROL BOARD,
c=IN, email=SENTHUR.PANDY@tamilnadupollutioncontrolboard.org,
ou=District Environmental Engineer, postalCode=600048, serialNumber=1,
dnQualifier=Kancheepuram District
-----BEGIN PGP SIGNATURE-----
Version: 4.0
Comment: GnuPG v1.4.10 (Ubuntu)
MIME-Version: 1.0
Content-Type: text/plain
Content-Disposition: inline
-----END PGP SIGNATURE-----

To

The Proprietor,

M/s.ARAVIND STONE QUARRY,

S.F.No.273/1,319/1,326/1A,326/4,Oonamancheri Village,Chengalpattu Taluk, Kancheepuram District,

Pin: 600048

Copy to:

- 1.The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpattu Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD



TAMILNADU POLLUTION CONTROL BOARD



CONSENT ORDER NO. 1808213229013

DATED: 08/06/2018.

PROCEEDINGS NO.F.0273MMN/RS/DEE/TNPCB/MMN/A/2018

DATED: 08/06/2018

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. ARAVIND STONE QUARRY, S.F.No. 273/1,319/1,326/1A,326/4, OONAMANJERI village, Chengalpattu Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- REF: 1. TNPCBoard Proceedings No F.0273MMN/RS/DEE/TNPCB/ MMN/A&W/2015/dt. 18.06.2015
2. TNPCBoard Proceedings No F.0273MMN/RS/DEE/ TNPCB/ MMN/A&W/2016/dt 05.03.2016
3. Your Application Number for - CTO / Air & Water / reNew: 13229013/date. 08-05-2018
4. IR.No : F.0273MMN/RS/AEE/MMN/2018/dated.07/06/2018

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.ARAVIND STONE QUARRY,
S.F.No. 273/1,319/1,326/1A,326/4,
OONAMANJERI village,
Chengalpattu Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys:

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending July 17, 2018

P. SENTHUR
PANDY
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

Digitally signed by P. SENTHUR PANDY
DN: cn=P. SENTHUR PANDY, o=TAMILNADU POLLUTION CONTROL BOARD, ou=REGIONAL OFFICE, DE, CA=INDIA
c=IN, o=P. SENTHUR PANDY, ou=REGIONAL OFFICE, DE, CA=INDIA
Date: 2018.06.08 14:23:51 +05'30'



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Rough Stone	37411	cum / 5 Years
2.	Top Soil	24688	Cu.m / 5 Years
By-Product Details			
1.	Nil	0	0
Intermediate Product Details			
1.	Nil	0	0

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I. Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
0	Nil	Not applicable	0	
II. Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Drilling	Fugitive	Water sprinkler system	
2.	Blasting	Fugitive	Controlled blasting and Manual Water sprinkling	
3.	Loading	Fugitive	Water sprinkler system	
4.	Vehicle Movement	Fugitive	Water sprinkler system	



TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The Unit shall comply with the conditions imposed by state Level Environment impact Assessment Authority, Tamilnadu in the Environmental Clearance issued to the unit vide Letter No. SEIAA/TN/F.No.1339/EC/1 (a)/594/2013, dt.18.07.2013
2. The Unit shall comply with the conditions imposed by District Collector, Kancheepuram District in the quarry lease order dt.14.11.2013 issued to the unit & proceedings No.RC.72/2012/Q2/ dated 14.11.2013
3. The Unit shall sprinkle water to arrest to fugitive dust emission from drilling blasting, loading and transport operations so as to satisfy the Ambient Air Quality Standards prescribed by the Board
4. Quarrying operation should be carried out in systematic, scientific and eco-friendly manner and in accordance with the approved mining plan.
5. The unit shall ensure that there shall not be any adverse impacts due to quarrying operation to the environment.
6. The unit shall continue to develop green belt around the periphery of the unit

P. SENTHUR
PANDY

Digitally signed by P. Senthur Pandey, DN: cn=P. Senthur Pandey, o=Tamil Nadu Pollution Control Board, email=senthur.pandey@tnpcb.gov.in, c=IN
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To

The Proprietor,

M/s.ARAVIND STONE QUARRY,

S.F.No.273/1,319/1,326/1A,326/4,Oonamancheri Village,Chengalpattu Taluk, Kancheepuram District,

Pin: 600048

Copy to:

- 1.The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpattu Taluk, Kancheepuram District.
2. Copy submitted to the Member-Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD

A. O. 175

காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிடை திரு. பர. பொன்னையா, இ.ஆ.ப.

ந.க. எண். 1302 / க்யூ 2 / 2017

நாள். 08.11.2018

பொருள்- கனிமங்களும் குவாரிகளும் - காஞ்சிபுரம் மாவட்டம் - செங்கல்பட்டு வட்டம் - ஊனமாஞ்சேரி கிராமம் - புல எண். 324/1, 324/2, 326/2A, 326/2B-ல் மொத்த பரப்பு 0.95.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு அனுமதி வழங்கி - உத்திரவிடப்படுகிறது.

- பார்வை -**
1. திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியார் தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவரின் விண்ணப்பம் பெறப்பட்ட நாள்.21.12.2017.
 2. செங்கல்பட்டு வருவாய் கோட்ட அலுவலர் (பொ) அறிக்கை எண். ந.க.2568/2017/அ, நாள். 09.05.2018.
 3. உதவி இயக்குனர், புலியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களின் இடப்பார்வை அறிக்கை நாள் : 06.2018.
 4. அரசாணை எண்.Ms.79, தொழில் (எம்.எம்.சி.1) துறை, நாள். 06.04.2015.
 5. மாவட்ட ஆட்சியர் அறிவிக்கை எண். (Precise Area Communication letter) எண். 1302 / க்யூ 2 / 2017. நாள்.11.07.2018.
 6. உதவி இயக்குனர் புலியியல் மற்றும் சுரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் நாள்.02.08.2018
 7. மாவட்ட அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் ஒப்புதல் ஆணை எண். DEIAA-DIA/ TN/ MIN/ 1302/ Q2 / 2016-KPM,EC.No.24-2018, Dated: 03.10.2018.
 8. மற்றும் தொடர்புடைய இதர ஆவணங்கள்.

உத்தரவு:

காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராமம், புன் செய் புல எண்கள். 324/1(0.22.50), 324/2(0.25.00), 326/1B2 (0.19.50), 326/2A(0.24.00), 326/2B(0.24.00)-ல் மொத்த பரப்பு 1.15.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் மண் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியார் தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு மனு செய்துள்ளார்.

மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1,500/- ஐ சலான் எண். இல்லை, நாள். 21.12.2017-ன்படி காஞ்சிபுரம் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும்

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மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

மனுதாரர் சாதாரண கற்கள் வெட்டியெடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் கரங்கத்துறை, காஞ்சிபுரம் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

பார்வை 2-ல் காணும் வருவாய் கோட்ட அலுவலர் (பொ), செங்கல்பட்டு அவர்களின் அறிக்கையில் மனுதாரர் கருங்கல் சக்கை மற்றும் கிராவல் சவுடு யண் வெட்டி எடுக்க அனுமதி கோரும் புலங்கள் நெ.12, ஊனமாஞ்சேரி கிராமக் கணக்குகளில் பின்வருமாறு தூக்கலாகியுள்ளதாகவும்,

வ. எண்	புல எண்ணும் உட்பிரிவும்	வீஸ்தீரணம் (ஹெக்டேர்ஸ்)	வகைபாடு	பட்டா எண்	பட்டாதாரர் பெயர்
1	324/1	0.22.5	நன்செய்	205	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
2	324/2	0.25.0	நன்செய்		
3	326/1B2	0.19.5	நன்செய்	5897	சந்திரசேகரன் மகன் அரவிந்த்
4	326/2A	0.24.0	நன்செய்	205	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
5	326/2B	0.24.0	நன்செய்		
மொத்தம்		1.15.0	ஹெக்டேர்ஸ்		

மனுதாரர் பெயரிலேயே அனைத்து புலங்களும் பட்டா தூக்கலாகி அனுபவத்தில் உள்ளது. புல எண்.326/1A, 326/4 ஆகிய புலங்களின் கல்குவாரி நடத்தி வருபதாக தெரிவித்துள்ளார். மனுதாரர் பெயரில் கனிமவரி நிலுவை தொகை ஏதுமில்லை என உறுதிமொழி பத்திரம் சமர்ப்பித்துள்ளார் என தெரிவித்து உள்ளார். கல்குவாரி கோரும் புலங்கள் காலியிடமாக உள்ளது. மேற்படி கல்குவாரிக்கு அணுகுபாதையாக ஏற்கனவே நடைபெற்று வரும் கல்குவாரி பயன்படுத்திய அணுகுபாதையினையே பயன்படுத்த இருப்பதாக தெரிவித்து உள்ளார். கல்குவாரி அனுமதி கோருமிடத்தில் 300 மீட்டர் தொலைவில் குடியிருப்புகள் ஏதுமில்லை. உயர் மின்அழுத்த கம்பிகள், விலை உயர்ந்த மரங்கள், புறம்போக்கு நிலங்கள் மற்றும் கடுகாடு, இடுகாடு ஏதும் இல்லை என செங்கல்பட்டு வட்டாட்சியர் தெரிவித்துள்ளார் என்றும்,

கல்குவாரி அனுமதி பெற கட்டணம் ரூ.1,500/- காஞ்சிபுரம் பாரத வங்கி கிளையில் 21.12.2017 அன்று செலுத்தியுள்ளார். 17.01.2018 அன்று கிராமத்தில் விளம்பரம் செய்யப்பட்டதில் கல்குவாரி நடத்த ஆட்சேபணைகள் ஏதும் பெறப்படவில்லை. குத்தகை வழங்க கேட்கும் புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லை கற்களுக்கு வண்ணமிட்டு நடப்பட்டுள்ளது என்றும்,

எனவே மேற்படி செங்கல்பட்டு வட்டாட்சியர் அவர்களின் விசாரணை அடிப்படையிலும் எனது புலத்தணிக்கையின் அடிப்படையிலும் செங்கல்பட்டு வட்டம் நெ.12 ஊனமாஞ்சேரி கிராமம் நன்செய் புல எண். 324/1, 324/2, 326/1B2, 326/2A மற்றும் 326/2B மொத்த பரப்பு 1.15.0 ஹெக்டேர்ஸ் நிலத்தில் கல்குவாரி நடத்திட 10 வருடங்களுக்கு அனுமதி வழங்கலாம் என தெரிவித்துள்ளார்.

உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் தனது புலத்தணிக்கை அறிக்கையில் காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராம கணக்கு பட்டா எண்.205-ன்படி விண்ணப்ப புலங்கள் 324/1(0.22.50), 324/2(0.25.00), 326/2A(0.24.00), 326/2B(0.24.00) திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்ற பெயரில் தாக்கலாகியுள்ளது. எனவே மேற்படி விண்ணப்பபுலங்களில் கல்குவாரி பணி செய்ய விண்ணப்பதாரர் திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு ஸ்தல பாத்தியம் உள்ளது என்றும்,

மேற்படி விண்ணப்ப புல எண்கள்.323/1, 323/2, 324, 326/2A, 326/2B மொத்த பரப்பு 1.85.50 ஹெக்டேரில் திரு. U.G.C. அரவிந்த் என்பவருக்கு மாவட்ட ஆட்சித்தலைவர், செயல்முறை ஆணை எண்.நக.505/2009/க்யூ3, நாள்.13.03.2010ன் படி 13.03.2010 முதல் 12.03.2015 வரை ஐந்து ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டது. மேற்படி புல எண்கள். 323/1, 323/2, 324, 326/2A, 326/2B ஆகியவற்றில் குவாரி குத்தகைக்காலம் முடிவற்ற பின்பு தற்பொழுது விண்ணப்பதாரர் கல்குவாரி குத்தகை உரிமம் கோரி விண்ணப்பித்துள்ளார்.

மனுதாரர் 20.06.2018 அன்று அளித்துள்ள விண்ணப்பத்தில் செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராமம், விண்ணப்ப புல எண். 326/1B2 (0.19.50)-ஐ தவிர்த்து மற்ற புல எண்கள். 324/1(0.22.50), 324/2(0.25.00), 326/2A(0.24.00), 326/2B(0.24.00) மொத்த பரப்பு 0.95.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து ஆதாரண சுற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க அனுமதி கோரியுள்ளார்.

விண்ணப்பிக்கப்பட்ட புலங்களுக்கு தெற்கே உள்ள புல எண்கள்.326/4-ல் நடைமுறையில் ஒரு குவாரி மனுதாரர் பெயரில் இயங்கி வருகிறது. புல எண்.326/3 மற்றும் 324/3-ல் ஏற்கனவே குவாரி செய்த குவாரிபள்ளம் உள்ளது. எனவே கனிம அபிவிருத்தியை கருத்தில் கொண்டு இப்புலங்களுக்கு விடப்படவேண்டிய 7.5மீட்டர் பாதுகாப்பு இடை வெளியை தவிர்க்கலாம்.

விண்ணப்பிக்கப்பட்ட புலத்தின் நான்கெல்லைகள் விவரம் பின்வருமாறு :

வடக்கில்	பட்டா புல எண்.325/2B, 326/1A, 1B, 1C, 1D
தெற்கில்	பட்டா புல எண்.324/3, 326/3, 326/4
கிழக்கில்	பட்டா புல எண். 352
மேற்கில்	பட்டா புல எண்.325/1B

முடிவாக செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராமம், விண்ணப்ப புல எண். 326/1B2 (0.19.50)-ஐ தவிர்த்து மற்ற புல எண்கள். 324/1(0.22.50), 324/2(0.25.00), 326/2A(0.24.00), 326/2B(0.24.00) மொத்த பரப்பு 0.95.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண். 19(1), 20 & 41A, 42-ன் கீழ் 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிம அனுமதி கீழ்க்காணும் நிபந்தனைகளுக்குட்பட்டு வழங்க பரிந்துரை செய்துள்ளார்.

- 1) விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் மாவட்ட சுற்றுச்சூழல் ஒப்புதல் பெற்றளிக்கப்பட வேண்டும்.
- 2) அருகில் உள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு (புல எண். 326/3 & 324/3 தவிர்த்து) முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி செய்யப்பட வேண்டும்.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை என கண்டறியப்பட்டது.

பார்வை 5-ல் கண்ட மாவட்ட அபிவிருத்தி அலுவலர்களின் அறிவிக்கையில் தெரிவித்துள்ளவாறு மனுதாரர் மாவட்ட சுற்றுச்சூழல் மற்றும் தாக்கீது மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதலை பார்வை 7-ல் கண்டவாறு பெற்று இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

மனுதாரர் விதிகளின்படி காப்புத் தொகையாக ரூ.10,000/-ஐ பாரத மாநில வங்கி, காஞ்சிபுரம் சலான் எண். 88, நாள்.24.10.2018 -ன்படி செலுத்தி அசல் சலானையும், 1959-ம்

தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு-IV ல் கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளனர்.

இந்நேரத்தில் வருவாய் கோட்ட அலுவலர் (பொ), செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புலியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் ஆகியோரது பரிந்துரையின் பேரில் காஞ்சிபுரம் மாவட்டம், ஊனமாஞ்சேரி கிராமம், விண்ணப்ப புல எண்கள். 324/1(0.22.50), 324/2(0.25.00), 326/2A(0.24.00), 326/2B(0.24.00) மொத்த பரப்பு 0.95.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண்.167, பெரியார் தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவருக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 08.11.2018 முதல் 07.11.2023 வரை ஐந்து ஆண்டுகளுக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(1), 20 & 41A, 42-ன்படி, மற்றும் குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும், சிறப்பு நிபந்தனைகள் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

நிபந்தனைகள்

1. குத்தகை புலத்தினை அடுத்துள்ள பட்டா மற்றும் அரசு நிலங்களுக்க் (புல எண். 326/3 & 324/3 தவிர்த்து) முறையே 7.5 மீட்டர் மற்றும் 10 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடித எண். DEIAA-DIA / TN / MIN / 1302 / Q2 / 2017-KPM, EC.No.24-2018, Dated: 03.10.18-ல் காணும் நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை எண்.2-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாகாணத்துப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.

5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், வட்டத்தின் பெயர், கிராமத்தின் பெயர், புல எண், பரப்பு, குத்தகை ஆவண எண், குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விவரங்கள் குறிச்சுப்பட்ட தகவல் பலகையை தயவு செய்து செலவில் வைத்து நான்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக்கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபனை இன்றி செலுத்தவேண்டும். மேலும் சுரங்கத்திட்டத்தில் அனுமதிக்கப்பட்ட சாதாரணகற்கள் 33,490 கனமீட்டரும், கிராவல் மண் 16,848 கனமீட்டர்களுக்கு மட்டுமே நடைச்சீட்டுக்கள் வழங்கப்படும். இந்த அளவீடுகளை மீறும்பட்சத்தில் குவாரிக்கு நடைச்சீட்டுக்கள் வழங்கப்படுவது நிறுத்தம் செய்யப்படும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சுமர்ப்பிக்க வேண்டும்.
11. தமிழ்நாடு மாவட்ட கனிம கட்டமைப்பு விதிகள் 2017-ன்படி 12.01.2015க்கு பிறகு வழங்கப்பட்ட குவாரி குத்தகை உரிமங்கள் செலுத்தப்படும் சீனியரேஜ் தொகையில் 10% தொகையினை மாவட்ட கனிம கட்டமைப்பு நிதிக்கு பங்களிப்பாக செலுத்தப்படவேண்டும்.
12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
13. உதவி இயக்குநர் / துணை இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரைபுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச்சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செல்லும் இடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க

- 22. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines Mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.
- 23. குவாரிப்பணி ஆரம்பிப்பதற்கு முன்னதாக குவாரி பணி செய்யப்பட இருக்கும் புலங்களின் எல்லைபைச் சுற்றிலும் முள் கம்பி வேலி (Barbed wire fencing) அமைக்கப்பட வேண்டும்.
- 24. குழந்தை தொழிலாளர்கள் எவனாயும் வேலைக்கு அமர்த்துதல் கூடாது.

மேற்குறிப்பிட்ட நிபந்தனைகள், சிறப்பு நிபந்தனைகள் மற்றும் கனிம சட்டம் விதிகளை மீறியுள்ளது உறுதிபடும் தரூணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாவட்ட சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

ஒம்.XXX
நாள்.08.11.2018
மாவட்ட ஆட்சியர்,
காஞ்சிபுரம்.

//உத்தரவின்படி//


மாவட்ட ஆட்சியர்,
காஞ்சிபுரம்

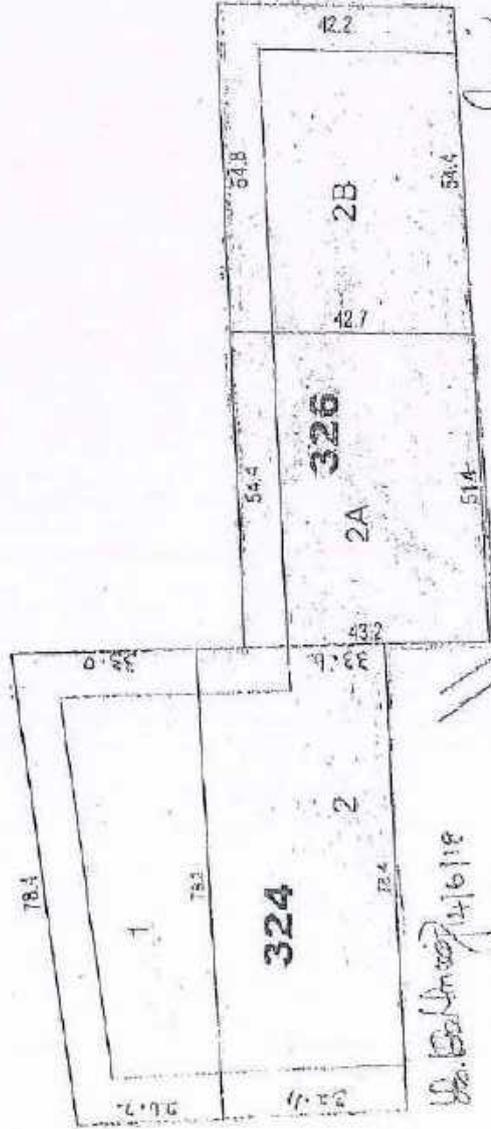
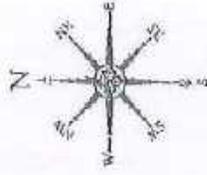
பெறுநர்,
திரு. U.G.C. அரவிந்த்,
த/பெ. U.G.சந்திரசேகரன்,
எண். 167, பெரியார் தெரு,
ஊணமாஞ்சேரி, செங்கல்பட்டு.

- நகல்
- 1. வருவாய் கோட்டாட்சியர், செங்கல்பட்டு.
 - 2. வட்டாட்சியர், செங்கல்பட்டு.
 - 3. கிராம நிர்வாக அலுவலர்,
ஊணமாஞ்சேரி (வட்டாட்சியர் மூலமாக)
 - 4. மாவட்ட சுற்று சூழல் பொறியாளர்,
மாசுக்கட்டுப்பாட்டு வாரியம்,
மறைமலைதாள்.


08-11-18

1302

VILLAGE - NO- 12 UNAMANCHERI TALUK -CHENGALPATTU



M. Balakrishnan 14/10/18

Document No 13125 of 2018 of book 23

23 of 2018 of book 16

REGISTERED HOLDER / LESSEE

(SCALE 1:2000)

ALL DIMENSION ARE IN METERS

DISTRICT COLLECTOR KANCHIPURAM

→ proposed Area

→ Safety Distance 7.5 MTRS

→ Mineable Area

[Signature]



தலைவர் அலுவலகம் கங்கிபுரம்

சென்னை

THIRU. P. PONNIAH, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.



Kancheepuram District
Environment Impact
Assessment Authority,
Kancheepuram

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/1302/Q2/2017-KPM, EC.No.24-2018, Dated: 03.10.2018

To,
U.G.C Aravind,
No.167, Periyar street,
Undamancheery village,
Kolappakkam post,
Vandaloor,
Chennai.127.

Sir,

Sub: DEIAA - Proposed Roughstone / Gravel quarry -
S.F.Nos. 324/1, 324/2, 326/2A, 326/2B over an extent
of 0.95.50 hec. of Unamancheery Village,
Chengalpattu Taluk - Kancheepuram District by Thiru.
U.G.C. Aravind - Grant of Environmental Clearance -
Reg.

Ref: 1. Your Application for Environment Clearance DEIAA
/ TN / Kpm Dist / 2018 Dated.23.08.2018.
2. Minutes of the DEAC meeting No.5, held on DEAC
meeting date 28.09.2018.
3. Minutes of the DEIAA meeting held on DEIAA
meeting date 03.10.2018.

Details of Minor mineral Activity:-

This has reference to your application in the reference 1st cited. The proposal is for obtaining Environmental Clearance for minor minerals mining / quarrying projects falling under category 'B2' based on the particulars furnished in your application as shown below:

CHAIRMAN
DEIAA

1.	Name of Project Proponent and address	:	U.G.C Aravind, No.167, Periyar street, Undamancheery village, Kolappakkam post, Vandaloor, Chennai 27.
2.	Location of the Proposed Activity	:	
	Survey Number	:	324/1 (0.22.50), 324/2 (0.25.00), 326/2A (0.24.00), 326/2B (0.24.00)
	Latitude and Longitude	:	12°51'02.29"N to 12°51'06.19"N 80°06'49.80"E to 80°06'56.07"E
	S.o.I. Topo Sheet No.	:	66 -D/01
	Village	:	Unamancheery
	Taluk	:	Chengalpattu
	District	:	Kancheepuram
3.	Proposed Activity	:	
	i. Minor mineral	:	Roughstone / Gravel
	ii. Mining Lease Area	:	0.95.50 Hects.
	iii. Approved quantity	:	Roughstone = 33,490M ³ Gravel = 16,848M ³
	iv. Depth of quarrying	:	28 mtrs. below ground level
	v. Type of quarrying	:	Open cast semi-mechanized
	vi. Category (B1/B2)	:	"B2" category.
	vii. Precise Area Communication	:	District Collector, Kancheepuram Rc. No.1302/Q2/2017 dated.11.07.2018.
	viii. Mining Plan approval	:	Assistant Director, Geology and Mining, letter Rc.No.1302/Q2/2017, dated. 02.08.2018.
	ix. Quarrying lease period	:	5 Years
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as	:	


 CHAIRMAN
 DEIAA

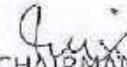
	amended:-		
5.	Man Power requirement per day	:	23 Nos.
6.	Utilities		
	i.	Source of Water	: Water vendors / Existing borehole
	ii.	Quantity of Water Requirement in KLD:	
		a. Domestic	: 0.2 KLD
		b. Industrial	: -
		c. Green Belt & Dust Suppression	: 0.8 KLD
	iii.	Power requirement	
		a. Domestic purpose	: Petroleum Fuel is to be used for operating machineries and vehicles
		b. Industrial purpose	: during quarrying process. Electricity will be used only for mine lighting and office purposes.
7.	Cost		
	i.	Project Cost	: Rs.2,39,43,640/-
	ii.	EMP Cost	: Rs. 3,80,000/-
8.	Public Consultation:-		: Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC:		: 28.09.2018 5 th Meeting
10.	Date of review / discussion by DEIAA and the Remarks:-		
	<p>The proposal was placed before the DEIAA in its DEIAA meeting No.5 held on 28.09.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project for Mining of "Rough stone and Gravel" subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.</p>		

[Signature]
 CHAIRMAN
 DEIAA

11. Validity:	This Environmental Clearance is granted for Mining of "Rough stone and Gravel" for the proposed quantum of 33,490M ³ Roughstone & 16,848M ³ Gravel a period of "Five years" from the date of execution of Lease Deed.
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Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the DEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
3. The project proponent shall comply the conditions laid down in the sub rule V of Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
5. Quarry lease area should be demarcated on the ground with barbed wire fencing on all sides depicting the boundary of the lease area. All the boundary pillars shall be erected and red flagged before commencement of quarrying.


 CHAIRMAN
 DEIAA

6. The proponent shall ensure that First Aid Box is available at site.
7. The excavation activity shall not alter the natural drainage pattern of the area.
8. The excavated pit shall be restored by the project proponent for useful purposes.
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The quarrying operation shall be restricted between 7AM and 5 PM.
11. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
12. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
13. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.


CHAIRMAN
DEIAA

18. Blasting shall be carried out after adequately cautioning the public through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
22. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawing of ground water, if any, required for this project.


CHAIRMAN
DEIAA

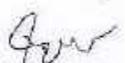
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
28. i. Retention/ toe walls shall be provided at the foot of the dumps.
ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.


CHAIRMAN
DEIAA

34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
37. Ground water quality monitoring should be conducted once in 3 Months
38. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
41. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
42. At least 10 Neem trees should be planted around the boundary of the quarry site.
43. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
44. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.


CHAIRMAN
DEIAA

45. The Project Proponent shall provide solar lighting system to the nearby villages.
46. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
47. Rainwater shall be pumped out Via Settling Tank only.
48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
49. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
50. Safety equipments to be provided to all the employees.
51. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
52. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
53. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
54. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
55. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
56. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
57. Heavy earth machinery equipments if utilized, after getting approval from

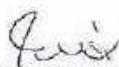

CHAIRMAN
DEIAA

the competent authority.

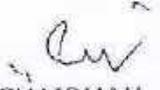
- 58. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
- 59. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.
- 60. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Kancheepuram.
- 61. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Kancheepuram.

General Conditions:

- 1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- 3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Kancheepuram District, Tamil Nadu.
- 4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.


 CHAIRMAN
 DEIAA

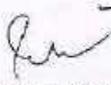
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
13. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
14. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.


CHAIRMAN
DEIAA

15. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
16. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The DEIAA, Kancheepuram District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
18. The DEIAA, Kancheepuram District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Kancheepuram District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.


CHAIRMAN
DEIAA

21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
23. The District Forest Officer had put forth the below mentioned conditions for strict compliance.
 - i. The Project areas shall not abut Reserve Forest Boundaries at any cost incase of Reserve Forest abutting to project areas, 60M safety distance shall be left and maintained.
 - ii. The quarry vehicles shall not use forest land as pathway
 - iii. Incase of Breach of conditions, the quarry operations should be suspended immediately.


 CHAIRMAN
 DEIAA

Copy to:-

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Tamil Nadu Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Salai Guindy, Chennai-32.
7. The Chairman, SEIAA, Panagal Building, Chennai.
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.



TAMILNADU POLLUTION CONTROL BOARD



22/11/2018 / 0.21 / 2018
J. Senthur Pandey

A-11 / 117

CONSENT ORDER NO. 1805218685748

DATED: 30/11/2018.

PROCEEDINGS NO.F.2038MMN/RS/DEE/TNPCB/MMN/A/2018 DATED: 30/11/2018

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. ARAVIND STONE QUARRY , S.F.No. 324/1,324/2,326/2A,326/2B, OONAMANJERI village Chengalpattu Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit's Online Application No. 18685748 dated 22.11.2018
2. IR.No : F.2038MMN/RS/AE/MMN/2018 dated 28/11/2018
3. Minutes of the 129th DLCCC meeting held on 29.11.2018 vide item no. 129-04

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. ARAVIND STONE QUARRY
S.F.No.324/1,324/2,326/2A,326/2B,
OONAMANJERI Village,
Chengalpattu Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023.

P. SENTHUR PANDY
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Proprietor,
M/s.ARAVIND STONE QUARRY,
324/1,324/2,326/2A,326/2B,UNAMACHERI VILLAGE CHENGALPATTU TALUK, KANCHIPURAM DISTRICT,
Pin: 600127

Copy to:

1. The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpattu Taluk, Kancheepuram District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- F This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of rough stones	33490	Cu.m/5 Years
2.	Gravel	16848	Cu.m/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
0	NIL	Not applicable	0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Drilling	Fugitive	Water sprinkler system	
2.	Blasting	Fugitive	Controlled blasting and manual ware sprinkling	
3.	Loading	Fugitive	Water sprinkler system	
4.	Vehicle Movement	Fugitive	Water sprinkler system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual	microgram/m ³	50	20
				80	80
2.	Nitrogen Dioxide (NO ₂)	Annual	microgram/m ³	40	30
				80	80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual	microgram/m ³	60	60
				100	100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual	microgram/m ³	40	40
				60	60
5.	Ozone (O ₃)	Annual	8 Hours	100	100
				24 hours	180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual	microgram/m ³	0.5	0.5
				24 hours	1.0
7.	Carbon Monoxide (CO)	8 Hours	miligram/m ³	02	02
				1 Hour	04
8.	Ammonia (NH ₃)	Annual	microgram/m ³	100	100
				24 hours	400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L _{eq} -dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.



TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No. DEIAADIA/TN/MIN/1302/Q2/2017-KPM EC.No.24-2018 dated 03.10.2018.
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 08.11.2018 made with District Collector, Kancheepuram District.
3. The unit shall maintain the APC measures in the form of portable water sprinklers effectively and continuously so as to satisfy the NAAQ standards prescribed by the Board.
4. The unit shall adhere to the ANL standards as prescribed by the Board.
5. The unit shall continue to develop more green belt with trees having thick canopy cover in the unit's premises.
6. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land at any circumstances.
7. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
8. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flaps irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc

P. SENTHUR
PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

P. SENTHUR
PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR



TAMILNADU POLLUTION CONTROL BOARD



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1805118685748

DATE: 30/11/2018.



PROCEEDINGS NO.F.2038MMN/RS/DEE/TNPCB/MMN/W/2018 - DATED: 30/11/2018

SUB: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - DIRECT - M/s. ARAVIND STONE QUARRY, S.F.No. 324/1,324/2,326/2A,326/2B, OONAMANJERI village Chengalpathu Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

- Ref: 1. Unit's Online Application No. 18685748 dated 22.11.2018
- 2. IR.No : F.2038MMN/RS/AE/MMN/2018 dated 28/11/2018
- 3. Minutes of the 129th DLCCC meeting held on 29.11.2018 vide item no. 129-04

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
 M/s. ARAVIND STONE QUARRY
 S.F.No.324/1,324/2,326/2A,326/2B,
 OONAMANJERI Village,
 Chengalpathu Taluk,
 Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

P. SENTHUR
 PANDY
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 MARAIMALAI NAGAR

To
 The Proprietor,
 M/s.ARAVIND STONE QUARRY,
 324/1,324/2,326/2A,326/2B,UNAMACHERI VILLAGE CHENGALPATTU TALUK, KANCHIPURAM DISTRICT,
 Pin: 600127

Copy to:

- 1. The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpathu Taluk, Kancheepuram District.
- 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- 3. Copy submitted to the ICBE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- 4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of rough stones	33490	Cu.m/5 Years
2.	Gravel	16848	Cu.m/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.2	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO ₄)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH ₃)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium (as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates (as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b) Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl.No.3 above or to achieve the zero liquid discharge of effluent as applicable.



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act:
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lt.No.DEIAADIA/TN/MIN/1302/Q2/2017-KPM EC.No.24-2018 dated 03.10.2018.
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 08.11.2018 made with District Collector, Kancheepuram District.
3. The unit shall treat and dispose the sewage generated from the premises through Septic tank and soak pit arrangement.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process. 5. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
6. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013



TAMILNADU POLLUTION CONTROL BOARD

**P. SENTHUR
PANDY**

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR**



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை திரு. பா. பொன்னையா. இ.ஆ.ப.

ந.க. எண். 1303 / க்யூ 2 / 2017

நாள். 08.11.2018

- பொருள்- கனியங்களும் குவாரிகளும் - காஞ்சிபுரம் மாவட்டம் - செங்கல்பட்டு வட்டம் - ஊனமாஞ்சேரி கிராமம் - புல எண். 275/2A, 275/2B, 275/2C1, 275/2C2A, 275/2C2B, 275/2C2C, 275/2D1, 275/3, 275/4, 275/5, 277/3 - ல் மொத்த பரப்பு 1.10.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு அனுமதி வழங்கி - உத்திரவிடப்படுகிறது.
- பார்வை -
1. திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியார் தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவரின் விண்ணப்பம் பெறப்பட்ட நாள்.21.12.2017.
 2. செங்கல்பட்டு வருவாய் கோட்ட அலுவலர் (பொ) அறிக்கை ந.க. எண். 2569/2017/அ, நாள். 09.05.2018.
 3. உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களின் இடப்பார்வை அறிக்கை நாள் : .06.2018.
 4. அரசாணை எண்.Ms.79, தொழில் (எம்.எம்.சி.1) துறை, நாள். 06.04.2015.
 5. மாவட்ட ஆட்சியர் அறிவிக்கை எண். (Precise Area Communication letter) எண். 1303 / க்யூ 2 / 2017. நாள்.11.07.2018.
 6. உதவி இயக்குனர் புவியியல் மற்றும் சுரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் நாள்.02.08.2018
 7. மாவட்ட அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் ஒப்புதல் ஆணை எண். DEIAA-DIA/ TN/ MIN/ 1303/ Q2 / 2016-KPM, EC.No.25-2018, Dated: 03.10.2018.
 8. மற்றும் தொடர்புடைய இதர ஆவணங்கள்.

உத்தரவு:

காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராமம், புன் செய் புல எண்கள். 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00)-ல் மொத்த பரப்பு 1.10.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் மண் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியார் தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு மனு செய்துள்ளார்.

மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1,500/- ஐ சலான் எண். இல்லை, நாள். 21.12.2017-ன்படி காஞ்சிபுரம் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும் மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

மனுதாரர் சாதாரண கற்கள் வெட்டியெடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

பார்வை 2-ல் காணும் வருவாய் கோட்ட அலுவலர் (பொ), செங்கல்பட்டு அவர்களின் அறிக்கையில் மனுதாரர் கருங்கல் சக்கை மற்றும் கிராவல் சவுடு மண் வெட்டி எடுக்க அனுமதி கோரும் புலங்கள் நெ.12, ஊனமாஞ்சேரி கிராமக் கணக்குகளில் பின்வருமாறு தாக்கலாகியுள்ளதாகவும்,

வ. எண்	புல எண்ணும் உட்பிரிவும்	வீஸ்தீரணம் (ஹெக்டேர்ஸ்)	வகைபாடு	பட்டா எண்	பட்டாதாரர் பெயர்
1	275/2A	0.07.0	நன்செய்	1550	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
2	275/2B	0.10.0	நன்செய்	1804	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
3	275/2CA	0.09.0	நன்செய்		
4	275/2C2A	0.06.5	நன்செய்		
5	275/2C2B	0.02.5	நன்செய்		
6	275/2C2C	0.24.5	நன்செய்	2226	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
7	275/2D1	0.06.0	நன்செய்	5882	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
8	275/3	0.11.5	நன்செய்	2227	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
9	275/4	0.09.5	நன்செய்	1975	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
10	275/5	0.12.0	நன்செய்		
11	277/3	0.12.0	நன்செய்	2227	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
மொத்தம்		1.10.5			

மேற்படி நிலங்கள் அனைத்தும் மனுதாரரின் பெயரிலேயே பட்டா தாக்கலாகி அனுபவத்தில் உள்ளது என்றும் மனுதாரர் ஊனமாஞ்சேரி கிராமம் புல எண். 273/1, 319/1, 270/1B, 270/1C, 270/1D, 270/2, 270/3, 270/4A, 270/4B, 270/5A, 270/5C, 274/1, 274/2, 274/3, 275/1A, 275/1B, 273/1 மற்றும் சில கல்குவாரிகளுக்கு அனுமதி பெற்று

நடத்தி வருவதாக விசாரணையில் தெரிவித்துள்ளார். தற்போது கல்குவாரி நடத்திட அனுமதி கோரும் புலங்கள் காலியிடமாக உள்ளது என்றும்,

மேற்படி புல எண்களுக்கு அணுகுபாதையாக ஏற்கனவே நடைபெற்று வரும் கல்குவாரி பயன்படுத்திய அணுகுபாதையினையே பயன்படுத்த இருப்பதாக தெரிவித்து உள்ளார். கல்குவாரி நடத்திட அனுமதி கோரும் புலங்களில் உயர் அழுத்த கம்பிகள், விலை உயர்ந்த மரங்கள், புறம்போக்கு நிலங்கள் மற்றும் சுடுகாடு, இடுகாடு ஏதுமில்லை. மனுதாரர் அனுமதி கோரும் புலத்திலிருந்து 300 மீட்டர் தொலைவில் சூடியிருப்பு பகுதிகள் ஏதுமில்லை. மனுதாரர் கல்குவாரி நடத்திட அனுமதி கோரும் புலங்கள் தொடர்பாக 17.01.2018 அன்று கிராமத்தில் விளம்பரம் செய்யப்பட்டதில் ஆட்சேபனைகள் ஏதுமில்லை என செங்கல்பட்டு வட்டாட்சியர் தெரிவித்துள்ளார். புலத்தணிக்கையில் குத்தகை கேட்கும் புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லை கற்கள் வண்ணமிட்டு நடப்பட்டுள்ளது என்றும்,

எனவே மனுதாரர் கோரியபடி, செங்கல்பட்டு வட்டம் நெ.12 ஊனமாஞ்சேரி கிராமம் நன்செய் புல எண். 275/2A மற்றும் பத்து புலங்களில் மொத்த பரப்பு 1.10.5 ஹெக்டேர்ஸ் நிலத்தில் கல்குவாரி நடத்திட செங்கல்பட்டு வட்டாட்சியர் அவர்களின் விசாரணை அடிப்படையிலும் எனது புலத்தணிக்கையின் அடிப்படையிலும் கல்குவாரி நடத்திட 10 வருடங்களுக்கு அனுமதி வழங்கலாம் என தெரிவித்துள்ளார்.

உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் தனது புலத்தணிக்கை அறிக்கையில் காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராம கணக்கு பட்டா எண்கள். 1550, 1804, 2226, 5882, 2227, 1975-ன்படி விண்ணப்ப புலங்கள். 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00) திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்ற பெயரில் நாக்கலாகியுள்ளது. எனவே மேற்படி விண்ணப்பபுலங்களில் கல்குவாரி பணி செய்ய விண்ணப்பதாரர் திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு ஸ்தல பாத்தியம் உள்ளது என்றும்,

மேற்படி விண்ணப்ப புல எண்கள். 275/3, 277/3 மற்றும் சில புல எண்களின் மொத்த பரப்பு 2.38.5 ஹெக்டேரில் திரு. R. நாகேஸ்வரன் என்பவருக்கு மாவட்ட ஆட்சித்தலைவர், செயல்முறை ஆணை எண். ந.க.459/2010/க்யூ3 நாள்.11.11.2010-ன் படி 11.11.2010 முதல் 10.11.2015 வரை ஐந்து ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டது. மேற்படி

புல எண் 275/3, 277/3 ஆகியவற்றில் குவாரி குத்தகைக்காலம் முடிவுற்ற பின்பு தற்பொழுது விண்ணப்பதாரர் கல்குவாரி குத்தகை உரிமம் கோரி விண்ணப்பித்துள்ளார் என்றும்,

இதில் ஏற்கனவே கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டு கற்களை உடைத்த சமச்சீரற்ற குழி விண்ணப்ப புல எண் 275/3-ல் அமைந்துள்ளது. மேற்படி கற்குழியின் ஆழம் சராசரியாக 3 மீட்டர் வரை உள்ளது. மீதமுள்ள புல எண்கள். 275/2A, 275/2B, 275/2C1, 275/2C2A, 275/2C2B, 275/2C2C, 275/2D1, 275/4, 275/5, 277/3 ஆகியன சமதாளமாக உள்ளது. விண்ணப்ப புலத்தில் சார்கோனைட் வகைபாறை கற்கள் உள்ளது. இவ்வகை பாறை கட்டுமானம் மற்றும் சாலை பணிக்கு பயன்படும் ஜல்லிகற்கள் உற்பத்தி செய்ய ஏற்றதாகும்.

விண்ணப்பிக்கப்பட்ட புலங்களின் தெற்க்கே உள்ள புல எண்கள் 274 மற்றும் 270-ல் தற்சமயம் குவாரி குத்தகை வழங்கப்பட்டு நடைமுறையில் உள்ளது எனவே கனிம அபிவிருத்தியை கருத்தில் கொண்டு இந்த பட்டா நிலங்களுக்குவிடப்பட வேண்டிய பாதுகாப்பு இடைவெளியை தவிர்க்கலாம்.

விண்ணப்பிக்கப்பட்ட புலத்தின் நான்கெல்லைகள் விவரம் பின்வருமாறு :

வடக்கில்	பட்டா புல எண்.306, 307
தெற்கில்	பட்டா புல எண்.274
கிழக்கில்	பட்டா புல எண். 317, 318/1, 275/2D2
மேற்கில்	பட்டா புல எண்.277/2,4

எனவே செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராமம், விண்ணப்ப புல எண்கள். 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00) மொத்த பரப்பு 1.10.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண். 19(1), 20 & 41A, 42-ன் கீழ் 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிம அனுமதி கீழ்க்காணும் நிபந்தனைகளுக்குப்பட்டு வழங்க பரிந்துரை செய்துள்ளார்.

- 1) விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் மாவட்ட சுற்றுச்சூழல் ஒப்புதல் பெற்றளிக்கப்பட வேண்டும்.
- 2) அருகில் உள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு (புல எண் 274 தவிர்ந்து) முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி செய்யப்பட வேண்டும்.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை என கண்டறியப்பட்டது.

பார்வை 5-ல் கண்ட மாவட்ட ஆட்சித்தலைவர் அவர்களின் அறிவிக்கையில் தெரிவித்துள்ளவாறு மனுதாரர் மாவட்ட சுற்றுச்சூழல் மற்றும் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதலை பார்வை 7-ல் கண்டவாறு பெற்று இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

மனுதாரர் விதிகளின்படி காப்புத் தொகையாக ரூ.10,000/-ஐ பாரத மாநில வங்கி, காஞ்சிபுரம் சலான் எண். 86, நாள்.24.10.2018 -ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு-IV ல் கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

இந்நேர்வில் வருவாய் கோட்ட அலுவலர் (பொ), செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புனியிபல் மற்றும் கரங்கத்துறை, காஞ்சிபுரம் ஆகியோரது பரிந்துரையின் பேரில் காஞ்சிபுரம் மாவட்டம், ஊனமாஞ்சேரி கிராமம், விண்ணப்ப புல எண்கள். 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00) மொத்த பரப்பு 1.10.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியார் தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவருக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான .11.2018 முதல் .11.2023 வரை ஐந்து ஆண்டுகளுக்கு, தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(1), 20 & 41A, 42-ன்படி, மற்றும் குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும், சிறப்பு நிபந்தனைகள் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

நிபந்தனைகள் :

1. குத்தகை புலத்தினை அடுத்துள்ள பட்டா மற்றும் அரசு நிலங்களுக்கு (புல எண் 274 தவிர்த்து) முறையே 7.5 மீட்டர் மற்றும் 10 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்புடன் முறையில் குவாரிப்பணி செய்ய வேண்டும்.

3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடித எண். DEIAA-DIA/TN/MIN/1303/Q3/2017-KPM, EC.No.25-2018, Dated:03.10.18-ல் காணும் நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை எண்.2-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், வட்டத்தின் பெயர், கிராமத்தின் பெயர், புல எண், பரப்பு, குத்தகை ஆவண எண், குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விவரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நான்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஐல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக்கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்தவேண்டும். மேலும் சுரங்கத்திட்டத்தில் அனுமதிக்கப்பட்ட சாதாரணகற்கள் 1,54,490 கனமிட்டரும், கிராவல் மண் 27,594 கனமிட்டர்களுக்கு மட்டுமே நடைச்சீட்டுக்கள் வழங்கப்படும். இந்த அளவீடுகளை மீறும்பட்சத்தில் குவாரிக்கு நடைச்சீட்டுக்கள் வழங்கப்படுவது நிறுத்தம் செய்யப்படும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
11. தமிழ்நாடு மாவட்ட கனிம கட்டமைப்பு விதிகள் 2017-ன்படி 12.01.2015க்கு பிறகு வழங்கப்பட்ட குவாரி குத்தகை உரிமங்கள் செலுத்தப்படும் சீனியரேஜ் தொகையில் 10% தொகையினை மாவட்ட கனிம கட்டமைப்பு நிதிக்கு பங்களிப்பாக செலுத்தப்படவேண்டும்.

- 12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
- 13. உதவி இயக்குநர் / துணை இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச்சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செல்லும் இடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின்படி மேல் நடவடிக்கை எடுக்கப்படும்.
- 14. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பாராமித்து வரவேண்டும்.
- 15. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப்பணி செய்யப்பட வேண்டும்.
- 16. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
- 17. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
- 18. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
- 19. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும், உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.

20. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
21. வெடிபொருள் சட்டம் 1884-ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
22. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines Mate) கொண்டு கல்குவாரியில் வெடி வைக்க வேண்டும்.
23. குவாரிப்பணி ஆரம்பிப்பதற்கு முன்னதாக குவாரி பணி செய்யப்பட இருக்கும் புலங்களின் எல்லையைச் சுற்றிலும் முள் கம்பி வேலி (Barbed wire fencing) அமைக்கப்பட வேண்டும்.
24. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

மேற்குறிப்பிட்ட நிபந்தனைகள், சிறப்பு நிபந்தனைகள் மற்றும் கனிம சட்டம் விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாவட்ட சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

// உத்தரவின்படி //

ஓம்.XXX
நாள்.08.11.2018
மாவட்ட ஆட்சியர்,
காஞ்சிபுரம்


மாவட்ட ஆட்சியருக்காக,
காஞ்சிபுரம்

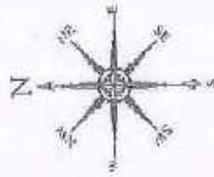
பெறுநர்,
திரு. U.G.C. அரவிந்த்,
த/பெ. U.G.சந்திரசேகரன்,
எண். 167, பெரியார் தெரு,
ஊனமாஞ்சேரி, செங்கல்பட்டு.

நகல்

1. வருவாய் கோட்டாட்சியர், செங்கல்பட்டு.
2. வட்டாட்சியர், செங்கல்பட்டு.
3. கிராம நிர்வாக அலுவலர், ஊனமாஞ்சேரி (வட்டாட்சியர் மூலமாக)
4. மாவட்ட சுற்றுச் சூழல் பொறியாளர்,
மாசுக்கட்டுப்பாட்டு வாரியம்,
மறைமலைநகர்.

1203

VILLAGE - N0- 12 UNAMANCHERI TALUK -CHENGALPATTU



Proposed Area

Safety Distance 7.5 Mtrs

Mineable Area

DISTRICT COLLECTOR KANCHIPURAM

Document No. 1372-2 of 2018 of REGISTERED HOLDER / LESSEE
Containing 23 sheets

ALL DIMENSION ARE IN METERS

GOVERNMENT OF INDIA
MINISTRY OF MINES
KANCHIPURAM DISTRICT

THIRU. P. PONNIAH, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.



Kancheepuram District
Environment Impact
Assessment Authority,
Kancheepuram

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/1303/Q2/2017-KPM, EC.No.25-2018, Dated: 03.10.2018

To,
U.G.C Aravind,
No.167, Periyar street,
Undamancheery village,
Kolappakkam post,
Vandaloor,
Chennai 27.

Sir,

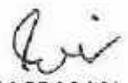
Sub: DEIAA - Proposed Roughstone / Gravel quarry -
S.F.Nos. 275/2A, 2B, 2C1, 2C2A, 2C2B, 2C2C, 2D1,
3,4, 5, 277/3 over an extent of 1.10.50 hec. of
Unamancheery Village, Chengalpattu Taluk -
Kancheepuram District by Thiru. U.G.C. Aravind -
Grant of Environmental Clearance - Reg.

Ref: 1. Your Application for Environment Clearance DEIAA
/ TN / Kpm Dist / 2018 Dated.23.08.2018.
2. Minutes of the DEAC meeting No.5, held on DEAC
meeting date 28.09.2018.
3. Minutes of the DEIAA meeting held on DEIAA
meeting date 03.10.2018.

Details of Minor mineral Activity:-

This has reference to your application in the reference 1st cited. The proposal is for obtaining Environmental Clearance for minor minerals mining / quarrying projects falling under category 'B2' based on the particulars furnished in your application as shown below:


MEMBER SECRETARY
DEIAA


CHAIRMAN
DEIAA

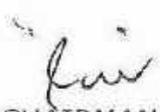
1.	Name of Project Proponent and address	:	U.G.C Aravind, No.167, Periyar street, Undamancheery village, Kolappakkam post, Vandaloor, Chennai 27.
2.	Location of the Proposed Activity	:	
	Survey Number	:	275/2A (0.07.00), 275/2B (0.10.00), 275/2C1(0.09.00),275/2C2A(0.06.50), 275/2C2B(0.02.50),275/2C2C(0.24.50), 275/2D1(0.06.00),275/3(0.11.50), 275/4(0.09.50), 275/5 (0.12.00), 277/3 (0.12.00)
	Latitude and Longitude	:	12°51'04.47"N to 12°51'07.32"N 80°06'36.26"E to 80°06'42.78"E
	S.o.I. Topo Sheet No.	:	66 -D/01
	Village	:	Unamancheery
	Taluk	:	Chengalpattu
	District	:	Kancheepuram
3.	Proposed Activity	:	
	i. Minor mineral	:	Roughstone / Gravel
	ii. Mining Lease Area	:	1.10.50 Hects.
	iii. Approved quantity	:	Roughstone = 1,54,190M ³ Gravel = 27,594M ³
	iv. Depth of quarrying	:	33 mtrs. below ground level
	v. Type of quarrying	:	Open cast semi-mechanized
	vi. Category (B1/B2)	:	"B2" category.
	vii. Precise Area Communication	:	District Collector, Kancheepuram Rc. No.1303/Q2/2017 dated.11.07.2018.
	viii. Mining Plan approval	:	Assistant Director, Geology and Mining, letter Rc.No.1303/Q2/2017, dated. 02.08.2018.
	ix. Quarrying lease period	:	5 Years


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4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	
5.	Man Power requirement per day	:	23 Nos.
6.	Utilities:		
	i. Source of Water	:	Water vendors / Existing borehole
	ii. Quantity of Water Requirement in KLD:		
	a. Domestic	}	: 0.2 KLD
	b. Industrial	}	: -
	c. Green Belt & Dust Suppression	:	: 0.8 KLD
	iii. Power requirement		
	a. Domestic purpose	:	Petroleum Fuel is to be used for operating machineries and vehicles during quarrying process. Electricity will be used only for mine lighting and office purposes.
	b. Industrial purpose	:	
7.	Cost		
	i. Project Cost	:	Rs.2,02,79,250/-
	ii. EMP Cost	:	Rs. 3,80,000/-
8.	Public Consultation:-	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC:	:	28.09.2018 5 th Meeting
10.	Date of review / discussion by DEIAA and the Remarks:-		
	The proposal was placed before the DEIAA in its DEIAA meeting No.5 held on 28.09.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project for Mining of "Rough stone and Gravel" subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		


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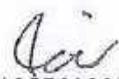
11. Validity:

This Environmental Clearance is granted for Mining of "Rough stone and Gravel" for the proposed quantum of 1,54,190 M³ Roughstone & 27,594 M³ Gravel a period of "Five years" from the date of execution of Lease Deed.

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the DEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
3. The project proponent shall comply the conditions laid down in the sub rule V of Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
5. Quarry lease area should be demarcated on the ground with barbed wire fencing on all sides depicting the boundary of the lease area. All the boundary pillars shall be erected and red flagged before commencement of quarrying.


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6. The proponent shall ensure that First Aid Box is available at site.
7. The excavation activity shall not alter the natural drainage pattern of the area.
8. The excavated pit shall be restored by the project proponent for useful purposes.
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The quarrying operation shall be restricted between 7AM and 5 PM.
11. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
12. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
13. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

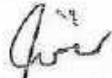

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18. Blasting shall be carried out after adequately cautioning the public through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
22. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawing of ground water, if any, required for this project.



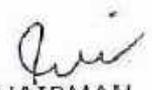
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- 26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 27. The following measures are to be adopted to control erosion of dumps:-
- 28. i. Retention/ toe walls shall be provided at the foot of the dumps.
ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- 29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- 30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- 32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
- 33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.


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34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
37. Ground water quality monitoring should be conducted once in 3 Months
38. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
41. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
42. At least 10 Neem trees should be planted around the boundary of the quarry site.
43. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
44. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.



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45. The Project Proponent shall provide solar lighting system to the nearby villages.
46. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
47. Rainwater shall be pumped out Via Settling Tank only.
48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
49. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
50. Safety equipments to be provided to all the employees.
51. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
52. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
53. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
54. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
55. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
56. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
57. Heavy earth machinery equipments if utilized, after getting approval from


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the competent authority.

58. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
59. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.
60. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Kancheepuram.
61. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Kancheepuram.

General Conditions:

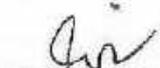
1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Kancheepuram District, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.


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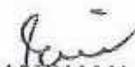
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
13. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
14. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.


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15. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
16. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The DEIAA, Kancheepuram District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
18. The DEIAA, Kancheepuram District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Kancheepuram District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

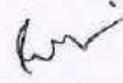

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- 21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
- 22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- 23. The District Forest Officer had put forth the below mentioned conditions for strict compliance.
 - i. The Project areas shall not abut Reserve Forest Boundaries at any cost incase of Reserve Forest abutting to project areas, 60M safety distance shall be left and maintained.
 - ii. The quarry vehicles shall not use forest land as pathway
 - iii. Incase of Breach of conditions, the quarry operations should be suspended immediately.



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Copy to:-

- 1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
- 2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
- 3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
- 4. The Additional Principal Chief Conservator of Forests, Regional Office (S2), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
- 5. The Chairman, Tamil Nadu Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
- 6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Salai Guindy, Chennai-32.
- 7. The Chairman, SEIAA, Panagal Building, Chennai.
- 8. The Commissioner of Geology and Mining, Guindy, Chennai-32
- 9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
- 10. Spare.



TAMILNADU POLLUTION CONTROL BOARD

Rs.1500/-/dt/2018
30/11/2018

-152-



CONSENT ORDER NO. 1805218625480 DATED: 30/11/2018.

PROCEEDINGS NO.F.2037MMN/RS/DEE/INPCB/MMN/A/2018 DATED: 30/11/2018

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. ARAVIND STONE QUARRY, S.F.No. 275/2A,2B,2C1,2C2A,2C2B,2C2C,2D1,3,4,5,277/3, OONAMANJERI village Chengalpattu Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- Ref: 1. Unit's Online Application No. 18625480 dated 22.11.2018
- 2. IR.No : F.2037MMN/RS/AE/MMN/2018 dated 28/11/2018
- 3. Minutes of the 129th DLCCC meeting held on 29.11.2018 vide item no. 129-05

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. ARAVIND STONE QUARRY
S.F No.275/2A,2B,2C1,2C2A,2C2B,2C2C,2D1,3,4,5,277/3,
OONAMANJERI Village,
Chengalpattu Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

P. SENTHUR
PANDY
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Proprietor,
M/s.ARAVIND STONE QUARRY,
275/2A,2B,2C1,2C2A,2C2B,2C2C,2D1,3,4,5,277/3,UNAMANJERI VILLAGE,CHENGALPUTTU TALUK, KANCHIPURAM
DISTRICT.,
Pin: 600127

Copy to:

- 1. The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpattu Taluk, Kancheepuram District.
- 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- 3. Copy submitted to the JCEB-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- 4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stones	154190	Cu.m/5 years
2.	Gravel	27594	Cu.m/5 years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
0	nil	not applicable	0	0
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Drilling	Fugitive	Water sprinkler system	
2.	blasting	Fugitive	Controlled Blasting and manual ware sprinkling	
3.	Loading	Fugitive	Water sprinkler system	
4.	vehicle movement	Fugitive	Water sprinkler system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual	microgram/m ³	50	20
			microgram/m ³	80	80
2.	Nitrogen Dioxide (NO ₂)	Annual	microgram/m ³	40	30
			microgram/m ³	80	80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual	microgram/m ³	60	60
			microgram/m ³	100	100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual	microgram/m ³	40	40
			microgram/m ³	60	60
5.	Ozone (O ₃)	Annual	8 Hours	100	100
			1 Hour	180	180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual	microgram/m ³	0.5	0.5
			microgram/m ³	1.0	1.0
7.	Carbon Monoxide (CO)	8 Hours	miligram/m ³	02	02
			1 Hour	04	04
8.	Ammonia (NH ₃)	Annual	microgram/m ³	100	100
			microgram/m ³	400	400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L _{eq} -dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.



TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in SL No. 3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No.DEIAADIA/TN/MIN/1303/Q2/2017-KPM EC.No.25-2018 dated 03.10.2018.
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 08.11.2018 made with District Collector, Kancheepuram District.
3. The unit shall maintain the APC measures in the form of portable water sprinklers effectively and continuously so as to satisfy the NAAQ standards prescribed by the Board.
4. The unit shall adhere to the ANL standards as prescribed by the Board.
5. The unit shall continue to develop more green belt with trees having thick canopy cover in the unit's premises.
6. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land at any circumstances.
7. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
8. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

P. SENTHUR
PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



TAMILNADU POLLUTION CONTROL BOARD

- 19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**P. SENTHUR
PANDY**
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

Digitally signed by P. SENTHUR PANDY
DN: cn=P. SENTHUR PANDY, o=Tamil Nadu Pollution Control Board, email=psenthur@tnpcb.gov.in, c=IN
Date: 2018.08.14 10:00:00 +05'30'



TAMILNADU POLLUTION CONTROL BOARD



TAMILNADU POLLUTION CONTROL BOARD



A-4. 165

CONSENT ORDER NO. 1805118625480

DATED: 30/11/2018.

PROCEEDINGS NO.F.2037MMN/RS/DEE/TNPCB/MMN/W/2018 DATED:
30/11/2018

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. ARAVIND STONE QUARRY, S.F.No. 275/2A,2B,2C1,2C2A,2C2B,2C2C,2D1,3,4,5,277/3, OONAMANJERI village Chengalpattu Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

- Ref:** 1. Unit's Online Application No. 18625480 dated 22.11.2018
2. IR.No : F.2037MMN/RS/AE/MMN/2018 dated 28/11/2018
3. Minutes of the 129th DLCCC meeting held on 29.11.2018 vide item no. 129-05

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. ARAVIND STONE QUARRY
S.F.No.275/2A,2B,2C1,2C2A,2C2B,2C2C,2D1,3,4,5,277/3,
OONAMANJERI Village,
Chengalpattu Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

**P. SENTHUR
PANDY**
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Proprietor,
M/s.ARAVIND STONE QUARRY,
275/2A,2B,2C1,2C2A,2C2B,2C2C,2D1,3,4,5,277/3,UNAMANJERI VILLAGE,CHENGALPUTTU TALUK, KANCHIPURAM
DISTRICT.,
Pin: 600127

Copy to:

- 1.The Commissioner, KATTANKULATHUR-Panchayat Union, Chengalpattu Taluk, Kancheepuram District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.



TAMILNADU POLLUTION CONTROL BOARD

4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stones	154190	Cu.m/5 years
2.	Gravel	27594	Cu.m/5 years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.2	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	°C	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27°C)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO ₄)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH ₃)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium (as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates (as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b) Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated/ treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No. DEIAADIA/TN/MIN/1303/Q2/2017-KPM EC.No.25-2018 dated 03.10.2018
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 08.11.2018 made with District Collector, Kancheepuram District.
3. The unit shall treat and dispose the sewage generated from the premises through Septic tank and soak pit arrangement.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.
5. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
6. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013



TAMILNADU POLLUTION CONTROL BOARD

**P. SENTHUR
PANDY**

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR**

தமிழ்நாடு மாநிலத் துறைமுகப் போர்டின்
தலைமையகம், மாரைமலை நகர்,
மதுரை. தொலைபேசி: 042-2611111
தலைநகர், மதுரை. தொலைபேசி: 042-2611111
தலைநகர், மதுரை. தொலைபேசி: 042-2611111
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தலைநகர், மதுரை. தொலைபேசி: 042-2611111



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1 The occupier shall make an application along with the prescribed consent fee for grant of renewal of
2 consent at least 60 days before the date of expiry of this Consent Order along with all the required
3 particulars ensuring that there is no change in Production quantity and change in sewage/Trade
4 effluent.

5 This Consent is issued by the Board in consideration of the particulars given in the application. Any
6 change or alteration or deviation made in actual practice from the particulars furnished in the
7 application will also be ground for review/variation/revocation of the Consent Order under Section 27
8 of the Act and to make such variation as deemed fit for the purpose of the Act.

9 The consent conditions imposed in this order shall continue in force until revoked under Section
10 27(2) of the Act.

11 After the issue of this order, all the 'Consent to Operate' orders issued previously under Water
12 (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.

13 The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall
14 record the details of the observations and instructions issued to the unit at the time of inspection for
15 adherence.

16 The occupier shall provide and maintain an alternate power supply along with separate energy meter
17 for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control
18 equipments to maintain compliance.

19 The occupier shall provide all facilities to the Board officials for inspection and collection of samples
20 in and around the factory at any time.

21 The occupier shall display the flow diagram of the sources of effluent generation and pollution control
22 systems provided at the ETP site.

23 The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including
24 that from air pollution control equipments collected within the premises of the industrial plant shall be
25 collected in an earmarked area and shall be disposed off properly.

26 The occupier shall collect, treat the solid wastes like food waste, green waste generated from the
27 canteen and convert into organic compost.

28 The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance
29 with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.

30 The occupier shall maintain good house-keeping within the factory premises.

31 All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the
32 trade effluent collection system only and shall not be allowed to find their way in storm drains or open
33 areas.

34 The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or
35 into any water sources.

36 The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the
37 bottom of the solar pan is at least 1 m above the Ground level (if applicable).

38 The occupier shall furnish the following returns in the prescribed formats to the concerned District
39 office regularly.

40 a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on
41 or before 5th of every month.

42 b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st
43 March in Form-4 before the end of the subsequent 30th June of every year (if applicable).

44 c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the
45 end of the subsequent 30th September of every year (if applicable).

46 If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to
47 provide immediate relief in the event of any hazard to human beings, other living creatures/plants and
48 properties while handling and storage of hazardous substances.

49 The issuance of this consent does not authorize or approve the construction of any physical structures
50 or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke
51 lands.

52 The issuance of this Consent does not convey any property right in either real personal property or any
53 exclusive privileges, nor does it authorize any injury to private property or Government property or
54 any invasion of personal rights nor any infringement of Central, State laws or regulation.



TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

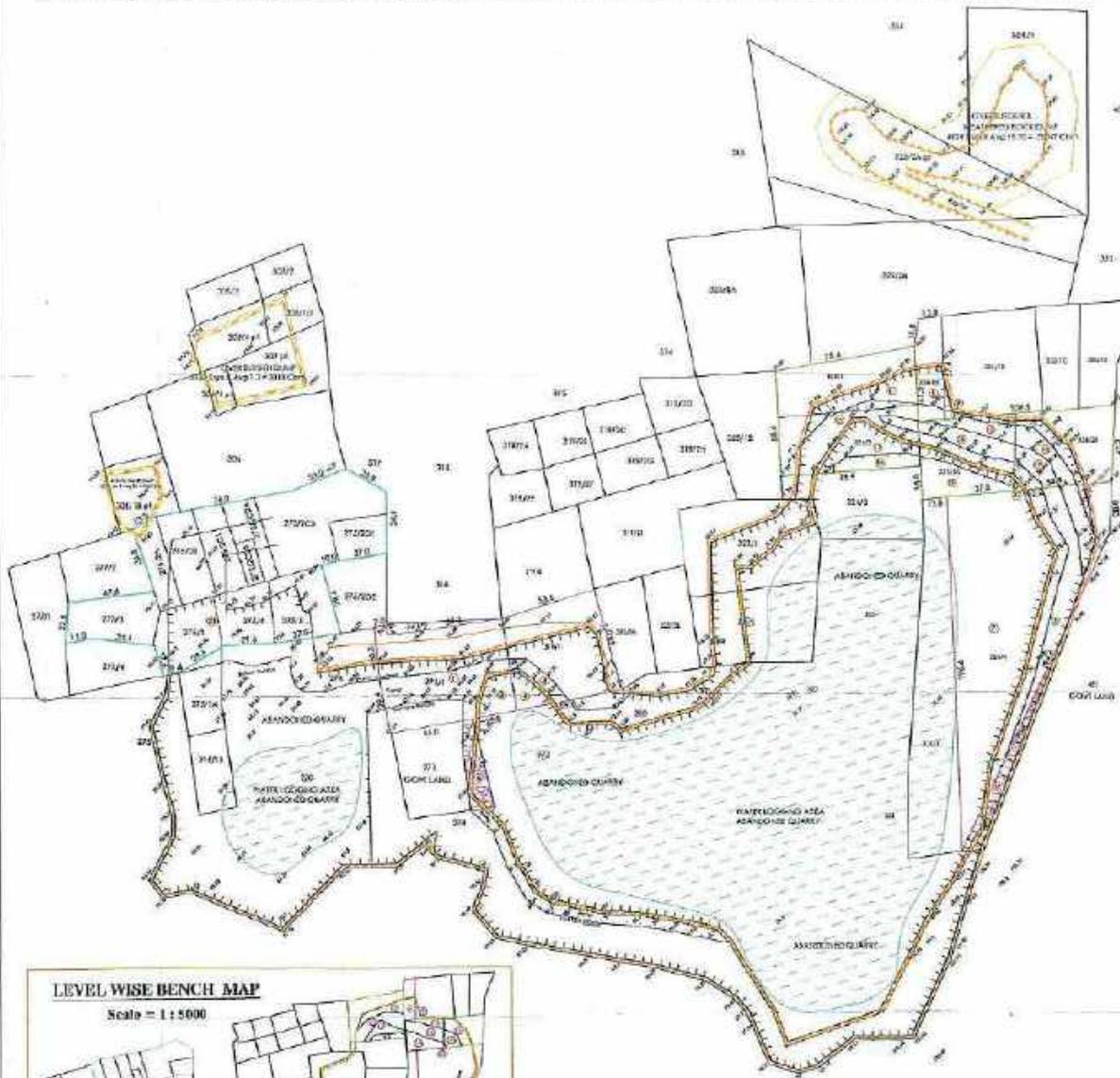
P. SENTHUR
PANDY

தமிழ்நாடு மாநிலத் துறைமுகப் போர்டு
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARATHMALAI NAGAR

AS PER THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI

IN O.A.No 101 OF 2021 (SZ) ORDER DATED 14.04.2021

JOINT COMMITTEE INSPECTION IN UNAMANCHERRY VILLAGE OF VANDALUR TALUK, CHENGALPET DISTRICT.



Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
1	10000	929.03	0.23	0.23
2	20000	1858.06	0.46	0.46
3	30000	2787.09	0.69	0.69
4	40000	3716.12	0.92	0.92
5	50000	4645.15	1.15	1.15
6	60000	5574.18	1.38	1.38
7	70000	6503.21	1.61	1.61
8	80000	7432.24	1.84	1.84
9	90000	8361.27	2.07	2.07
10	100000	9290.30	2.30	2.30

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
11	110000	10219.33	2.53	2.53
12	120000	11148.36	2.76	2.76
13	130000	12077.39	2.99	2.99
14	140000	13006.42	3.22	3.22
15	150000	13935.45	3.45	3.45
16	160000	14864.48	3.68	3.68
17	170000	15793.51	3.91	3.91
18	180000	16722.54	4.14	4.14
19	190000	17651.57	4.37	4.37
20	200000	18580.60	4.60	4.60

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
21	210000	19509.63	4.83	4.83
22	220000	20438.66	5.06	5.06
23	230000	21367.69	5.29	5.29
24	240000	22296.72	5.52	5.52
25	250000	23225.75	5.75	5.75
26	260000	24154.78	5.98	5.98
27	270000	25083.81	6.21	6.21
28	280000	26012.84	6.44	6.44
29	290000	26941.87	6.67	6.67
30	300000	27870.90	6.90	6.90

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
31	310000	28799.93	7.13	7.13
32	320000	29728.96	7.36	7.36
33	330000	30657.99	7.59	7.59
34	340000	31587.02	7.82	7.82
35	350000	32516.05	8.05	8.05
36	360000	33445.08	8.28	8.28
37	370000	34374.11	8.51	8.51
38	380000	35303.14	8.74	8.74
39	390000	36232.17	8.97	8.97
40	400000	37161.20	9.20	9.20

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
41	410000	38090.23	9.43	9.43
42	420000	39019.26	9.66	9.66
43	430000	39948.29	9.89	9.89
44	440000	40877.32	10.12	10.12
45	450000	41806.35	10.35	10.35
46	460000	42735.38	10.58	10.58
47	470000	43664.41	10.81	10.81
48	480000	44593.44	11.04	11.04
49	490000	45522.47	11.27	11.27
50	500000	46451.50	11.50	11.50

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
51	510000	47380.53	11.73	11.73
52	520000	48309.56	11.96	11.96
53	530000	49238.59	12.19	12.19
54	540000	50167.62	12.42	12.42
55	550000	51096.65	12.65	12.65
56	560000	52025.68	12.88	12.88
57	570000	52954.71	13.11	13.11
58	580000	53883.74	13.34	13.34
59	590000	54812.77	13.57	13.57
60	600000	55741.80	13.80	13.80

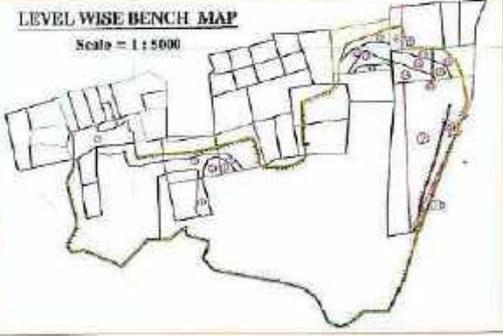
Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
61	610000	56670.83	14.03	14.03
62	620000	57599.86	14.26	14.26
63	630000	58528.89	14.49	14.49
64	640000	59457.92	14.72	14.72
65	650000	60386.95	14.95	14.95
66	660000	61315.98	15.18	15.18
67	670000	62245.01	15.41	15.41
68	680000	63174.04	15.64	15.64
69	690000	64103.07	15.87	15.87
70	700000	65032.10	16.10	16.10

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
71	710000	65961.13	16.33	16.33
72	720000	66890.16	16.56	16.56
73	730000	67819.19	16.79	16.79
74	740000	68748.22	17.02	17.02
75	750000	69677.25	17.25	17.25
76	760000	70606.28	17.48	17.48
77	770000	71535.31	17.71	17.71
78	780000	72464.34	17.94	17.94
79	790000	73393.37	18.17	18.17
80	800000	74322.40	18.40	18.40

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
81	810000	75251.43	18.63	18.63
82	820000	76180.46	18.86	18.86
83	830000	77109.49	19.09	19.09
84	840000	78038.52	19.32	19.32
85	850000	78967.55	19.55	19.55
86	860000	79896.58	19.78	19.78
87	870000	80825.61	20.01	20.01
88	880000	81754.64	20.24	20.24
89	890000	82683.67	20.47	20.47
90	900000	83612.70	20.70	20.70

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
91	910000	84541.73	20.93	20.93
92	920000	85470.76	21.16	21.16
93	930000	86399.79	21.39	21.39
94	940000	87328.82	21.62	21.62
95	950000	88257.85	21.85	21.85
96	960000	89186.88	22.08	22.08
97	970000	90115.91	22.31	22.31
98	980000	91044.94	22.54	22.54
99	990000	91973.97	22.77	22.77
100	1000000	92903.00	23.00	23.00

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
101	1010000	93832.03	23.23	23.23
102	1020000	94761.06	23.46	23.46
103	1030000	95690.09	23.69	23.69
104	1040000	96619.12	23.92	23.92
105	1050000	97548.15	24.15	24.15
106	1060000	98477.18	24.38	24.38
107	1070000	99406.21	24.61	24.61
108	1080000	100335.24	24.84	24.84
109	1090000	101264.27	25.07	25.07
110	1100000	102193.30	25.30	25.30



- NOTES -**
1. All dimensions are in meters unless specified.
 2. T.M.I has marked on East side of Eastern Road.
 3. Level Table above the main level.
 4. Northern Boundary Stone Identified by Revenue Officials.
 5. Abandoned quarry pit area 72,785 sq m.



Sl. No.	Symbol	Description
1	---	MINING LEASE BOUNDARY
2	---	MINING LEASE SUBBOUNDARY
3	---	OLD LEASE BOUNDARY
4	---	WARTHEN ROAD
5	---	ROUGH BOUNDARY
6	---	TEMPORARY BOUNDARY
7	---	ROAD TO QUARRY
8	---	NEW LEASE AREA
9	---	WATER LOGGED AREA
10	---	EXISTING PIT
11	---	ABANDONED QUARRY PIT

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
101	1010000	93832.03	23.23	23.23
102	1020000	94761.06	23.46	23.46
103	1030000	95690.09	23.69	23.69
104	1040000	96619.12	23.92	23.92
105	1050000	97548.15	24.15	24.15
106	1060000	98477.18	24.38	24.38
107	1070000	99406.21	24.61	24.61
108	1080000	100335.24	24.84	24.84
109	1090000	101264.27	25.07	25.07
110	1100000	102193.30	25.30	25.30

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
111	1110000	103122.33	25.53	25.53
112	1120000	104051.36	25.76	25.76
113	1130000	104980.39	25.99	25.99
114	1140000	105909.42	26.22	26.22
115	1150000	106838.45	26.45	26.45
116	1160000	107767.48	26.68	26.68
117	1170000	108696.51	26.91	26.91
118	1180000	109625.54	27.14	27.14
119	1190000	110554.57	27.37	27.37
120	1200000	111483.60	27.60	27.60

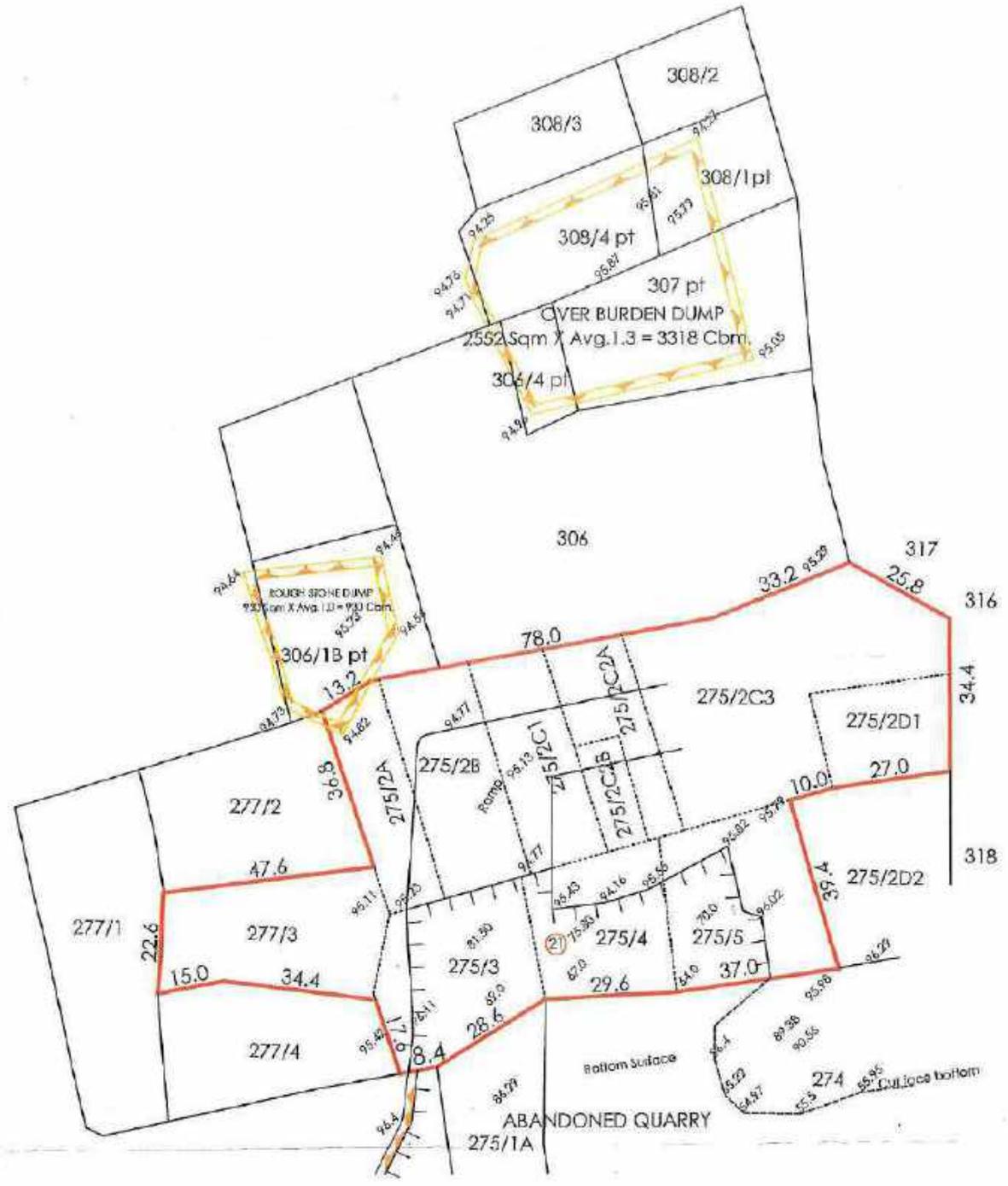
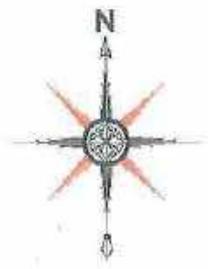
Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
121	1210000	112412.63	27.83	27.83
122	1220000	113341.66	28.06	28.06
123	1230000	114270.69	28.29	28.29
124	1240000	115199.72	28.52	28.52
125	1250000	116128.75	28.75	28.75
126	1260000	117057.78	28.98	28.98
127	1270000	117986.81	29.21	29.21
128	1280000	118915.84	29.44	29.44
129	1290000	119844.87	29.67	29.67
130	1300000	120773.90	29.90	29.90

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
131	1310000	121702.93	30.13	30.13
132	1320000	122631.96	30.36	30.36
133	1330000	123560.99	30.59	30.59
134	1340000	124489.02	30.82	30.82
135	1350000	125418.05	31.05	31.05
136	1360000	126347.08	31.28	31.28
137	1370000	127276.11	31.51	31.51
138	1380000	128205.14	31.74	31.74
139	1390000	129134.17	31.97	31.97
140	1400000	130063.20	32.20	32.20

Sl. No.	Area (sq. ft)	Area (sq. m)	Area (acres)	Area (hectares)
141	1410000	130992.23	32.43	32.43
142	1420000	131921.26	32	

III

AS PER THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI
 IN O.A.No 101 OF 2021 (SZ) ORDER DATED 14.04.2021
 JOINT COMMITTEE INSPECTION IN UNAMANCHERRY VILLAGE OF VANDALUR TALUK, CHENGALPET DISTRICT.



INDEX	
	MINING LEASE BOUNDARY
	EXISTING PIT
	WASTE DUMP
	NON LEASE AREA

DATE OF SURVEY : 06.09.2021 to 16.09.2021

LESSEE:
 Thiru. U.G.C. Arvind,
 S/o. Chandrasekaran,
 No. 107, Poyyur Street,
 Unamancherry,
 Chengalpet.

LOCATION OF QUARRY
LEASE AREA:
 S.F.No : 275/2C1, 2C2B, 2C2C, 2D1, 3, 4, 5, 8, 277/3
 EXTENT : 11.10.5 Hs.
 VILLAGE : Unamancherry,
 TALUK : Vandalur,
 DISTRICT : Chengalpattu
 STATE : Tamil Nadu

TOPOGRAPHICAL BASE PLAN
 SCALE 1: 1000
 PREPARED BY:

(Signature)
 27/09/2021

S.VELU
 Sub Inspector of Survey,
 O/o. Assistant Director, Geology and Mining
 Tiruvallur District, Camp at Manjanganam.

QUANTITY OF MINERALS REMOVED FROM THE LEASE HOLD AREA								
Sl.No	SF.No	Avg.Level	Top RL	Bottom RL	Depth	Area in Sq.m	Volume in Cbm	
							Earth	Rough stone
21	275/3,4&5	20.0	95.2	90.2	4.0	2200.0	8800.0	
			90.2	71.2	20.0			44000.0
Total							8800.0	44000.0

Annexure - 16 a

The Photograph showing the presence of lessee Thiru. UGC Aravind at the time of Inspection conducted by the Joint Committee on 02.09.2021



Annexure - 16 b





தமிழ்நாடு TAMIL NADU

51AA 052520

Udayam Explosives

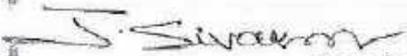
622
18 JAN 2018 Ch-63


K. VIJAYAPATHY (S.V.)
187, MUTHURANGAM ROAD,
TAMBARAM, CHENNAI-46.
NO.16550 / O / 89, DTA.12.89
B 99495 88802

WHEREAS the party of the second part is the holder of quarry lease survey no. 273/1, 319/1, 326/1A & 326/4 of Unamancheri Village, Chengalpattu Taluk, Kanchipuram District over all extent of 1.77.5 Hectares for a period from 14.11.2013 to 13.11.2018-(Five years) as per the order of the Kancheepuram District Collector. RC.No.72/2012/Q3 dated: 14.11.2013.

WHEREAS for extraction of boulder blocks from the said quarry's rock, have to be blasted with explosive materials and for possession of the explosive materials and of using them a license under the Indian explosive Act, issued by the competent authority is necessary and without the help of the explosive materials is it not possible to blast and extract boulders from quarries.

For UDAYAM EXPLOSIVES


Proprietor



भारतीय गैर न्यायिक



INDIA NON JUDICIAL



तमिलनाडु TAMIL NADU

51AA 052521

Volceepam Explosives

Ch- 62

K. VIJAYAPATHY (S.V.)
187, MUTHURANGAM ROAD,
TAMBARAM, CHENNAI-45.
HQ.16559 / C / 89. DT.4.12.89
E 99495 80802

Whereas the party of the first is the holder of the license Bearing NO.E / HQ/ TN / 22 / 480 (E79965) issued by the controller of Explosive TamilNadu and he is authorized and entitled to make use of explosives for blasting rocks in the quarries with the explosives magazines stored in a place situated at 5/3,5/8, Porur village, Kancheepuram district.

WHEREAS the party of the second party having come to know the possession of the explosive license by the party of the first part, approached the party of the first part and requested him to assist him in the extraction of blasting of blocks from the above said quarries by using blasting materials under the license issued to him by the competent authority and the party of the first party having agreed to do so,

For UDAYAM EXPLOSIVES

Proprietor

NOW THIS AGREEMENT WITNESS AS FOLLOWS:

- 1) It is agreed that the party of the First shall use explosives under his license for blasting the rocks in the quarries in the aforesaid Survey NO. at the above villages for and on behalf of the party of the Second Part.
- 2) The party of the Second part has to pay the cost of explosives under the blasting the BLACK GRANITE in the aforesaid and for the labour engaged for such operation and that the party of the First part. Being the license holder shall conduct the blasting operating for and on behalf of the party of the Second part in accordance with the terms and conditions of the explosives license.
- 3) If the Second Party fails to pay the cost of explosive as agreed hereunder and the labour charges the First Party has agreed to discontinue the blasting operating without notice and is entitled to recover whatever amounts found due at the time by recourse to legal proceeding or otherwise if any things goes wrong at the time of blasting the entire risk shall go to the Second Party.
- 4) This Agreement shall in force until the expiry of the License of the First Party from the date of this agreement and is subjected to renewal on such terms and conditions as may mutually agreed upon.

IN WITNESS whereof the parties herein so have set their hands to this agreement on the day, month the year first above written in the presence of the following:

PARTY 1

UDAYAM EXPLOSIVES,
Blasting contractor.

For UDAYAM EXPLOSIVES



Proprietor

Signature

PARTY 2

Mrs. U.G.C.Aravind,
S/o.U.G.Chandrasekaran, residing at No.167,
Periyar Street, Unamancheri, Chennai - 600048,



Signature

Witnesses:

1. G. Sankaranarayanan, Karumara-Palakkam, Veeraburram Post, Thirukkalkulam, 6031

2.

अनुज्ञप्ति प्रारूप एल.ई.-3 | LICENCE FORM LE-3
 विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।
 (See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी शैलजीन में वर्ग 6 के विस्फोटक रखे
 Licence to possess: (c) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazine.

अनुज्ञप्ति सं. (Licence No.): E/SC/TN/22/551(E61793)
 वार्षिक फीस रूप (Annual Fee Rs): 6800/-



1. Licence is hereby granted to

Lidayam Explosives Prop, Sri J. Sivakumar (अधिभोगी / Occupier: Sri J. Sivakumar), No 6/22, Romani Nagar, 2nd Street, Madhavur Road, West Tambaram, Town/Village - Chennai, District-CHENNAI, State-Tamil Nadu, Pincode-600045

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रकृति | Status of licensee: Individual

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमन्व्य है।
 Licence is valid only for the following purpose.

possess for use of Safety Fuse, Detonators, Detonating Fuse, Shurry Explosives, के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमन्व्य है।
 Licence is valid for the following kinds and quantity of explosives: - (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	एक बार के लिए एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1	Shurry Explosives	2, 0	0	2000 Kg
2	Safety Fuse	6, 1	0	10000 Mtrs
3	Detonators	6, 3	0	44000 Nos.
4	Detonating Fuse	6, 2	0	35000 Mtrs

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(क) और (ग) के अधीन अनुज्ञप्ति के लिए)
 (b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)):

25 times as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।
 The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र (Drawing No) E/SC/TN/22/551(E61793)
 दिनांक (Dated) 23/06/2011

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 4/1, ग्राम (Town/Village): Nattarasampattu, Taluk Sripuramputhur
 जिला (District) KANCHIPIURAM राज्य (State) Tamil Nadu
 दूरभाष (Phone) 9441066373 ई-मेल (E-Mail)

पुलिस थाना (Police Station): Manimangalam
 पिनकोड (Pincode) 690048
 फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएँ अतिरिक्त हैं।
 The licensed premises consist of following facilities.

One Main Magazine Lobby & Detonator Room.

8. अनुज्ञप्ति समय-समय पर अधिसूचित विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपबंधों के अधीन रहते हुए अनुदत्त की जाती है।
 The licence is granted subject to the provision of Explosives Act-1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures:

- उपर्युक्त क्रम सं 5 में गया कथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करते हुए)
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
 Conditions and Additional Conditions of this licence signed by the licensing authority
- दूरी प्रारूप DE-2 | Distance Form DE-2

9. यह अनुज्ञप्ति तारीख 31 मार्च 2015 तक विधिमन्व्य रहेगी। This licence shall remain valid till 31st day of March 2015.

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट VII के अधीन तथा उपबंधित इस अनुज्ञप्ति की शर्तों का अधिकतम कठन या यदि अनुज्ञप्त परिसर योजना या उसके संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाते पर निलंबित या प्रतिसंहत की जा सकती है, जहाँ वह लागू हो।
 This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 23/06/2011

संयुक्त मुख्य विस्फोटक नियंत्रक Joint Chief Controller of Explosives
 South Circle, Chennai

Amendments:

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated: 09/08/2012
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated: 08/02/2013
- Change in Postal Address dated: 28/06/2019

नवीनीकरण के पुरदांकन के लिए स्थान
 Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
23/04/2019	31/03/2023	Sd/- Jl. Chief Controller of Explosives, South Circle, Chennai

कानूनी चेतावनी: विस्फोटकों को सतत ढंग से चताने या उनका दुरुल्लेख विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under the law.



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

A और D- विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन | A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan

26 हड्डोउस रोड, नुंगम्बक्कम चेन्नै | 26 Haddous Road, Nungambakkam Chennai 600006

फोन (Phone):- 28281023 | फैक्स (Fax):- 28284848

संख्या (No.): E/SC/TN/22/551(E61793)

दिनांक (Date): 28/06/2019

सेवा में | To,

Udayam Explosives, Prop. Shri J. Sivakumar,
No. 6/22, Ramani Nagar, 2nd Street, Mudichur Road, West Tambaram, Town/Village - Chennai
District-CHENNAI, State-Tamil Nadu, Pincode - 600045

विषय : Survey No. 4/1, ग्राम Nattarasampattu, Taluk Sriperumputhur, जिला KANCHIPURAM, राज्य Tamil Nadu में मेसर्स Udayam Explosives, Prop. Shri J. Sivakumar द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SC/TN/22/551(E61793) के संशोधन संदर्भ में।
(डाक पते में परिवर्तन)

Subject: Possession for Use of of Explosives from magazine situated at Survey No.: 4/1, Nattarasampattu, Taluk Sriperumputhur, Dist. KANCHIPURAM, Tamil Nadu -Licence No.: E/SC/TN/22/551(E61793) granted in Form LE-3 of Explosives Rules, 2008 -
(Change in Postal Address).

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 17204 दिनांक 12/06/2019 का संदर्भ ग्रहण करें।
Please refer to your letter no. 17204 dated 12/06/2019.

अनुज्ञप्ति संख्या E/SC/TN/22/551(E61793) डाक पते में परिवर्तन के संदर्भ में यथा संशोधित कर भेजी जा रही है।

The Licence No.: E/SC/TN/22/551(E61793) is forwarded herewith duly amended in respect of followings ;
Change in Postal Address as above

किसी भी एक समय में लाइसेंस क्षमता निम्नलिखित वर्ग तथा मात्रा से अधिक नहीं होगी।
The licence capacity at any one time shall not exceed the kinds and quantities mentioned below ;

संख्या No	विस्फोटक Explosive(s)	वर्ग Class	प्रभाग Div	उप-प्रभाग Sub Div	क्षमता Capacity	इकाई Unit
1	Safety Fuse	6	1	0	10000	Mtrs
2	Detonators	6	3	0	44000	Nos.
3	Detonating Fuse	6	2	0	30000	Mtrs
4	Slurry Explosives	2	0	0	2000	Kg.

किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञप्ति के लिए लागू) : 25 गुना
Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and

(c) : 25 times as above.

यह अनुज्ञप्ति दिनांक 31 मार्च 2023 तक प्रवृत्त रहेगी।
This Licence shall remain valid till 31st day of March 2023.

आपके खाते में रु. 600/- की राशि शेष है जो इस संदर्भ को उद्धृत करते हुए भविष्य के संव्यवहार में समाविष्ट की जा सकती है।
An amount of Rs. 600/- balance is in your credit, which may be utilized for future transaction by quoting this reference.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विस्फोटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।
For further revalidation (if required), please follow the procedure under Rule 112 of Explosives Rules, 2008.
Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(डी.सी.पण्डेय | D.C.PANDEY)

विस्फोटक नियंत्रक | Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of
Explosives

दक्षिणांचल, चेन्नै | South Circle, Chennai

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. District Magistrate, KANCHIPURAM, Tamil Nadu with reference to his Noc No: RC.69707/2008
Dated: 23/08/2008
2. Superintendent of Police, KANCHIPURAM, Tamil Nadu.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief
Controller of Explosives
दक्षिणांचल, चेन्नै | South Circle, Chennai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)



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ISO 9001:2015 Certified Laboratory

No.3/4, Pillayar Koil Street, Jafferkhanpet, Chennai-600083.

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Sample Ref No : SAS/AS/168/12	Date of Sampling : 19.12.18 to 20.12.18
Sample Rep No : 164/12	Reporting Date : 24.12.18
NAME OF INDUSTRY	: Rough Stone / Gravel quarry by U.G.C. Aravind (1.10.50 ha)
Site Location	: Unamancherry Village, Chengalpattu Taluk, Kancheepuram District
Sampling Location	: Near Mining Area
Sample Description	: Ambient Air Quality
Sampling Method	: IS 5182 (Part V) and (Part XIV)
Sampling Time	: 24 Hrs
Starting Date & Time	: 19.12.18/ 10.00 am
Closing Date & Time	: 20.12.18/ 10.00 am
Sample Drawn By /Date	: SAS/20.12.18
Received On	: 20.12.18
Analysis Commenced On	: 21.12.18
Analysis Completed on	: 24.12.18

Sl.No	PARAMETERS	PROTOCOL	UNIT	RESULT	NAAQS*
1	Particulate Matter (PM _{2.5})	EPA -40(CFR Part 50)	µg / m ³	41.6	60
2	Respirable Particulate Matter (PM ₁₀)	IS 5182 Part 23-2012	µg / m ³	83.5	100
3	Sulphur Dioxide (SO ₂)	IS 5182 Part 2 -212	µg / m ³	6.4	80
4	Nitrogen Dioxide (NO ₂)	IS 5182 Part 6-2012	µg / m ³	5.3	80
5	Free silica	APHA 23 rd Edn: 2017 4500 SiO ₂ C	µg / m ³	36.0	-

BDL – Below Detectable Limit; DL – Detection Limit

Remarks: The above results meet the *National Ambient Air Quality Standards –CPCB

End of Report

for SANTHOME ENVIRO SERVICES

Verified & Authorized By

M.Maria Frank Omer - Quality Manager



NOTE:

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TEST REPORT

Sample Ref No : SAS/AS/169/12

Sample Rep No : 165/12

NAME OF INDUSTRY

Site Location

Sampling Location

Sample Description

Sampling Method

Sampling Time

Starting Date & Time

Closing Date & Time

Sample Drawn By /Date

Received On

Analysis Commenced On

Analysis Completed on

Date of Sampling : 19.12.18 to 20.12.18

Reporting Date : 24.12.18

: Rough Stone / Gravel quarry by U.G.C. Aravind (1.10.50 ha)

: Unamancherry Village, Chengalpattu Taluk, Kancheepuram District

: Near Entry

: Ambient Air Quality

: JS 5182 (Part V) and (Part XIV)

: 24 Hrs

: 19.12.18 / 10.00 am

: 20.12.18 / 10.00 am

: SAS/20.08.18

: 20.12.18

: 21.12.18

: 24.12.18

Sl.No	PARAMETERS	PROTOCOL	UNIT	RESULT	NAAQS*
1	Particulate Matter (PM _{2.5})	EPA -40(CFR Part 50)	µg / m ³	37.2	60
2	Respirable Particulate Matter (PM ₁₀)	IS 5182 Part 23-2012	µg / m ³	76.8	100
3	Sulphur Dioxide (SO ₂)	IS 5182 Part 2 -182	µg / m ³	6.1	80
4	Nitrogen Dioxide (NO ₂)	IS 5182 Part 6-2012	µg / m ³	4.9	80
5	Free Silica	APHA 23 rd Edn: 2017 4500 SiO ₂ C	µg / m ³	19.0	-

BDL - Below Detectable Limit ; DL - Detection Limit

Remarks: The above results meet the *National Ambient Air Quality Standards -CPCB

End of Report

for SANTHOME ENVIRO SERVICES



Verified & Authorized By

M.Maria Frank Ormer - Quality Manager

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TEST REPORT

Sample Ref No : SAS/AS/170/12

Sample Rep No : 166/12

NAME OF INDUSTRY

Site Location

Sampling Location

Sample Description

Sampling Method

Sampling Time

Starting Date & Time

Closing Date & Time

Sample Drawn By /Date

Received On

Analysis Commenced On

Analysis Completed on

Date of Sampling : 19.12.18 to 20.12.18

Reporting Date : 24.12.18

: Rough Stone / Gravel quarry by U.G.C. Aravind (1.10.50 ha)

: Unamancherry Village, Chengalpattu Taluk, Kancheepuram District

: Near South Western side

: Ambient Air Quality

: IS 5182 (Part V) and (Part XIV)

: 24 Hrs

: 19.12.18 / 10.00 am

: 20.12.18 / 10.00 am

: SAS/20.12.18

: 20.12.18

: 21.12.18

: 24.12.18

Sl.No	PARAMETERS	PROTOCOL	UNIT	RESULT	NAAQS*
1	Particulate Matter (PM _{2.5})	EPA -40(CFR Part 50)	µg / m ³	35.9	60
2	Respirable Particulate Matter (PM ₁₀)	IS 5182 Part 23-2012	µg / m ³	74.0	100
3	Sulphur Dioxide (SO ₂)	IS 5182 Part 2 -212	µg / m ³	5.3	80
4	Nitrogen Dioxide (NO ₂)	IS 5182 Part 6-2012	µg / m ³	4.2	80
5	Free Silica	APHA 23 rd Edn: 2017 4500 SiO ₂ C	µg / m ³	17.0	-

BDL - Below Detectable Limit; DL - Detection Limit

Remarks: The above results meet the *National Ambient Air Quality Standards -GPCB

End of Report
for SANTHOME ENVIRO SERVICES



Verified & Authorized By
M.Maria Frank Omer - Quality Manager

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TEST REPORT

Sample Ref No : SAS/AS/171/12 To 173/12 Date Of Sampling : 19.12.18
Sample Rep No : 167/12 Reporting Date : 24.12.18
NAME OF INDUSTRY : Rough Stone / Gravel quarry by U.G.C. Aravind (1.10.50 ha)
Site Location : Unamancherry Village, Chengalpattu Taluk, Kancheepuram District
Sample Description : Noise level Monitoring

Location Code	Sample location	Lday [dB(A)]	Lnlight [dB(A)]	Leq [dB(A)]
N1	Near Mining Area	55.6	39.4	47.5
N2	Near Entry	52.7	40.6	46.65
N3	Near South Western side	49.9	37.1	43.5

Method: IS: 9989-1981(Reaff: 2001)-Ambient

AMBIENT NOISE STANDARDS

AMBIENT NOISE STANDARDS	Lday dB(A)	Lnlight dB(A)
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

End of Report
for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager



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TEST REPORT

Sample Ref No : SAS/W/174/12

Sample Rep No : 168/12

NAME OF INDUSTRY

Site Location

Sample Description

Date of Sampling : 19.12.18

Reporting Date : 24.12.18

: Rough Stone / Gravel quarry by U.G.C. Aravind (1.10.50 ha)

: Unamanchery Village, Chengalpattu Taluk, Kancheepuram District

: Nearby Mining Pit Water

S. No	PARAMETER	UNIT	RESULTS	TEST PROCEDURE	ACCEPTABLE LIMIT AS PER IS 10500 :2012
1	Temperature	°C	29	---	Not Specified
2	Colour	Hazen	2.0	APHA 23 rd EDITION 2017	5
3	Odour	-	No odor Observed	APHA 23 rd EDITION 2017	Agreeable
4	pH at 25 °C	-	7.63	IS : 3025 Part 11- 1983 (Reaff:2002)	6.5-8.5
5	Conductivity at 25 °C	µS/cm	540	IS : 3025 Part 14- 1984 (Reaff:2002)	Not Specified
6	Turbidity	NTU	<1.0	IS : 3025 Part 10-1984 (Reaff: 2002)	1
7	Total dissolved solids	mg/l	293	IS : 3025 Part 15-1984 (Reaff: 2003)	500
8	Total Hardness as CaCO ₃	mg/l	132	IS : 3025 Part 21-1983 (Reaff: 1988)	200
9	Total Alkalinity as CaCO ₃	mg/l	163	IS : 3025 Part 23-1986(Reaff:2003)	200
10	Chloride as Cl ⁻	mg/l	30.0	IS : 3025 Part 32-1988 (Reaff: 2003)	250
11	Sulphate as SO ₄	mg/l	102	APHA 23 rd EDITION 2017-4500- SO ₄ ²⁻ E	200
12	Fluoride as F ⁻	mg/l	0.30	APHA 23 rd EDITION 2017-4500-F B&D	1
13	Nitrate as NO ₃	mg/l	1.90	APHA 23 rd EDITION 2017-4500- NO ₃ ⁻ B	45
14	Ammonia as N-NH ₃	mg/l	0.20	APHA 23 rd EDITION 2017 -4500- NH ₃ B&C	0.5
15	Sodium as Na	mg/l	4.0	IS : 3025 Part 45-1993 (Reaff:2003)	Not Specified

End of Page 1

for SANTHOME ENVIRO SERVICES

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TEST REPORT - ADDITIONAL SHEET

Sample Ref No : SAS/W/174/12
 Sample Rep No : 168/12
 Reporting Date : 24.12.18

S. No	PARAMETER	UNIT	RESULTS	TEST PROCEDURE	ACCEPTABLE LIMIT AS PER IS 10500 :2012
16	Potassium as K	mg/l	1.50	IS : 3025 Part 45 -1993 (Reaff:2003)	Not Specified
17	Calcium as Ca	mg/l	26.0	IS : 3025 Part 40-1991 (Reaff:2003)	75
18	Magnesium as Mg	mg/l	16.0	APHA 23 rd EDITION 2017	30
19	Iron as Fe	mg/l	BDL (<0.05)	IS : 3025 Part 53-2003	0.3
20	Manganese as Mn	mg/l	BDL (<0.05)	APHA 23 rd EDITION 2017-3500-Mn D	0.1
21	Phenolic compounds as C ₆ H ₅ OH	mg/l	BDL (<0.001)	APHA 23 rd EDITION 20175530 B,C,D	0.001
22	Copper as Cu	mg/l	BDL (<0.03)	IS:3025 Part 42 (Reaff:2003)	0.05
23	Mercury as Hg	mg/l	BDL (<0.001)	APHA 23 rd EDITION 2017-3112B	0.001
24	Cadmium as Cd	mg/l	BDL (<0.001)	APHA 23 rd EDITION 2017-3113 B	0.003
25	Selenium as Se	mg/l	BDL (<0.01)	APHA 23 rd EDITION 2017-3113B	0.01
26	Total Arsenic as As	mg/l	BDL (<0.01)	APHA 23 rd EDITION 2017-3113 B	0.01
27	Cyanide as CN	mg/l	BDL (<0.05)	APHA 23 rd EDITION 2017-4500-CN E	0.05
28	Lead as Pd	mg/l	BDL (<0.01)	APHA 23 rd EDITION 2017-3113 B	0.01
29	Zinc as Zn	mg/l	BDL (<0.05)	APHA 23 rd EDITION 2017-3111 B	5
30	Total Chromium as Cr	mg/l	BDL (<0.03)	APHA 23 rd EDITION 2017-3113 B	0.05
31	Nickel	mg/l	BDL (<0.02)	APHA 23 rd EDITION 2017-3113 B	0.02
32	Aluminium as Al	mg/l	BDL (<0.03)	APHA 23 rd EDITION 2017-3500-AI-B 2012	0.03

End of Report

for SANTHOME ENVIRO SERVICES



M. Maria Frank Omer
 Verified & Authorized By

M.Maria Frank Omer - Quality Manager

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TEST REPORT

Sample Ref No : SAS/AS/175/12
Sample Rep No : 169/12
NAME OF INDUSTRY
Site Location
SAMPLED ON
SAMPLING LEVEL
STACK IDENTIFICATION NO
INNER DIA OF STACK (ID)
AREA OF STACK
PITOT TUBE CONSTANT
AMBIENT TEMPERATURE
GAS VOLUME SAMPLED

Date of Sampling : 19.12.18
Reporting Date : 24.12.18
: Rough Stone / Gravel quarry by U.G.C. Aravind (1.10.50 ha)
: Unamancherry Village, Chengalpatu Taluk, Kancheepuram District
: 19.12.18
: Approx. 5m above the ground level.
: DG- Stack - 125 KVA
: 0.25m
: 0.0490 m² (Area of Cross Section)
: 0.1951
: 33° C
: 400 liters

Sl.No	PARAMETERS	RESULT	UNIT	Limit as per Ministry Of Environment and Forests Notification, 09.06.2002 (MOEF) (mg/m ³)	Limit as per TNPCB	PROTOCOL
1	Flue Gas Temperature	234	°C	-	-	IS:11255
2	Flue Gas Pressure	8.6	mm Hg	-	-	IS:11255
3	Flue Gas Velocity	12.25	m / s	-	-	IS:11255
4	Volume of Gas Discharged	1413	Nm ³ / hr	-	-	IS:11255
5	Particulate Matter (PM)	69.4	mg / Nm ³	75 (max)	-	IS:11255
6	Sulphur-di-oxide (SO ₂)	13.9	mg / Nm ³	-	-	IS:11255
7	Nitrogen Dioxide (NO ₂)	83.9	mg / Nm ³	710 (max)	-	IS:11255
8	Carbon - di - oxide (CO ₂)	1.80	%	-	-	IS:13270
9	Carbon Monoxide (CO)	BDL (<0.2)	%	150 (max)	-	IS:13270
10	Oxygen (O ₂)	15.5	%	-	-	IS:13270

BDL - Below Detectable Limit; DL - Detection Limit

Report Opinion: The above results meet the MOEF notification.

There is no limit for stack emission as per TNPCB Standards.

End of Report

for SANTHOME ENVIRO SERVICES



Verified & Authorized By
M. Maria Frank Omer - Quality Manager

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TEST REPORT

Sample Ref No : SAS/AS/160/12

Sample Rep No : 158/12

NAME OF INDUSTRY

Site Location

Sampling Location

Sample Description

Sampling Method

Sampling Time

Starting Date & Time

Closing Date & Time

Sample Drawn By /Date

Received On

Analysis Commenced On

Analysis Completed on

Date of Sampling : 19.12.18 to 20.12.18

Reporting Date : 24.12.18

: Rough Stone / Gravel quarry by U.G.C. Aravind (0.95.5 ha)

: Unamancherry Village, Chengalpattu Taluk, Kancheepuram District

: Near Mining Area

: Ambient Air Quality

: IS 5182 (Part V) and (Part XIV)

: 24 Hrs

: 19.12.18/ 10.00 am

: 20.12.18/10.00 am

: SAS/20.12.18

: 20.12.18

: 21.12.18

: 24.12.18

Sl.No	PARAMETERS	PROTOCOL	UNIT	RESULT	NAAQs*
1	Particulate Matter (PM _{2.5})	EPA -40(CFR Part 50)	µg / m ³	22.5	60
2	Respirable Particulate Matter (PM ₁₀)	IS 5182 Part 23-2012	µg / m ³	64.0	100
3	Sulphur Dioxide (SO ₂)	IS 5182 Part 2 -212	µg / m ³	5.9	80
4	Nitrogen Dioxide (NO ₂)	IS 5182 Part 6-2012	µg / m ³	4.2	80
5	Free silica	APHA 23 rd Edn; 2017 4500 SiO ₂ C	µg / m ³	29.0	-

BDL – Below Detectable Limit; DL – Detection Limit

Remarks: The above results meet the *National Ambient Air Quality Standards –CPCB

End of Report

for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager



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ISO 9001:2015 Certified Laboratory

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Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



TEST REPORT

Sample Ref No : SAS/AS/161/12
Sample Rep No : 159/12
NAME OF INDUSTRY : Rough Stone / Gravel quarry by U.G.C. Aravind (0.95.5 ha)
Site Location : Unamancherry Village, Chengalpattu Taluk, Kancheepuram District
Sampling Location : Near Entry
Sample Description : Ambient Air Quality
Sampling Method : IS 5182 (Part V) and (Part XIV)
Sampling Time : 24 Hrs
Starting Date & Time : 19.12.18 / 10.00 am
Closing Date & Time : 20.12.18 / 10.00 am
Sample Drawn By /Date : SAS/20.12.18
Received On : 20.12.18
Analysis Commenced On : 21.12.18
Analysis Completed on : 24.12.18

Sl.No	PARAMETERS	PROTOCOL	UNIT	RESULT	NAAQS*
1	Particulate Matter (PM _{2.5})	EPA -40(CFR Part 50)	µg / m ³	38.4	60
2	Respirable Particulate Matter (PM ₁₀)	IS 5182 Part 23-2012	µg / m ³	72.0	100
3	Sulphur Dioxide (SO ₂)	IS 5182 Part 2 -182	µg / m ³	5.8	80
4	Nitrogen Dioxide (NO ₂)	IS 5182 Part 6-2012	µg / m ³	5.4	80
5	Free Silica	APHA 23 rd Edn: 2017 4500 SiO ₂ C	µg / m ³	18.0	.

BDL - Below Detectable Limit ; DL - Detection Limit

Remarks: The above results meet the *National Ambient Air Quality Standards -CPCB

End of Report

for SANTHOME ENVIRO SERVICES

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TEST REPORT

Sample Ref No : SAS/AS/162/12

Sample Rep No : 160/12

NAME OF INDUSTRY

Site Location

Sampling Location

Sample Description

Sampling Method

Sampling Time

Starting Date & Time

Closing Date & Time

Sample Drawn By /Date

Received On

Analysis Commenced On

Analysis Completed on

Date of Sampling : 19.12.18 to 20.12.18

Reporting Date : 24.12.18

: Rough Stone / Gravel quarry by U.G.C. Aravind (0.95.5 ha)

: Unamancherry Village, Chengalpattu Taluk, Kancheepuram District

: Near South Western side

: Ambient Air Quality

: IS 5182 (Part V) and (Part XIV)

: 24 Hrs

: 19.12.18 / 10.00 am

: 20.12.18 / 10.00 am

: SAS/20.12.18

: 20.12.18

: 21.12.18

: 24.12.18

Sl.No	PARAMETERS	PROTOCOL	UNIT	RESULT	NAAQS*
1	Particulate Matter (PM _{2.5})	EPA -40(CFR Part 50)	µg / m ³	37.9	60
2	Respirable Particulate Matter (PM ₁₀)	IS 5182 Part 23-2012	µg / m ³	79.5	100
3	Sulphur Dioxide (SO ₂)	IS 5182 Part 2-212	µg / m ³	5.6	80
4	Nitrogen Dioxide (NO ₂)	IS 5182 Part 6-2012	µg / m ³	4.8	80
5	Free Silica	APHA 23 rd Edn: 2017 4500 SiO ₂ C	µg / m ³	21.0	-

BDL – Below Detectable Limit; DL – Detection Limit

Remarks: The above results meet the *National Ambient Air Quality Standards –CPCB

End of Report

for SANTHOME ENVIRO SERVICES



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TEST REPORT

Sample Ref No : SAS/AS/163/12 To 165/12 Date Of Sampling : 19.12.18
 Sample Rep No : 161/12 Reporting Date : 24.12.18
 NAME OF INDUSTRY : Rough Stone / Gravel quarry by U.G.C. Aravind (0.95.5 ha)
 Site Location : Unamancherry Village, Chengalpattu Taluk, Kancheepuram District
 Sample Description : Noise level Monitoring

Location Code	Sample location	Lday [dB(A)]	Lnight [dB(A)]	Leq [dB(A)]
N1	Near Mining Area	46.9	40.5	43.7
N2	Near Entry	44.4	39.3	41.85
N3	Near South Western side	42.9	37.8	40.35

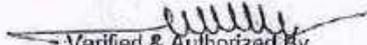
Method: IS: 9989-1981(Reaff: 2001)-Ambient

AMBIENT NOISE STANDARDS

AMBIENT NOISE STANDARDS	Lday dB(A)	Lnight dB(A)
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

End of Report

for SANTHOME ENVIRO SERVICES


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TEST REPORT

Sample Ref No : SASW/186/12

Sample Rep No : 162/12

NAME OF INDUSTRY

Site Location

Sample Description

Date of Sampling : 19.12.18

Reporting Date : 24.12.18

: Rough Stone / Gravel quarry by U.G.C. Aravind (0.95.5 ha)

: Unamancherry Village, Chengalpattu Taluk, Kancheepuram District

: Nearby Mining Pit Water

S. No	PARAMETER	UNIT	RESULTS	TEST PROCEDURE	ACCEPTABLE LIMIT AS PER IS 10500 :2012
1	Temperature	°C	28	---	Not Specified
2	Colour	Hazen	1.0	APHA 23 rd EDITION 2017	5
3	Odour	-	No odor Observed	APHA 23 rd EDITION 2017	Agreeable
4	pH at 25 °C	-	7.84	IS : 3025 Part 11- 1983 (Reaff:2002)	6.5-8.5
5	Conductivity at 25 °C	µS/cm	730	IS : 3025 Part 14- 1984 (Reaff:2002)	Not Specified
6	Turbidity	NTU	1.0	IS : 3025 Part 10-1984 (Reaff: 2002)	1
7	Total dissolved solids	mg/l	398	IS : 3025 Part 15-1984 (Reaff: 2003)	500
8	Total Hardness as CaCO ₃	mg/l	81.0	IS : 3025 Part 21-1983 (Reaff: 1998)	200
9	Total Alkalinity as CaCO ₃	mg/l	131	IS : 3025 Part 23-1986(Reaff:2003)	200
10	Chloride as Cl ⁻	mg/l	38.0	IS : 3025 Part 32-1986 (Reaff: 2003)	250
11	Sulphate as SO ₄	mg/l	182	APHA 23 rd EDITION 2017-4500- SO ₄ ²⁻ E	200
12	Fluoride as F	mg/l	0.4	APHA 23 rd EDITION 2017-4500-F B&D	1
13	Nitrate as NO ₃	mg/l	2.80	APHA 23 rd EDITION 2017-4500- NO ₃ ⁻ B	45
14	Ammonia as N-NH ₃	mg/l	0.25	APHA 23 rd EDITION 2017 -4500- NH ₃ B&C	0.5
15	Sodium as Na	mg/l	6.0	IS : 3025 Part 45-1993 (Reaff:2003)	Not Specified

End of Page 1

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TEST REPORT - ADDITIONAL SHEET

Sample Ref No : SASW/166/12
Sample Rep No : 162/12
Reporting Date : 24.12.18

S. No	PARAMETER	UNIT	RESULTS	TEST PROCEDURE	ACCEPTABLE LIMIT AS PER IS 10500 :2012
16	Potassium as K	mg/l	2.0	IS : 3025 Part 45 -1993 (Reaff:2003)	Not Specified
17	Calcium as Ca	mg/l	15.0	IS : 3025 Part 40-1991 (Reaff:2003)	75
18	Magnesium as Mg	mg/l	11.0	APHA 23 rd EDITION 2017	30
19	Iron as Fe	mg/l	BDL (<0.05)	IS : 3025 Part 53-2003	0.3
20	Manganese as Mn	mg/l	BDL (<0.05)	APHA 23 rd EDITION 2017-3500-Mn D	0.1
21	Phenolic compounds as C ₆ H ₅ OH	mg/l	BDL (<0.001)	APHA 23 rd EDITION 20175530 B,C,D	0.001
22	Copper as Cu	mg/l	BDL (<0.03)	IS:3025 Part 42 (Reaff:2003)	0.05
23	Mercury as Hg	mg/l	BDL (<0.001)	APHA 23 rd EDITION 2017-3112B	0.001
24	Cadmium as Cd	mg/l	BDL (<0.001)	APHA 23 rd EDITION 2017-3113 B	0.003
25	Selenium as Se	mg/l	BDL (<0.01)	APHA 23 rd EDITION 2017-3113B	0.01
26	Total Arsenic as As	mg/l	BDL (<0.01)	APHA 23 rd EDITION 2017-3113 B	0.01
27	Cyanide as CN	mg/l	BDL (<0.05)	APHA 23 rd EDITION 2017-4600-CN E	0.05
28	Lead as Pb	mg/l	BDL (<0.01)	APHA 23 rd EDITION 2017-3113 B	0.01
29	Zinc as Zn	mg/l	BDL (<0.05)	APHA 23 rd EDITION 2017-3111 B	5
30	Total Chromium as Cr	mg/l	BDL (<0.03)	APHA 23 rd EDITION 2017-3113 B	0.05
31	Nickel	mg/l	BDL (<0.02)	APHA 23 rd EDITION 2017-3113 B	0.02
32	Aluminium as Al	mg/l	BDL (<0.03)	APHA 23 rd EDITION 2017-3500-AL-B 2012	0.03

End of Report
for SANTHOME ENVIRO SERVICES

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TEST REPORT

Sample Ref No : SAS/AS/187/12
Sample Rep No : 183/12
NAME OF INDUSTRY
Site Location
SAMPLED ON
SAMPLING LEVEL
STACK IDENTIFICATION NO
INNER DIA OF STACK (ID)
AREA OF STACK
PITOT TUBE CONSTANT
AMBIENT TEMPERATURE
GAS VOLUME SAMPLED

Date of Sampling : 20.12.18
Reporting Date : 24.12.18
: Rough Stone / Gravel quarry by U.G.C. Aravind (0.95.5 ha)
: Unamanchery Village, Chengalpattu Taluk, Kancheepuram District
: 20.12.18
: Approx. 5m above the ground level.
: DG- Stack - 125 KVA
0.25m
: 0.0490 m² (Area of Cross Section)
: 0.1951
: 33° C
: 400 liters

Sl.No	PARAMETERS	RESULT	UNIT	Limit as per Ministry Of Environment and Forests Notification, 09.06.2002 (MOEF) (mg/m ³)	Limit as per TNPCCB	PROTOCOL
1	Flue Gas Temperature	216	°C	-	-	IS:11255
2	Flue Gas Pressure	9.4	mm Hg	-	-	IS:11255
3	Flue Gas Velocity	13.7	m / s	-	-	IS:11255
4	Volume of Gas Discharged	1365	Nm ³ / hr	-	-	IS:11255
5	Particulate Matter (PM)	67.2	mg / Nm ³	75 (max)	-	IS:11255
6	Sulphur- di- oxide (SO ₂)	16.4	mg / Nm ³	-	-	IS:11255
7	Nitrogen Dioxide (NO ₂)	65.2	mg / Nm ³	710 (max)	-	IS:11255
8	Carbon - di - oxide (CO ₂)	1.20	%	-	-	IS:13270
9	Carbon Monoxide (CO)	BDL (<0.2)	%	150 (max)	-	IS:13270
10	Oxygen (O ₂)	13.5	%	-	-	IS:13270

BDL - Below Detectable Limit; DL - Detection Limit

Report Opinion: The above results meet the MOEF notification.

There is no limit for stack emission as per TNPCCB Standards.

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for SANTHOME ENVIRO SERVICES



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